# Sixth Lok Sabha VII Session (19/02/1979 to 18/05/1979)

## LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Monday, February 19, 1979 Magha 30, 1900 (Saka)

No. 202

12.40 P.M.

## 1. Oath of Affirmation

Shri P. Shiv Shanker made and subscribed the affirmation in Hindi and took his seat in the House.

#### 2 President's Address-laid on the Table

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 19th February, 1979.

## 3. Obituary References

The Speaker made references to the passing away of Shri S. G. Murugaiyan who was a sitting Member of Lok Sabha; Shri A. Shanker Alva who was a Member of the Third Lok Sabha; Shri M. S. Sugandhi who was a Member of the Second Lok Sabha; Dr. Chandramani Lal Chowdhary who was a Member of the Second and Third Lok Sabha; Sardar Jogendra Singh who was a Member of the Central Legislative Assembly, Constituent Assembly, the Provisional Parliament, First and Second Lok Sabha; Shri Baddam Yella Reddy who was a Member of the First Lok Sabha and Shri Bishwanath Jhunihunwala who was a Member of the Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

## 4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Urban Land (Ceiling and Regulation) Seventh Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 580(E) in Gazette of India dated the 18th December, 1978

- (iii) G.S.R. 591(E) and 592(E) published in Gazette of India dated the 26th December, 1978 together with an explanatory memorandum regarding reduction of import duty on certain equipments for automobile industry.
- (iv) G.S.R. 593(E) published in Gazette of India dated the 26th December, 1978 together with an explanatory memorandum regarding revision of import duty on parts made of ferrite which are component parts of transformers and inductors.
- (v) G.S.R. 602(E) published in Gazette of India dated the 30th December, 1978 together with an explanatory memorandum regarding revision of the definition of "package tea".
- (vi) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1979 together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (vii) G.S.R. 22(E) and 23(E) published in Gazette of India dated the 9th January, 1979 together with an explanatory memorandum regarding exemption in export duty on certain varieties of raw cotton.
- (viii) G.S.R. 29(E) and 30(E) published in Gazette of India dated the 18th January, 1979 together with an explanatory memorandum regarding reduction of import duty on tea bag machines.
- (ix) G.S.R. 46(E) published in Gazette of India dated the 27th January, 1979 together with an explanatory memorandum regarding exemption from export duty on Steatite (Talc).
- (x) G.S.R. 53(E) and 54(E) published in Gazette of India dated the 31st January, 1979 together with an explanatory memorandum regarding reduction of import duty on cellulose acetate sheets/strips.
- (13) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 6(E) to 8(E) published in Gazette of India dated the 1st January, 1979 together with an explanatory memorandum regarding exemption of Khandsari from full excise duty.
  - (ii) G.S.R. 10(E) published in Gazette of India dated the 4th January, 1979 together with an explanatory memorandum regarding exemption of Furnace Oil and Liquified Petroleum Gas brought into Kandla Free Trade Zone from excise duty.

- (iii) G.S.R. 33(E) published in Gazette of India dated the 6th January, 1979 together with an explanatory memorandum empowering Assistant Collector of Central Excise to satisfy himself about the condition relating to intended use of caprolactum for production of polyamide (nylon) yarn.
- (iv) G.S.R. 39 and 40 published in Gazette of India dated the-13th January, 1979 together with an explanatory memorandum empowering Assistant Collector of Central Excise to satisfy himself as to the intended use of the exerciseable goods in the specified industrial processes.
- (14) A copy of the Central Excise (Sixteenth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 597(E) in Gazette of India dated the 28th December, 1978, under section 38 of the Central Excises and Salt Act, 1944.
- (15) A copy of the Smugglers and Foreign Exchange Manipulators (Appellate Tribunal for Forfeited Property) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 27(E) in Gazette of India dated the 13th January, 1979, under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.
- (16) (i) A copy of the Gold Control (Forms, Fees and Miscellaneous Matters) Third Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 636(E) in Gazette of India dated the 7th November, 1978 under sub-section (3) of section 114 of the Gold (Control) Act, 1968
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (17) A copy of the General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Fourth Amendment Scheme, 1978 (Hindi and English versions) published in Notification No. S.O. 5 in Gazette of India dated the 6th January, 1979, under section 17 of the General Insurance Business (Nationalisation) Act, 1972.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 7 of the Customs Tariff Act, 1975:—
  - (i) G.S.R. 21(E) published in Gazette of India dated the 9th January, 1979 together with an explanatory memorandum regarding increase in export duty on raw cotton.

(ii) G.S.R. 34(E) published in Gazette of India dated the 20th January, 1979 together with an explanatory memorandum regarding imposition of export duty on turmeric.

## 5. Report of Railway Convention Committee

Shri Krishan Kant presented the Fifth Report (Hindi and English versions) of the Railway Convention Committee on 'Rate of Dividend for 1978-79 and 1979-80 and other Ancillary Matters'.

#### 6. Government Bill-Introduced

The Sugar Undertakings (Taking Over of Management) Amendment Bill, 1979.

## 7. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons or immediate legislation by the Sugar Undertakings (Taking Over of Management) Amendment Ordinance, 1979, was laid on the Table.

#### 8. Government Bill-Introduced

The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1979.

## 9. Statement regarding Ordinance—laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Ordinance, 1979, was laid on the Table.

#### 12.54 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th February, 1979).

## BULLETIN-PART I

## [Brief Record of Proceedings]

Tuesday, February 20, 1979/Phalguna 1, 1900 (Saka)

## No. 203

11 A.M.

#### 1. Oath or Affirmation

The following Members made and subscribed the oath in Hindi and took their seats in the House:—

- (1) Shri Nandi Yellaiah
- (2) Shri Kushabhau Thakre

#### 2. Starred Questions

Starred Questions Nos. 1—7 and 9 were orally answered. Replies to remaining questions were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1—11, 13—38, 40—134 and -136—200 were laid on the Table.

## 4. The Budget (Railways)-1979-80

Prof. Madhu Dandavate presented a statement of estimated receipts and expenditure of the Government of India for the year 1979-80 in respect of Railways.

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.17 P.M.)

## 5. Statement by Prime Minister

The Prime Minister made a statement on his visit to Sri Lanka. The Prime Minister also laid on the Table a copy of the Joint Press Statement issued at the end of the visit.

## 6. Papers laid on the Table

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The following papers were laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) on the Sixth General Elections to the Lok Sabha and General Elections to the Kerala Legislative Assembly, 1977—Volume I.
  - (2) A copy of Biennial Elections Brochure—an Analysis—Council of States and Legislative Councils (1974-75) (Hindi and English versions).
  - (3) A copy each of the following Notifications (H.ndi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
    - (i) The Compan es (Acceptance of Deposits) Fifth Amendment Rules, 1978, published in Notification No. G.S.R. 586 (E) in Gazette of India dated the 21st December, 1978.
  - (ii) The Cost Accounting Records (Dry Cell Batteries)
    Rules, 1978 published in Notification No. G.S.R. 45(E)
    in Gazette of India dated the 27th January, 1979.
  - (4) A copy of Order (Hindi and English versions) issued under clause (d) of sub-section (3) of section 6 of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976 published in Notification No. S.O. 26(E) in Gazette of India dated the 12th January, 1979 making certain amendments to the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 in respect of the State of Kerala, under sub-section (3) of section 8 of the said Act.
  - (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—
    - (i) The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 594(E) in Gazette of India dated the 27th December, 1978.
    - (ii) The Monopolies and Restrictive Trade Practices Commission (Recuritment of Members of Staff) (Amendment) Rules, 1979, published in Notification No. G.S.R. 63 (E) in Gazette of India dated the 5th February, 1979.

- (6) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation along with the Audit Report on the accounts thereof for the year 1977-78, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (7) A copy of the Review (Hind, and English versions) by the Government on the working of the Damodar Valley Corporation for the year 1977-78.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
- (i) The Naval Ceremonial, Conditions of Serv.ce and Miscellaneous (Amendment) Regulations, 1978, published in Notification No. S.R.O. 348 in Gazette of India dated the 2nd December, 1978.
- (ii) They Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1978, published in Notification No. S.R.O. 2 in Gazette of India dated the 6th January, 1979.
- (9) A copy of the Finance Accounts of the Union Government for the year 1976-77 (Hindi and English versions).
- (10) A statement (H.ndi and English versions) indicating the result of the market loans raised by the Government of India during January, 1979.
- (11) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government for the year 1977-78 (Volumes I to III).

#### 7. Assent to Bills

- (i) Secretary laid on the Table following three Bills passed by the Houses of Parliament during the last session and assented to:---
  - (1) The Appropriation (Railways) No. 4 Bill, 1978.
  - (2) The Appropriation (Railways) No. 5 Bill, 1978.
  - (3) The Appropriation (No. 5) Bill, 1978.
- (ii) Secretary also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following nine

Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Bill, 1978.
- (2) The Bolani Ores Limited (Acquisition of Shares) and Miscellaneous Provisions Bill. 1978.
- (3) The Prize Chits and Money Circulation Schemes (Banning) Bill, 1978.
- (4) The Water (Prevention and Control of Pollution) Amendment Bill, 1978.
- (5) The Code of Criminal Procedure (Amendment) Bill, 1978.
- (6) The Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1978.
- (7) The Motor Vehicles (Amendment) Bill, 1978.
- (8) The Payment of Bonus (Amendment) Bill, 1978.
- (9) The Sugar Undertakings (Taking Over of Management) B.ll, 1978.

#### 8. Motion under Rule 388

Shri Surjit Singh Barnala moved the following motion:—

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Coconut Development Board Bill, 1978 and the Copra Cess Bill, 1978."

The motion was adopted.

#### 9. Government Bills—Passed

- \*(i) The Coconut Development Board Bill, 1978.
- \*(ii) The Copra Cess Bill, 1978.

The motions for consideration of the above two Bills were moved by Shri Surjit Singh Barnala.

The following Members took part in the combined debate:-

(1) Shri M. N. Govindan Nair

<sup>\*</sup>Discussed together.

- (2) Shri B. K. Nair
- (3) Shri Yuvraj
- (4) Shri A. Sunna Sahib
- (5) Shri Mukunda Mandal
- (6) Shri Pabitra Mohan Pradhan
- (7) Shri C. N. Visvanathan
- (8) Shri Jyotirmoy Bosu
- (9) Shri K. A. Rajan

Shri Surjit Singh Barnala replied to the debate.

The motions for consideration of the two Bills were adopted and clause-by-clause consideration of the Coconut Development Board Bill, 1978, was taken up.

Clauses 2 and 3 were adopted

Clause 4 was adopted, as amended.

Clauses 5 to 12 were adopted.

Clause 13 was adopted, as amended.

Clauses 14 to 18 were adopted.

Clause 19 was adopted, as amended.

Clause 20 was adopted.

An amendment for insertion of New Clause 21 was adopted.

New Clause 21 was also adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Coconut Development Board Bill, 1978, as amended, be passed was moved by Shri Surjit Singh Barnala.

The motion was adopted and the Bill, as amended, was passed.

Clause-by-clause consideration of the Copra Cess Bill, 1978, was then taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 20 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Copra Cess Bill, 1978, as amended, be passed was moved by Shri Surjit Singh Barnala.

The motion was adopted and the Bill, as amended, was passed.

## 10. Calling Attention

Shri Nihar Laskar called the attention of the Minister of Home Affairs to the indefinite hunger strike by Shri Manoranjan Bhakta, M.P., and the circumstances that led to this situation in Andaman and Nicobar Islands.

The Minister of State for Home Affairs made a statement in regard thereto.

#### 4.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st February, 1979).

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, February 21, 1979|Phalguna 2, 1900 (Saka)

## No. 204

## 11 A.M.

## 1. Obituary Reference

The Speaker made a reference to the passing away of Shri P. Ranganath Shenoy who was a Member of the Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

## 2. Starred Ouestions

Starred Questions Nos. 21—24 and 28 were orally answered Replies to Starred Questions Nos. 25—27 and 30—40 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 201—242, 244—267, 269—304, 306, 308, 310—323, 325—366, 368—390 and 392—400 were laid on the Table.

A statement by the Minister of Home Affairs correcting the reply given on 20th December, 1978 to Unstarred Question No. 4309 regarding Bhiwani Bank Robbers was also laid on the Table.

## 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1977-78.

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- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (2) A copy of the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 13(E) in Gazette of India dated the 3rd January, 1979, under sub-section (3) of section 34 of the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act, 1978.
- (3) A copy of the Report along with Appendices (Hindi and English versions) of the Committee for Promotion of Urdu.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. 734(E) published in Gazette of India dated the 26th December, 1978 regarding the continuance of control over the management of Bombay unit of Messrs Hind Cycles Limited, Bombay.
  - (ii) S.O. 735(E) published in Gazette of India dated the 26th December, 1978 regarding the continuance of control over the management of Ghaziabad unit of Messrs Hind Cycles Limited, Bombay.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1977-78.
    - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1977-78.
    - (ii) Annual Report of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1977-78.

- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The All India Services (Provident Fund) Amendment Rules, 1978, published in Notification No. G.S.R. 1491 in Gazette of India dated the 16th December, 1978.
  - (ii) The All India Services (Provident Fund) Second Amendment Rules, 1978, published in Notification No. G.S.R. 1492 in Gazette of India dated the 16th December, 1978.
  - (iii) The All India Services (Discipline and Appeal) Amendment Rules, 1979, published in Notification No. G.S.R. 73 in Gazette of India dated the 20th January, 1979.

## 5. Intimation regarding arrest of Member

The Speaker informed the House that he had received the following telegram dated the 20th February, 1979, from the Senior Superintendent of Police, Jammu, today:—

"Shri Baldev Singh Jasrotia, Member of Parliament, arrested today at Jammu, under sections 107 151, Cr. P.C., and remanded to judicial lock up under orders of Executive Magistrate."

## 6. Calling Attention

Shri Kacharulal Hehraj Jain called the attention of the Minister of External Affairs to the reported virginity test conducted on an Indian woman at Heathrow airport in London and Government's reaction thereto.

The Minister of External Affairs made a statement in regard thereto.

## 7. Report of Committee on Private Members' Bills and Resolutions

Shri Ram Vilas Paswan presented the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions.

## 8. Statement by Minister

The Minister of External Affairs made a statement on his visit to China from 12th to 18th February, 1979.

## 9. Motion regarding report of Joint Committee-extension of time

Dr. Karan Singh moved the following motion:-

"That this House do further extend upto the last day of the Budget Session, 1979 the time for presentation of the Report of the Joint Committee on the Bill to provide for the prevention, control and abatement of air pollution, for the establishment, with a view to carrying out the aforesaid purpose, of Boards for the prevention and control of air pollution, for conferring on and assigning to such Boards powers and functions relating thereto and for matters connected therewith."

The motion was adopted.

(Lok Sabha adjourned at 1.28 P.M. and re-assembled at 2.35 P.M.)

#### 10. Government Bill-Introduced

The Special Courts Bill, 1979

The motion for leave to introduce the Bill moved by Shri H. M. Patel was opposed. On the motion the House divided, Ayes \*117; Noes \*24. The motion was accordingly adopted and the Bill was introduced

#### 11. Matters under Rule 377

- (1) Shri Ugrasen raised a matter regarding recent International Film Festiva'l held in New Delhi.
- (2) Shri Shambhu Nath Chaturvedi raised a matter regarding the promotion prospects of the officers of the Defence Services and the disparity in the status and rank between the military and civilian officers.
- (3) Shri Jyotirmoy Bosu raised a matter regarding foreign intelligence agents in Sunderbans in West Bengal.
- (4) Dr. Vasant Kumar Pandit raised a matter regarding reported steep fall in the market prices of *Dhania* in the current crop season.
- (5) Prof. Samar Guha raised a matter regarding medical treatment to Khan Abdul Ghaffar Khan in India.

## 12. Government Bill-Passed

The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment)

Bill. 1979

The motion for consideration of the Bill was moved by Shri Ravindra Varma.

<sup>\*</sup>Subject to correction.

The following Members took part in the debate:—

- (1) Shri R. Venkataraman
- (2) Dr. Ramji Singh
- (3) Shrimati Ahilya P. Rangnekar
- (4) Shri Balwant Singh Ramoowalia

Shri Ravindra Varma replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravindra Varma.

The motion was adopted and the Bill was passed.

#### 13. DISCUSSION UNDER RULE 193

Shri Bedabrata Barua raised a discussion on Chinese invasion of Vietnam and the consequent threat to the freedom of nations in Asia.

The following Members took part in the debate:—

- (1) Shri Kanwar Lal Gupta
- (2) Shri R. Venkataraman(3) Shri Y. P. Shastri
- (4) Shri Gev. M. Awari
- (5) Shri Raj Narain
- (6) Shri Dinen Bhattacharya
- (7) Shri Harikesh Bahadur
  - (8) Shri A. Bala Pajanor

The discussion was not concluded.

#### 14. REPORT OF BUSINESS ADVISORY COMMITTEE

Shri Ravindra Varma presented the Twenty-ninth Report of the Business Advisory Committee

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd February, 1979)

#### BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, February 22, 1979/Phalguna 3, 1900 (Saka)

No. 205

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 41—46 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 401—475, 479—522, 524—553, 555—570, 572—574, 576—581 and 583—600 were laid on the Table

## 3. Ruling by Speaker regarding Privilege Matter

The Speaker gave his ruling on the question of privilege given notice of by Shri Kanwar Lal Gupta against Shrimati Indira Gandhi and some other persons including certain Members of the other House for entering into the Lok Sabha Chamber and staying there for about four hours after the adjournment of the House on the 19th December, 1978, without the permission of the Speaker, and behaving in an undignified way in the Chamber, and withheld his consent to the raising of question of privilege under Rule 222.

#### 4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the foreign Marriage (Amendment) 1978 (Hindi and English versions) published in Notification No. G.S.R. 570(E) in Gazette of India dated the 4th December, 1978, under subsection (3) of section 28 of the Foreign Marriage Act, 1969.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1977-78.
  - (ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1977-78.
  - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (3) A copy each of the following papers under sub-section(2) of section 103 of the Major Port Trusts Act, 1963:—
    - (i) Annual Accounts (Hindi and English versions) of the Bombay Port Trust for the year 1977-78 and the Audit Report thereon.
    - (ii) Annual Accounts (Hindi and English versions) of the Kandla Port Trust for the year 1977-78 and the Audit Report thereon.
    - (iii) Annual Accounts (Hindi and English versions) of the Madras Port Trust for the year 1977-78 and the Audit Report thereon.
    - (iv) Annual Accounts (Hindi and English versions) of the Mormugao Port Trust for the year 1977-78 and the Audit Report thereon.
      - (v) Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1977-78 and the Audit Report thereon.
    - (vi) Annual Accounts (Hindi and English versions) of the Cochin Port Trust for the year 1977-78 and the Audit Report thereon.
    - (vii) Annual Accounts of the Calcutta Port Trust for the year 1977-78 and the Audit Report thereon.
  - (viii) Annual Accounts of the Paradip Port Trust for the year 1977-78 and the Audit Report thereon.

- (4) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the documents mentioned at (vii) and (viii) of item (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Indian Railways Act. 1890:—
- (i) The Railways Red Tariff (Seventh Amendment) Rules, 1978, published in Notification No. G.S.R. 3716 in Gazette of India dated the 19th December, 1978.
- (ii) S.O. 333 published in Gazette of India dated the 27th January, 1979 declaring certain railway stations as "notified stations" for the removal of goods without delay.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
  - (i) The Employees' Provident Funds (Fourth Amendment) Scheme, 1978, published in Notification No. G.S.R. 1523 in Gazette of India dated the 23rd December, 1978.
  - (ii) The Employees Deposit-Linked Insurance (Third Amendment) Scheme, 1978, published in Notification No G.S.R. 67 in Gazette of India dated the 13th January, 1979.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and M scellaneous Provisions Act, 1948:—
  - (i) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1978, published in Notification No. G S.R. 1352 in Gazette of India dated the 11th November, 1978.
  - (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1978, published in Notification No. G.S.R 1353 in Gazette of India dated the 11th November, 1978.
  - (iii) The Coal Mines Provident Fund (Amendment) Scheme, 1978, published in Notification No. G.S.R. 1354 in Gazette of India dated the 11th November, 1978.
  - (iv) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1978, published in Notification No G.S.R. 1355 in Gazette of India dated the 11th November, 1978.

- (v) G.S.R. 31 published in Gazette of India dated the 6th January, 1979 rescinding the Neyveli Coal Mines Provident Fund Scheme, 1966, published in Notification No. G.S.R. 1771 dated the 14th November, 1966,
- (8) Four statements (H.ndi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (iv) of item (7) above.
- (9) A copy of the Annual Report (Hindi and English versions) on the working of the Employees Provident Funds and Miscellaneous Provisions Act, 1952 and the Schemes framed thereunder, for the year 1977-78.

## 5. Motion regarding Joint Committee

Shri Suraj Bhan moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes in the vacancy caused by the resignation of Shri Jagbir Singh and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

## 6. Motion regarding report of Joint Committee-Extension of Time

Dr. Ramji Singh moved the following motion:-

"That this House do further extend upto the last day of the first week of the next Session the time for presentation of the Report of the Joint Committee on the Bill further to amend the Khadi and Village Industries Commission Act, 1956."

The motion was adopted.

## 7. Motion regarding Twenty-ninth report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:-

"That this House do agree with the Twenty-ninth Report of the Business Advisory Committee presented to the House on the 21st February, 1979."

The motion was adopted.

#### 8. Government Bill-Introduced

The Industries (Development and Regulation) Amendment 1979.

## 9. Statement regarding Ordinance-Laid on the Table

An Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Industries (Development and Regulation) Amendment Ordinance, 1979, was laid on the Table.

#### 10. Matters under Rule 377

- (1) Shri K. Gopal raised a matter regarding the news published in *Hindu dated* 14-2-1979 about the maltreatment of a lawyer in police station in the Union Territory of Pondicherry.
- (2) Shri Surendra Bikram raised a matter regarding purchase of blankets for Armed Forces from the Ordnance Clothing Factory at Shahjehanpur.
- (3) Shri Bhagat Ram raised a matter regarding reported beating of students, who were agitating against bus fare hike by the Delhi Transport Corporation, by the Delhi police.
- (4) Shri R. L. P. Verma raised a matter regarding reported non-availability of explosive for use in mining operations in all Mica Mines resulting in unemployment to 50,000 mica labourers.

#### 11. Motion of Thanks on the President's Address

Shri Yagya Datt Sharma moved the following motion:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 19th February, 1979.'"

Shri Asoke Krishna Dutt seconded the motion.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

One hundred and fifty-three amendments [Nos. 1 to 38, 71 to 73, 92 to 104, 118 to 124, 135 to 142, 176 to 200, 213 to 231, 238 to 259, 317 to 321, 361, 370 to 372, 374 to 376, 378 to 380, 385; 391 and 392] were moved.

The following Members took part in the debate:-

- (1) Shri C. M. Stephen
- (2) Shri Ramji Lal Suman

- (3) Shri M. P. Sinha
- (4) Shri Sougata Roy
- (5) Shri Dharam Vir Vasisht
- (6) Shrimati Ahilya P. Rangnekar (Speech unfished).

The discussion was not concluded.

#### 12. Discussions under Rule 193

(1) Discussion on the Chinese invasion of Vietnam and the consequent threat to the freedom of nations in Asia, raised by Shri Bedabrata Barua on the 21st February, 1979, continued.

The following Members took part in the debate:-

- (1) Shri M. N. Govindan Nair
- (2) Shri B. P. Mandal
- (3) Shri M. Satyanarayan Rao
- (4) Prof. Samar Guha
- (5) Shri J. Rameshwara Rao

Shri Atal Bihari Vajpayee replied to the discussion.

The discussion was concluded.

(2) Dr. Karan Singh raised a discussion on the serious situation that has developed in Jammu and Kashmir State as a result of continued regional imbalances and the compaign of repression launched against the people.

The following Members took part in the debate:-

- (1) Shri Abdul Ahad Vakil
- (2) Shrimati Ahilya P. Rangnekar
- (3) Shri Kanwar Lal Gupta

Shri H. M. Patel replied to the discussion.

The discussion was concluded.

7.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd February, 1979).

## BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, February 23, 1979/Phalguna 4, 1900 (Saka)

No. 206

#### 11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 62—65, 68, 69 and 72 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 601, 603—610, 612—643, 645—676, 679—698, 700—729 and 731—800 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Tobacco Board (Second Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 596(E) in Gazette of India dated the 28th December, 1978, under sub-section (3) of section 32 of the Tobacco Board Act, 1975.
- (2) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1977-78.
- (4) A copy of 'Economic Survey, 1978-79' (Hindi and English versions).
- (5) A copy of the Final Report \*(Hindi version) of the Direct Tax Laws Committee.

<sup>\*</sup>English version of the Report was laid on the Table on the 5th December, 1978.

- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 582 (E) published in Gazette of India dated the 18th December, 1978 together with an explanatory memorandum regarding import of unmated mares for breeding purposes in India.
  - (ii) G.S.R. 1546 and 1547 published in Gazette of India dated the 30th December, 1978 together with an explanatory memorandum regarding partial exemption from Customs duty on component parts and rubber tyre and tubes for manufacture of motor vehicles and tractors.
  - (iii) G.S.R. 1548 published in Gazette of India dated the 30th December, 1978 together with an explanatory memorandum regarding prohibition of export of Sann-Hemp unless the same has been graded in accordance with the rules.
  - (iv) G.S.R. 1549 published in Gazette of India dated the 30th December, 1978 together with an explanatory memorandum regarding reduction in Customs duty or Odelca Camera.
  - (v) G.S.R. 1550 and 1551 published in Gazette of India dated the 30th December, 1978 together with an explanatory memorandum regarding partial exemption from customs duty on wrist watches and wrist watch parts.
  - (vi) G.S.R. 4(E) and 5(E) published in Gazette of India dated the 1st January, 1979 together with an explanatory memorandum regarding grant of exemption from additional duty on melting scrap (other than heavy melting scrap) of iron and steel.
  - (vii) G.S.R. 12(E) and 13(E) published in Gazette of India dated the 4th January, 1979 together with an explanatory memorandum regarding grant of partial exemption from customs duty on Soda Ash.
  - (viii) G.S.R. 15(E) to 17(E) published in Gazette of India dated the 5th January, 1979 together with an explanatory memorandum regarding exemption from customs duty on viscose staple fibre, viscose tow and polynosic staple fibre.

- (ix) G.S.R. 43(E) and 44(E) published in Gazette of India dated the 25th January, 1979 together with an explanatory memorandum regarding exemption of all medical, surgical and diagnostic equipment, subject to certain conditions, for use in certain specified categories of hospitals from the whole of basic, additional and auxiliary duty of customs.
- (x) G.S.R. 47(E) published in Gazette of India dated the 27th January, 1979 together with an explanatory memorandum regarding extension of the tariff preferences under the Bangkok Agreement to four more items.
- (xi) G.S.R. 48(E) to 50(E) published in Gazette of India dated the 27th January, 1979 together with an explanatory memorandum regarding exemption to timber from basic customs duty when imported from Bangladesh under the Bangkok Agreement.
- (xii) G.S.R. 51(E), and 52(E) published in Gazette of India dated the 27th January, 1979 together with an explanatory memorandum regarding partial exemption from customs duty on Isobornyl Acetate imported for the manufacture of Camphor.
- (xiii) G S.R. 69 and 70 published in Gazette of India dated the 13th January, 1979 together with an explanatory memorandum regarding partial exemption from customs duty on ceramic and glass spinnerettes.
  - (xiv) G.S.R. 68(E) published in Gazette of India dated the 14th February, 1979 containing corrigendum to Notification No. G.S.R. 34(E) dated the 20th January, 1979.
  - (xv) G.S.R. 69(E) published in Gazette of India dated the 14th February, 1979 together with an explanatory memorandum regarding exemption from export duty on Tea.
  - (xvi) G.S.R. 70 (E) to 75 (E) published in Gazette of India dated the 15th February, 1979 together with an explanatory memorandum regarding exemption to component parts in excess of duty leviable on main machinery when imported complete.
  - (xvii) G.S.R. 76(E) published in Gazette of India dated the 16th February, 1979 together with an explanatory memorandum regarding exemption from export duty on black pepper.

- (xviii) G.S.R. 193 and 194 published in Gazette of India dated the 10th February, 1979 together with an explanatory memorandum regarding exemption of certain specified leather processing chemicals and footwear accessories to a net 40 per cent ad valorem only.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 19 (E) published in Gazette of India dated the 6th January, 1979 together with an explanatory memorandum regarding exemption to Guar Splits falling under Tariff item No. 68 from the whole of the excise duty.
  - (ii) G.S.R. 20 (E) published in Gazette of India dated the 6th January, 1979 together with an explanatory memorandum regarding exemption of goods manufactured in Jails from the whole of the excise duty.
  - (iii) G.S.R. 26(E) published in Gazette of India dated the 15th January, 1979 together with an explanatory memorandum regarding exemption of converted types of paper from excise duty.
  - (iv) G.S.R. 35(E) published in Gazette of India dated the 20th January, 1979 together with an explanatory memorandum regarding excise duty concessions in respect of steel ingots and iron or steel products.
  - (v) G.S.R. 36(E) published in Gazette of India dated the 20th January, 1979 together with an explanatory memorandum regarding exemption from full excise duty on skull scrap and runners and risers consumed in manufacture of steel ingots.
  - (vi) G.S.R. 40(E) and 41(E) published in Gazette of India dated the 23rd January, 1979 together with an explanatory memorandum regarding rebate of excise duty on 'package tea'.
  - (vii) G.S.R. 141 published in Gazette of India dated the 27th January, 1979 together with an explanatory memorandum regarding exemption from excise duty on Cement-Ashmoh.
  - (viii) G.S.R. 58(E) published in Gazette of India dated the 2nd February, 1979 together with an explanatory memorandum rescinding notification No. 151|77-CE dated the 18th June, 1977 relating to excise duty on electrolytic copper wire bars.

- (ix) G.S.R. 59(E) published in Gazette of India dated the 2nd February, 1979 together with an explanatory memorandum regarding reduction of excise duty on Transformers and Generators
  - (x) G.S.R. 60(E) published in Gazette of India dated the 2nd February, 1979 together with an explanatory memorandum regarding reduction of excise duty on Electric motors.
- (xi) G.S.R. 61 (E) published in Gazette of India dated the 2nd February, 1979 together with an explanatory memorandum rescinding Notification No. 79-Cus, dated the 18th June, 1977 relating to customs duty concession on electrolytic copper wire bars imported into India.
- (xii) G.S.R. 195 published in Gazette of India dated the 10th February, 1979 together with an explanatory memorandum amending notification No. 182/66-CE dated the 26th November, 1966 in order to convert the specific concessional rate into its approximate equivalent ad valorem rate.
- (xiii) G.S.R. 196 published in Gazette of India dated the 10th February, 1979 together with an explanatory memorandum regarding exemption to footwear samples for test purposes from excise duty.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—
  - (i) The Delhi Sales Tax (Sixth Amendment) Rules 1978, published in Notification No. F. 4(33)|78-Fin. (G) in Delhi Gazette dated the 30th December, 1978.
  - (ii) The Delhi Sales Tax (First Amendment) Rules, 1979, published in Notification No. F. 4(50)/76-Fin. (G) in Delhi Gazette dated the 15th January, 1979.
- (9) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1978 (Hindi and English versions), published in Notification No. G.S.R. 603(E) in Gazette of India dated the 30th December, 1978, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.

- (10) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with the Auditor's Report for the year 1977-78 published in Notification No. F. 6|2|77-Fin.(G) in Delhi Gazette dated the 20th September, 1978, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
  - (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

## 4. Calling Attention

Shri Sushil Kumar Dhara called the attention of the Minister of Home Affairs to the reported economic blockade of Scheduled Caste refugees who migrated from Dandakaranya to Marichjhapi in West Bengal, leading to police firing on them resulting in killing of a large number of refugees, including criminal assaults on many of their womenfolk.

The Minister of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.05 P. M. and re-assembled at 2.05 P.M.)

## 5. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 26th February, 1979.

#### 6. Government Bill-Introduced

The Chit Funds Bill, 1979.

## 7. Matters under Rule 377

(1) Shri Sougata Roy raised a matter regarding calling off of the jute workers' strike in West Bengal.

- (2) Shri R. K. Mhalgi raised a matter regarding financial assistance to farmers of certain districts of Maharashtra whose crops were damaged due to heavy rains and hailstones.
- (3) Shri K. A. Rajan raised a matter regarding request by the Government of Kerala for rescinding notification by which coconut husk and coir fibre had been declared as essential commodities.
- (4) Shrimati Chandravati raised a matter regarding need for proper planning to control the floods to obviate the sufferings of the people and saving the crops.
- (5) Shri Vasant Sathe raised a matter regarding reported closure of Berar Cal Industry at Akola for want of coal.

## 8. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Yagya Datt Sharma and seconded by Shri Asoke Krishna Dutt and the amendments thereto moved on the 22nd February, 1979, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeplp grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 19th February, 1979.'

One more amendment [No. 394] was moved.

The following Members took part in the debate:-

- (1) Shrimati Ahilya P. Rangnekar
- (2) Chaudhury Brahm Prakash
- (3) Shri K. Lakkappa
- (4) Shri Ram Jethmalani

The discussion was not concluded.

# 9. Motion regarding Twenty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Giridhar Gomango moved the following motion:-

"That this House do agree with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st February, 1979."

The motion was adopted.

#### 10. Private Members' Bills-Introduced

- (1) The Soil Conservation Bill, 1979 by Shri D. D. Desai,
- (2) The Constitution (Amendment) Bill, 1978 (Amendment of article 19) by Shri Sougata Roy.
- (3) The Prevention of Bigamous Marriages Bill, 1979 by Dr. Ramji Singh.
- (4) The Hoarding and Profiteering Prevention Bill, 1979 by Dr. Ramji Singh.
- (5) The High Court at Allahabad (Establishment of a Permanent Bench at Agra) B.ll, 1979 by Shri Shambhu Nath Chaturvedi.
- (6) The Country Fishing Boats Protection Bill, 1979 by Shri P. Rajagopal Naidu.
- (7) The Central Sales Tax (Amendment) Bill, 1979 (Amendment of section 2) by Shri Vinod Bhai B. Sheth.
- (8) The Constitution (Amendment) Bill, 1979 (Amendment of Seventh Schedule) by Shri K. Gopal.
- (9) The Constitution (Amendment) Bill, 1979 (Amendment of articles 343 and 344) by Shri K. Gopal.
- (10) The Official Languages (Amendment) Bill, 1979 (Insertion of new section 3A, etc.) by Shri K. Gopal.

## \*11. Private Member's Bill-Motion for Introduction withdrawn

The Planning and Ceiling of time in Cricket Matches Bill, 1979 by
Dr. Ramji Singh

The motion for leave to introduce the Bill moved by Dr. Ramji Singh was opposed.

After some discussion, the motion for introduction of the Bill was withdrawn by leave of the House.

<sup>\*</sup>At 3.50 P.M.

## 12. Private Member's Bill-Extension of Time for Eliciting Opinion

The Constitution (Amendment) Bill, vTGG (Amendment of article 51) by Shri Hari Vishnu Kamath

Shri Hari Vishnu Kamath moved the following motion:-

"That this House do extend up to the 1st March, 1980, the time appointed for eliciting opinion on the Bill further to amend the Constitution of India."

The motion was adopted.

### 13. Private Member's Bill-Withdrawn

The Indian Social Disparities Abolition Bill, 1977 by Shri Roop Nath Singh Yadav

Discussion on the motion for consideration of the Bill moved by Shri Roop Nath Singh Yadav o nthe 8th December, 1978 and the amendments thereto moved on the 22nd December, 1978, continued.

The following Members took part in the debate:-

- (1) Shri Shambhu Nath Chaturvedi
- (2) Shri Ram Naresh Kushwaha
- (3) Prof. P. G. Mavalankar
- (4) Shri Dalpat Singh Paraste
- (5) Shri Laxmi Narain Nayak
- (6) Shri A V. P Asaithambi
- (7) Shri Kanwar Lal Gupta
- (8) Shri A. Sunna Sahib
- (9) Shri Brij Bhushan Tiwari
- (10) Shri A. Murugesan

- (11) Shri Raj Krishna Dawn
- (12) Shri Dhanik Lal Mandal

Shri Roop Nath Singh Yadav replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Hukmdeo Narain Yadav was negatived.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Dr. Ramji Singh was withdrawn by leave of the House

The Bill was also withdrawn by leave of the House.

#### 14 Private Member's Bill-Under Consideration

t

The Prevention of Social Disabilities Bill, 1977 by Dr. Vasant Kumar Pandit

The motion for consideration of the Bill was moved by Dr. Vasant Kumar Pandit. His speech was not concluded.

The discussion on the Bill was not concluded.

## 15 Report of Business Advisory Committee

Shri Ravindra Varma presented the Thirtieth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th February, 1979)

## BULLETIN-PART I

## [Brief Record of Proceedings]

- Monday, February 26, 1979/Phalguna 7, 1900 (Saka)

No. 207

11.04 A.M.

## 1. Starred Questions

Starred Questions Nos. 85—90 and 92 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 801—846, 848—886, 888—945, 947—955 and 958—1000 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Report of the Committee on Land Reforms—Constitutional Protection of Land Reform Laws and machinery for Quick disposal of land reform cases.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above report.
- (2) (i) A copy of the Annual Report (Hindi, and English versions) of the Delhi Public Library, Delhi, for the year 1977-78 along with the audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Public Library, Delhi, for the year 1977-78.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1977-78.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1977-78.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the School of Buddhist Philosophy, Leh, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Buddhist Philosophy, Leh, for the year 1977-78.

- (5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Advanced Study, Simla, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna for the year 1977-78 along with the Audited Accounts, under sub-section (4) of section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khuda Bakhsh Oriental Public Library, Patna for the year 1977-78.
- (7) A copy of the Certified Accounts (Hindi\* version) of the Indian Institute of Technology, Madras, for the year 1977-78 along with the Audit Report thereon, under subsection (4) of section 23 of the Institutes of Technology Act, 1961.
- (8) A copy of the Annual Accounts (Hindi\*\* version) of Banaras Hindu University, Banaras, for the year 1975-76 together with the Audit Report thereon.
- (9) (i) A copy of the Annual Accounts of Banaras Hindu University, Banaras, for the year 1976-77 together with the Audit Report thereon.—Volumes I & II.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) of item (8) above.
- (10) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Rastriya Sanskrit Sansthan, New Delhi for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1977-78 along with the Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review on the working of the Institute.

<sup>\*</sup>English version of the Accounts was laid on the Table on the 22nd December, 1978.

<sup>\*\*</sup>English version of the Annual Accounts was laid on the Table on the 21st December, 1978.

(12) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Food Corporation of India for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.

## 4. Intimation regarding release of Member

The Speaker informed the House that he had received the following telegram dated the 25th February, 1979, from the Senior Superintendent of Police, Jammu, today:—

"Shri Baldev Singh Jasrotia, M.P., earlier arrested, released on bail."

## 5. Calling Attention

Shri M. N. Govindan Nair called the attention of the Minister of Home Affairs to the reported attack on the procession taken out by Harijans on the birthday of Guru Ravi Das in Muzaffar Nagar (U.P.) causing some deaths and serious injuries to hundreds, including women and children, and the steps taken by the Government to take action against the culprits.

The Minister of Home Affairs made a statement in regard thereto.

## 6. Report of Public Accounts Committee

Shri P. V. Narasimha Rao presented the Eighty-eighth Report of the Public Accounts Committee on action taken by Government on the recommendations contained in the Nineteenth Report on Purchase of Zinc Slabs relating to the Department of Supply.

## 7. Motion regarding thirtieth report of business Advisory Committee

\* Shri Ravindra Varma moved the following motion:-

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 23rd February, 1979."

An amendment moved by Shri Eduardo Faleiro was negatived. The motion was adopted.

## 8. Government Bill-introduced

The Victoria Memorial (Amendment) Bill, 1979.

#### 9. Matters under Rule 377

- (1) Shri P. Rajagopal Naidu raised a matter regarding movement of coal by Railways.
- (2) Shri Bharat Singh Chowhan raised a matter regarding need for financial assistance to the farmers of Dhar, Khargaon etc. areas of Madhya Pradesh whose crops were damaged due to heavy hailstorms.

- (3) Shri Dinen Bhattacharya raised a matter regarding reported closure of Kanpur Jute Industry resulting in unemployment to 1500 workers
- (4) Shri R. K. Mhalgi raised a matter regarding spreading of Jaundice in an epidemic form in certain areas of Maharashtra.

## 10. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri Yagya Datt Sharma and seconded by Shri Asoke Krishna Dutt on the 22nd February, 1979 and the amendments thereto moved on the 22nd and 23rd February, 1979, continued:—

"That an Address be presented to the President in the following terms:—

That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 19th February, 1979."

The following Members took part in the debate:-

(1) Shri M. N. Govindan Nair

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

- (2) Shri Balwant Singh Ramoowalia
- (3) Shri U. S. Patil
- (4) Shri Tarun Gogoi
- (5) Shri O. P. Tyagi
- (6) Shri G. M. Banatwalla
- (7) Shri Ranjit Singh
- (8) Shri D. G. Gawai
- (9) Shri P. Shiv Shanker
- (10) Shri Sushil Kumar Dhara
- (11) Shri K. S. Ramaswamy
- (12) Shri B. C. Kamble
- (13) Shri Ram Lal Rahi

The discussion was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th February, 1979)

## BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, February 27, 1979 Phalguna 8, 1900 (Saka)

No. 208

11.02 A.M.

#### 1. Obituary References

The Speaker made references to the passing away of Shri Mukand Lal Agrawal who was a Member of the First Lok Sabha; and Shri Moreshwar Dinkar Joshi who was also a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

#### 2. Starred Questions

Starred Questions Nos. 102—107 and 109 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1001—1028, 1030—1066, 1068—1081, 1083—1136, 1138—1143, 1145—1170, 1172—1176 and 1178—2000 were laid on the Table.

#### 4. Papers laid on the table

The following papers were laid on the Table:—

- (1) A copy of the Press Council Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 286 in Gazette of India dated the 17th February, 1979, under sub-section (3) of section 25 of the Press Council Act, 1978.
- (2) A copy of the Annual Report of the National Film Development Corporation Private Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1976-77.
  - (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P:T.O.

- (b) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1977-78.
- (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1977-78.
- (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item 3(a) and 3(b) above.
- (5) (i) A copy of the Seventy-eighth Report of the Law Commission on Congestion of Under-trial Prisoners in Jails.
  - (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.
- (6) (i) A copy of the Sixty-fifth Report (Hindi@ version) of the Law Commission on Recognition of Foreign Divorces.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (i) above.
- (7) A copy of the Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January, 1977 to 31st December, 1977, under section 62 of the said Act.
- (8) A copy of the Report (Hindi and English versions) under section 21(3)(b) on the Monopolies and Restrictive Trade Practices Act, 1969 in the case of M/s. Vulcan-Laval Limited, Bombay for substantial expansion of its activities by way of manufacture of plant, machinery and equipment for Tobacco processing and for the manufacture of Tobacco products and the Order dated the 17th January, 1979 of the Central Government thereon, under section 62 of the said Act.
- (9) A copy of Notification No. S.O. 21(E) (Hindi and English versions) published in Gazette of India dated the 9th January, 1979 making certain corrections in Schedule III of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 relating to Andhra Pradesh, under sub-section (2) of section 9 of the Representation of the People Act, 1950.

<sup>@</sup>English version of the Report was laid on the Table on the 21st March, 1978.

- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1977-78.
  - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1977-78.
  - (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of Notification No. G.S.R. 14(E) (Hindi and English versions) published in Gazette of India dated the 4th January, 1979 making certain alterations in Part I of Schedule VI to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
  - (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1979, published in Notification No. G.S.R. 24(E) in Gazette of India dated the 9th January, 1979.
  - (ii) The Companies (Appointment of Sole Agents) Amendment Rules, 1979, published in Notification No. G.S.R. 68 in Gazette of India dated the 13th January, 1979.
- (15) A copy of the Seventy-seventh Report of the Law Commission on Delay and Arrears in Trial Courts.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.
- (16) A copy of the Navy (Pension) First Amendment Regulations, 1979 (Hindi and English versions) published in Notification No. S.R.O. 40 in Gazette of India dated the 10th February, 1979, under section 185 of the Navy Act, 1957.

### 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 23rd February, 1979, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, upto the last day of the first week of the Hundred and Tenth Session of Rajya Sabha.

#### 6. Calling Attention

Shri Vinod Bhai B. Sheth called the attention of the Minister of Home Affairs to the reported harassment caused to girls and women travelling in D.T.C. buses and the rally staged on February 23, 1979 by girl students of various colleges in Delhi to protest against it.

The Minister of State for Home Affairs made a statement in regard thereto.

# 7. Report of Public Accounts Committee

Shri Asoke Krishna Dutt presented the Hundred and third Report of the Public Accounts Committee on action taken by Government on the recommendations contained in their Forty-ninth Report on three Government Hospitals in Delhi relating to the Ministry of Health and Family Welfare.

#### 8. Government Bill-Introduced

The Company Secretaries Bill, 1979.

#### 9. Matters Under Rule 377

- (1) Dr. Vasant Kumar Pandit raised a matter regarding reported curtailment of facilities and benefits to the employees of the Central Public Works Department working on Mahinder High Way Project in Nepal.
- (2) Shri Keshavrao Dhondge raised a matter regarding reported strike by the Transporters of diesel in Maharashtra causing difficulties to farmers.
- (3) Shri Dhirendranath Basu raised a matter regarding reported notices served by all Unions of textile mills and Textile Workers' Associations to go on strike with effect from the 15th March, 1979.
- (4) Shri Balwant Singh Ramoowalia raised a matter regarding reported arrest of a Sikh youth by U.K. police for wearing 'Kara' (steel bangle), describing it as an offensive weapon.
- (5) Shri Somnath Chatterjee raised a matter regarding reported strike by the workmen of the Garden Reach Ship-builders and Engineers Limited for the redressal of their grievances.

Shri Sher Singh replied.

# 10. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri Yagya Datt Sharma and seconded by Shri Asoke Krishna Dutt on the 22nd February, 1979 and the amendments thereto moved on the 22nd and 23rd February, 1979, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 19th February, 1979.'"

The following Members took part in the debate:-

- (1) Shri Sarat Kar
- (2) Chowdhry Balbir Singh

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.)

- (3) Shri Vasant Sathe
- (4) Shri Purnanarayan Sinha
- (5) Shri A. Bala Pajanor
- (6) Shri Surendra Jha Suman
- (7) Shri Y. P. Shastri
- (8) Shri Abdul Ahad Vakil
- (9) Shri Gananath Pradhan
- (10) Shri Bedabrata Barua
- (11) Shri Vinayak Prasad Yadav
- (12) Shri Somnath Chatterjee
- (13) Shri Kanwar Lal Gupta
- (14) Shri P. K. Deo
- (15) Shri Hukmdeo Narain Yadav
- (16) Shri Keshavrao Dhondge
- (17) Prof. P. G. Mavalankar (Speech unfinished).

The discussion was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th February, 1979).

AVTAR SINGH RIKHY, Secretary.

# **BULLETIN—PART I**

[Brief Record of Proceedings]

Wednesday, February 28, 1979 Phalguna 9, 1900 (Saka)

No. 209

11.02 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 122, 125—129, 131 and 133 were orally answered. Replies to Starred Questions Nos. 123, 130, 132, 134—140 were laid on the Table. The Speaker directed that Starred Question No. 124 will be taken up only after the Report from the Committee on the Use of Language was received.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1201—1250, 1252, 1254—1294, 1296—1333, 1335—1351, 1353, 1355—1360, 1362—1368 and 1370—1400 were laid on the Table.

# 3. Announcement by Speaker

The Speaker announced that as was customary, the House would adjourn for half-an-hour at 4.30 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

# 4. Papers laid on the Table

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The following papers were laid on the Table:—

- (1) A copy each of the following Reports (Hindi and English versions) under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
  - (i) Annual Report of the Development Council for Textile Machinery Industry for the year 1976-77.
  - (ii) Annual Report of the Development Council for Textile Machinery Industry for the year 1977-78.
- (2) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bombay, for the year 1977-78, under section 12A of the Central Silk Board Act, 1948.

- (3) A copy of the Copper (Prohibition of Use in the Manufacture of PVC and VIR wires of domestic type) Amendment Order, 1978 (Hindi and English versions) published in Notification No. S.O. 732(E) in Gazette of India dated the 26th December, 1978, under subsection (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of Tungabhadra Steel Products Limited, for the year 1977-78.
    - (ii) Annual Report of the Tungabhadra Steel Products Limited, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Engineering Projects (India) Limited, Ranchi, for the year 1977-78.
    - (ii) Annual Report of the Engineering Projects (India) Limited, Ranchi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1977-78.
    - (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Foreign Contribution (Regulation) Amendment Rules, 1979 (Hndi and English versions) published in Notification No. S.O. 37(E) in Gazette of India dated the 18th January, 1979, under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1978, published in Notification No. G.S.R. 1504 in Gazette of India dated the 23rd December, 1978.
  - (ii) The Indian Administrative Service (Appointment by Competitive Examination) Second Amendment Regulations, 1978, published in Notification No. G.S.R. 598(E) in Gazette of India dated the 30th December, 1978.

- (iii) The Indian Police Service (Appointment by Competitive Examination (Second Amendment) Regulations, 1978, published in Notification G.S.R. 599(E) in Gazette of India dated the 30th December, 1978.
  - (iv) The All India Services (Death-cum-Retirement Benefits) Sixth Amendment Rules, 1979, published in Notification No. G.S.R. 214 in Gazette of India dated the 20th January, 1979 together with corrigendum thereto published in Notification No. G.S.R. 373 in Gazette of India dated the 3rd February, 1979.
- (v) The Indian Administrative Service (Pay) First Amendment Rules, 1978, published in Notification No. G.S.R. 159 in Gazette of India dated the 3rd February, 1979.
  - (vi) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1978, published in Notification No. G.S.R. 160 in Gazette of India dated the 3rd February, 1979.
  - (vii) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1979, published in Notification No. G.S.R. 161 in Gazette of India dated the 3rd February, 1979.
  - (viii) The All India Services (Leave) Amendment Rules, 1979, published in Notification No. G.S.R. 190 in Gazette of India dated the 10th February, 1979.
- (7) A copy of the Half-yearly Report for the period from 1st April, 1978 to 30th September, 1978 on the activities of the Coir Board and the working of the Coir Industry Act, 1953.
- (8) A copy of the Coinage (Weight and Remedy of the Coins of Rupees Fifty and Ten and paise Ten and Five coined for 'Happy Child—Nation's Pride') Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 3691 in Gazette of India dated the 30th December, 1978, under sub-section (3) of section 21 of the Coinage Act, 1906.
- (9) A copy of Notification No. S.O. 3692 (Hindi and English versions) published in Gazette of India dated the 30th December, 1978 regarding coining of certain denominations of coins at the Mint, issued under section 6 of the Coinage Act, 1906.
- (10) A copy of Notification No. G.S.R. 18(E) (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) S.O. 222 published in Gazette of India dated the 20th January, 1979 exempting Delhi Council for Child Welfare under section 10(23C) (iv) of the Income-tax Act, 1961.

- (ii) S.O. 223 published in Gazette of India dated the 20th January, 1979 exempting Lady Tata Memorial Trust under section 10 (23C) (iv) of the Income-tax Act, 1961.
- (iii) S.O. 225 published in Gazette of India dated the 20th January, 1979 exempting the Bombay Humanitarian League under section 10(23C) (iv) of the Income-tax Act, 1961.
- (11) A copy of Notification No. G.S.R. 18(E) (Hndi and English versions) published in Gazette of India dated the 5th January, 1979 together with an explanatory memorandum regarding basic excise duty on staple fibre and tow of Cellulosic origin, issued under the Central Excise Rules, 1944.

# 5. Calling Attention

Shri Krishna Chandra Halder called the attention of the Minister of Home Affairs to the reported firing by Railway Police on students at Baran Railway Station near Kota (Rajasthan) on the 26th February, 1979 resulting in the death of three students and injury to many others.

The Minister of State for Home Affairs made a statement in regard thereto.

# 6. Report of Public Accounts Committee

Shri Asoke Krishna Dutt presented the Hundred and Seventh Report (Hindi and English versions) of the Public Accounts Committee on action taken by Government on the recommendations contained in their Eleventh Report on Railway Operations and Earnings relating to the Ministry of Railways.

# 7. Report of Committee on Subordinate Legislation

Shri Sonnath Chatterjee presented the Sixteenth Report of the Committee on Subordinate Legislation.

# 8. Report of Committee on Private Members' Bills and Resolutions

Shri Chaturbhuj presented the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions.

# 9. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri Yagya Datt Sharma and seconded by Shri Asoke Krishna Dutt on the 22nd February, 1979 and the amendments thereto moved on the 22nd and 23rd February, 1979, continued:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 19th February, 1979."

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The following Members took part in the debate:-

- (1) Shri Dhirendranath Basu
- (2) Shri Ram Vilas Paswan
- (3) Shrimati Rano M. Shaiza
- (4) Prof. P. G. Mavalankar

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.) Shri Morarii R. Desai replied to the debate.

Amendments [Nos. 20 and 317] were negatived.

Amendments Nos. [153, 383 and 322] were moved and negatived.

Amendments [Nos. 71 to 73] were withdrawn by leave of the House.

All other amendments moved were negatived.

The motion was adopted.

### 10. Government Bill-under consideration

The Special Courts Bill, 1979

The motion for consideration of the Bill was moved by Shri H. M. Patel.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri A. K. Roy, K. Lakkappa and P. Rajagopal Naidu.

Two amendments for reference of the Bill to Joint Committee were moved by Sarvashri K. Lakkappa and Eduardo Faleiro.

The following Members took part in the debate:—

- (1) Shri Eduardo Faleiro
- (2) Shri Paoitra Mohan Pradhan
- (3) Shri Vijaykumar N. Patil
- (4) Shri Yashwant Borole
- (5) Shri M. Kalyanasundaram
- (6) Dr. Ramji Singh
- (7) Shri B. C. Kamble
- (8) Dr. Murli Manohar Joshi (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned at 4.30 P.M. and re-assembled at 5 P.M.)

# 11. The Budget (General)—1979-80

Shri Charan Singh presented a statement of the estimated receipts and expenditure of the Government of India for the year 1979-80.

The Finance Bill, 1979.

# 12. Government Bill-Introduced

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st March, 1979).

AVTAR SINGH RIKHY, Secretary.

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# BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 1, 1979 Phalguna 10, 1900 (Saka)

No. 210

11.03 A.M.

### 1. Starred Questions

Starred Questions Nos. 142, 143, 145—147 and 149—151 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1401—1444, 1446, 1448—1515, 1517—1519, 1521—1527, 1529—1565 and 1567—1600 were laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Homoeopathy Central Council (Election) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 725 in Gazette of India dated the 11th March, 1978, under sub-section (2) of section 32 of the Homoeopathy Central Council Act, 1973.
- (2) A copy of the Prevention of Food Adulteration (Fifth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 590 (E) in Gazette of India dated the 23rd December, 1978, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
  - (3) A copy of the Minimum Wages (Central) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 158 in Gazette of India dated the 27th January, 1979, under section 30A of the Minimum Wages Act, 1948.

- (4) A copy of the Coal Mines (Amendment) Regulations, 1978 (Hindi and English versions) published in Notification No. G.S.R. 32 in Gazette of India dated the 6th January, 1979, under sub-section (7) of section 59 of the Mines Act, 1952.
- (5) A copy of the Dock Workers (Regulation of Employment)
  Amendment Rules, 1978 (Hindi and English versions)
  published in Notification No. S.O. 3563 in Gazette of
  India dated the 9th December, 1978, under sub-section
  (3) of section 8 of the Dock Workers (Regulation of
  Employment) Act, 1948.
- (6) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

(1) Statement No. XXVI	II—Third Session, 1971.	Fifth Lok Sabha
(2) Statement No. XIV	—Second Session, 1977,	
(3) Statement No. X	—Third Session, 1977,	
(4) Statement No. XII	-Fourth Session, 1978.	Sixth
(5) Statement No. XII	-Fourth Session, 1978.	Lok Sabha
(6) Statement No. V	—Fifth Session, 1978.	
(7) Statement No. I	—Sixth Session, 1978.	

- (7) (i) A copy of Notification No. G.S.R. 890 (Hindi and English versions) published in Gazette of India dated the 8th July, 1978 containing corrigendum to the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1974, published in Notification No. G.S.R. 1007 dated the 14th September, 1974.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (8) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for half year ending 31st March, 1978.

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# 4. Report of Public Accounts Committee

Shri P. V. Narasimha Rao presented the Ninety-ninth Report (English version) of the Public Accounts Committee on action taken by Government on the recommendations contained in the Fifty-fourth Report on Customs Receipts relating to the Ministry of Finance (Department of Revenue).

# 5. Reports of Estimates Committee

Shri Satyendra Narayan Sinha presented the following Reports of the Estimates Committee:—

- (1) Twenty-fourth Report on action taken by Government on the recommendations contained in the Fourteenth Report of the Estimates Committee (Sixth Lok Sabha) on the Ministry of Industry—Powerloom Industry.
- (2) Twenty-sixth Report (English and Hindi versions) on action taken by Government on the recommendations contained in the Eleventh Report of the Estimates Committee (Sixth Lok Sabha) on the Ministry of Health and Family Welfare—Prevention and Control of Blindness.

# 6. Matters under Rule 377

- (1) Shri K. Lakkappa raised a matter regarding supply of sulphur to sulphur-based industries, particularly fertilisers.
- (2) Shri Bhagat Ram raised a matter regarding reported steep fall in the prices of potatoes thereby causing hardship to potato growers.
- (3) Shri K. A. Rajan raised a matter regarding the Kerala State Cashew Development Corporation.
- (4) Shri Dilip Chakravarty raised a matter regarding problems of teachers and students in the country.
- (5) Shri Raj Narain raised a matter regarding the treatment meted out to Kisan Satyagrahis released from Tihar jail on the 28th February, 1979.

### 7. Government Bill—under consideration

The Special Courts Bill, 1979

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 28th February, 1979, continued

The following Members took part in the debate:—

- (1) Dr. Murli Manohar Joshi
- (2) Shri C. M. Stephen

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.07 P.M.)

- (3) Shri Han Vishnu Kamath
- (4) Shri Somnath Chatterjee
- (5) Shri Buj Bhushan Tiwari
- (6) Shri Sougata Roy
- (7) Shri Kanwar Lal Gupta
- (8) Shri A. K. Roy
- (9) Shri Ram Jethmalani
- (10) Shri Vasant Sathe
- (11) Shri Shyamnandan Mishra
- (12) Shri B. Shankaranand

Shri H. M. Patel replied to the debate.

The amendments for circulation of the Bill for the purpose of eliciting opinion thereon moved by Sarvashri A. K. Roy and K. Lakkappa were negatived.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri P. Rajagopal Naidu was barred.

On the amendments for reference of the Bill to Joint Committee moved by Sarvashri K. Lakkappa and Eduardo Faleiro, the House divided, Ayes \*40; Noes \*172. The amendments were accordingly negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Consideration of Clauses 2 to 6 and amendments moved thereto was to concluded.

Clause-by-clause consideration of the Bill was not concluded.

6.02 P.M

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd March, 1979)

AVTAR SINGH RIKHY, Secretary.

<sup>\*</sup>Subject to correction.

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Friday, March 2, 1979/Phalguna 11, 1900 (Saka)

No. 211

11.02 A.M.

# 1. Obituary Reference

The Speaker made a reference to the passing away of Dr. Jairamdas Daulatram who was a Member of the Constituent Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 162, 163, 165, 167—170, 172 and 176 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1601—1619, 1621—1655. 1657—1666, 1668—1691, 1693—1722 and 1724—1800 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Aircraft (Second Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 19 in Gazette of India dated the 6th January, 1979, under section 14A of the Aircraft Act, 1934 together with an explanatory note.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the State Chemicals and Pharmaceuticals Corporation of India Limited, New Delhi, for the year 1977-78.

- (ii) Annual Report of the State Chemicals and Pharmaceuticals Corporation of India Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Export of Roasted and Salted Cashew Kernels (Inspection) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 7 in Gazette of India dated the 6th January, 1979, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 22 read with sub-section (4) of section 19 of the Tobacco Board Act, 1975:—
  - (i) Annual Report of the Tobacco Board, Lakshmipuram (Guntur) for the year 1975-76 together with Audited Accounts.
  - (ii) Annual Report of the Tabacco Board, Lakshmipuram (Guntur) for the year 1976-77 together with Audited Accounts.
- (5) Two statements (Hindi and English versions) regarding Review on the working of the Board for the years 1975-76 and 1976-77.
- (6) A copy of the Annual Report (Hindi version) of the National Cooperative Union of India, New Delhi, for the year 1977-78.
- (7) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Cooperative Union of India, New Delhi, for the year 1977-78.
- (8) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1977-78, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.
- (9) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1976-77 together with the Audited Accounts.
- (10) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1977-78 together with the Audited Accounts.

#### 5. Statements of Public Accounts Committee

Shri Vijay Kumar Malhotra laid on the Table the following statements (English and Hindi versions):—

- (1) Statement showing replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Thirty-fifth Report of the Public Accounts Committee (Sixth Lok Sabha) regarding action taken by Government on the recommendations contained in their Hundred and Seventy-ninth Report (Fifth Lok Sabha) on Production of Polio Virus Vaccine.
- (2) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Forty-first Report of the Public Accounts Committee (Sixth Lok Sabha) regarding action taken by Government on the recommendations contained in their Hundred and Eighty-first Report (Fifth Lok Sabha) on Emergency Agricultural Production Programme.

### 6 Statement regarding Government Business

The Minister of State for Parliamentary Affairs made a statement regarding Government business for the week commencing the 5th March, 1979.

### 7. Demands for Excess Grants (General)-1976-77

Shri Satish Agrawal presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1976-77.

### 8. Supplementary Demands for Grants (General)—1978-79

Shri Satish Agrawal presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1978-79.

#### 9. Matters under Rule 377

- (1) Shri Mallikarjun raised a matter regarding purchase of transport aircraft G-222 manufactured by Aeritalia.
- (2) Shri Ahmed Hussain raised a matter regarding need for proper identification of Bangladesh nationals Coming to Assam without causing harassment to the Indian citizens.

- (3) Shri Samar Mukherjee raised a matter regarding reported agitation by the employees of Shipping Corporation of India for the redressal of their grievances.
- (4) Dr. Ramji Singh raised a matter regarding reported non-availability of envelopes in Parliament House Post Office and other Post Offices.

### 10. Government Bill-Under Consideration

The Special Courts Bill, 1979

Clause-by-clause consideration of the Bill continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

Clause 2 was adopted.

On amendment No. 58 to Clause 3 moved by Shri M. Kalyanasundaram, the House divided, Ayes \*54; Noes \*163. The amendment was accordingly negatived.

Clauses 3 and 4 were adopted.

On amendment No. 36 to Clause 5 moved by Shri K. Lakkappa, the House divided, Ayes \*47; Noes \*174. The amendment was accordingly negatived.

Clauses 5 to 7 were adopted.

Consideration of Clauses 8 to 12, Clause 1, the Enacting Formula, the Preamble and the Long Title and the amendments moved thereto was not concluded.

Clause-by-clause consideration of the Bill was not concluded.

# 11. Motion regarding twenty-eighth Report of Committee on Private Members' Bills and Resolutions

Shri Chaturbhuj moved the following motion.-

"That this House do agree with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th February, 1979."

The motion was adopted.

<sup>\*</sup>Subject to correction.

#### 12. Private Members' Resolutions-withdrawn

(1) Discussion on the following Resolution moved by Shrimati Ahilya P. Rangnekar and the amendments thereto moved on the 15th December, 1978, continued:—

"This House expresses its deep concern over the fall and continuous downward trend of the prices of commercial crops viz., jute, sugarcane, tobacco, cotton; etc.; and resolves that immediate steps be taken to guarantee fair prices to the growers and also a high powered Committee consisting of the Members of Parliament be forthwith constituted to go into the causes of lower rates of prices of the commercial crops and suggest measures for ensuring remunerative prices to the growers."

Shrì Surjit Singh Barnala took part in the debate.

Shrimati Ahilya P. Rangnekar replied to the debate.

The amendments moved by Dr. Ramji Singh were withdrawn by leave of the House.

The amendments moved by Sarvashri Vinayak, Prasad Yadav and Yuvraj were negatived.

The Resolution was withdrawn by leave of the House.

(2) On behalf of Shri Robin Sen, Shri Dinen Bhattacharya moved the following Resolution:--

"This House expresses its grave concern at the non-implementation of the assurances given by the Government on 26 June, 1978 to the central trade unions on the eve of all India strike of public sector employees which was organised on 28 June, 1978 to the effect that the Bureau of Public Enterprises would not interfere in wage negotiations of public sector undertakings and the Government would convene a meeting of the central trade unions to discuss a guideline and disapproves of the inaction of the Government which has resulted in a great unrest among workers of public sector undertakings and recommends to the Government to intervene and take appropriate steps so that the assurances given to central trade unions are fully implemented."

An amendment was moved by Dr. Ramji Singh.

The following Members took part in the debate:-

- (1) Dr. Ramji Singh
- (2) Shri Ram Vilas Paswan
- (3) Shri K. A. Rajan
- (4) Shri Ugrasen
- (5) Shri Satish Agrawal

Shri Dinen Bhattacharya replied to the debate.

The amendment moved by Dr. Ramji Singh was withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

### 13. Private Member's Resolution—under consideration

Dr. Ramji Singh moved the following Resolution:-

"This House directs the Government to ensure total ban on the slaughter of cows of all ages and calves in consonance with the Directive Principles laid down in Article 48 of the Constitution as interpreted by the Supreme Court as well as necessitated by strong economic considerations based on the recommendations of the Cattle Preservation and Development Committee and the reported fast by Acharya Vinobha Bhave from 21 April, 1979."

His speech was not concluded.

The discussion was not concluded.

# 14. Half-an-Hour Discussion

Prof. Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 21st February, 1979 to Starred Question No. 22 regarding provision of employment during the next ten years.

Shri Morarji R. Desai replied to the discussion.

#### 6.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th March, 1979).

AVTAR SINGH RIKHY,

Secretary.

### BULLETIN-PART I

# [Brief Record of Proceedings]

Monday, March 5, 1979/Phalguna 14, 1900 (Saka)

#### No. 212

11.04 A.M.

#### 1. Starred Questions

Starred Questions Nos. 182, 184—188, 191, 195 and 199 were orally answered. The Speaker directed that Starred Question No. 189 be postponed. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1801—1819, 1821—1831, 1833—1845, 1847—1875, 1877—1923, 1925—1992 and 1994—2000 were laid on the Table.

### 3 Satement by Leader of Opposition

The Leader of the Oposition made a statement regarding the reported strike by Taxi and Scooter drivers in Delhi due to rise in price of petrol.

# 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 57(E) (Hindi and English versions) published in Gazette of India dated the 2nd February, 1979 regarding the maximum price of certain fertilisers to be sold to tea, coffee and rubber plantations or to the cultivators, issued under the Fertiliser (Control) Order, 1957.
- (2) (i) A copy of the Certified Accounts of the Indian Institute of Technology, New Delhi for the year 1977-78 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

- (ii) A statement (Hindi and English versions) (a) showing reasons for delay in laying the above Accounts and (b) for not laying the Hindi version of the Accounts simultaneously.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 1977-78, along with the Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review on the working of Salar Jung Museum, Hyderabad, for the year 1977-78.
  - (iii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (3) above.
- (4) A copy of the Report (Hindi and English versions) of the Working Group on Technical Education and Recommendations of the All India Council of Technical Education on it.
- (5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Society for the National Institutes for Physical Education and Sports, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (6) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Bal Bhavan Society, New Delhi, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (7) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the School of Planning and Architecture, New Delhi, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (8) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the Technical Teachers' Training Institute, Calcutta, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (9) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Modern Bakeries (India) Limited for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.

- (10) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) The Income-tax (Ninth Amendment) Rules, 1978, published in Notification No. S.O. 725(E) in Gazette of India dated the 23rd December, 1978.
  - (ii) The Income-tax (Amendment) Rules, 1979, published in Notification No. S.O. 58(E) in Gazette of India dated the 30th January, 1979.

# 5. Statements of Public Accounts Committee

Shri P. V. Narasimha Rao laid on the Table the following Statements (English and Hindi versions):—

- (1) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Forty-second Report of the Public Accounts Committee (Sixth Lok Sabha) regarding action taken by Government on the recommendations contained in their Two Hundred and tenth Report (Fifth Lok Sabha) on Naval Dockyard Expansion Scheme.
- (2) Statement showing replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Fifty-seventh Report of the Public Accounts Committee (Sixth Lok Sabha) regarding action taken by Government on the recommendations contained in their Two Hundred and twenty-fourth Report (Fifth Lok Sabha) on Railway Operations and Expenditure.
- (3) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Sixty-third Report of the Public Accounts Committee (Sixth Lok Sabha) regarding action taken by Government on the recommendations contained in their Two Hundred and twenty-ninth Report (Fifth Lok Sabha) on Defence Services.

### 6 President's Message

The Speaker communicated to Lok Sabha the following message dated the 1st March, 1979 from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 19th February, 1979."

# 7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Copra Cess Bill, 1979, passed by Lok Sabha on the 20th February, 1979.
- (ii) That at its sitting held on the 1st March, 1979, Rajya Sabha agreed without any amendment to the Coconut Development Board Bill, 1979, passed by Lok Sabha on the 20th February, 1979.
- (iii) That at its sitting held on the 1st March, 1979, Rajya Sabha passed the Brahmaputra Board Bill, 1979.

# 8 Bill passed by Rajya Sabha-laid on the Table

Secretary laid on the Table the Brahmaputra Board Bill, 1979, as passed by Rajya Sabha.

# 9. Calling Attention

Shri Eduardo Faleiro called the attention of the Minister of Health and Family Welfare to the reported failure of the Government to fulfil the assurances given last year to the students of the Delhi University College of Medical Sciences in removing several handicaps faced by them in the college including lack of Hostel facilities and the two-week long strike launched by the 500 students of that College to press for the fulfilment of their demands.

The Minister of Health and Family Welfare laid on the Table a statement in regard thereto.

# 10. Supplementary Demands for Grants (Railways)-1978-79

Prof. Madhu Dandavate presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1978-79.

# 11. Matters under Rule 377

- (1) Dr. Vasant Kumar Pandit raised a matter regarding need for a uniform pattern of education in the country.
- (2) Shri Ram Vilas Paswan raised a matter regarding reported resentment among the people of North Bihar due to cancellation of certain trains including Kosi Express.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.10 P.M.)

# 12. Statutory Resolution-adopted

Shri Satish Agrawal moved the following Resolution:-

- "That in pursuance of sub-section (2) of section 8, read with sub-section (3) of section 7, of the Customs Tariff Act, 1975 (51 of 1975), this House approves the following notifications of the Government of India in the Ministry of Finance (Department of Revenue), namely:—
  - (1) No. GSR 21(E), dated the 9th January, 1979, increasing the export duty on raw cotton to Rs. 2500 per tonne; and
  - (2) No. GSR 34(E), dated the 20th January, 1979, levying an export duty at the rate of Rs. 1500 per tonne on turmeric in powder form and at the rate of Rs. 2000 per tonne on turmeric in any other form, under the new Heading No. 25 in the Second Schedule to the said Act,

from the date of issue of the said notifications."

Two amendments were moved by Shri Dajiba Desai.

The following Members took part in the debate:-

- (1) Shri P. Rajagopal Naidu
- (2) Shri O. P. Tyagi
- (3) Shri Nathu Ram Mirdha
- (4) Shri Laxmi Narain Nayak
- (5) Shri Dajiba Desai
- (6) Shri Amrit Nahata
- (7) Shri Vasant Sathe
- (8) Shri Pabitra Mohan Pradhan
- (9) Shri Anant Dave

Shri Satish Agrawal replied to the debate.

The amendments moved were negatived.

The Resolution was adopted.

# 13. The Budget (Railways)—1979-80

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General Discussion on the Budget (Railways) for 1979-80, commenced.

The following Members took part in the debate:-

- (1) Shri Nihar Laskar
- (2) Shri Harikesh Bahadur
- (3) Shrimati Chandravati
- (4) Shri O. V. Alagesan
- (5) Shri R. K. Mhalgi
- (6) Shri S. S. Somani
- (7) Shri R. Mohanarangam (Speech unfinished).

The discussion was not concluded.

# 14. Statement by Minister

The Minister of State for Defence made a statement clarifying the position in regard to the matter raised under rule 377 by Shri Mallikarjun in the House on the 2nd March, 1979 régarding purchase of transport aircraft G-222 manufactured by Aeritalia.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th March, 1979).

AVTAR SINGH RIKHY, Secretary.

0.04

# BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, March 6, 1979 Phalguna 15, 1900 (Saka)

NO. 213

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 203—206, 208, 210, 212, 214 and 215 were orally answered. Starred Question No. 204 was postponed for further consideration. Replies to Starred Questions Nos. 207, 209, 211, 213 and 216—221 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2001—2010, 2012—2062, 2064—2082 and 2084—2200 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) on the activities of the Children's Film Society, Bombay for the year 1977-78.
- (2) A copy of the Audited Accounts (Hindi and English versions) of the Children's Film Society, Bombay for the year 1977-78.
- (3) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 990 in Gazette of India dated the 12th August, 1978, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act. 1958.
- (4) A copy of the High Court Judges (Travelling Allowance)
  Amendment Rules, 1978 (Hindi and English versions)
  published in Notification No. G.S.R. 991 in Gazette of
  India dated the 12th August, 1978, under sub-section (3)
  of section 24 of the High Court Judges (Conditions of
  Service) Act. 1954.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (3) and (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
  - (i) G.S.R. 2(E) published in Gazette of India dated the 1st January, 1979 making certain amendments to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957.
  - (ii) S.O. 265 published in Gazette of India dated the 20th January, 1979 specifying 31st December, 1980 as the date within which all mining leases granted before the commencement of the Mines and Minerals (Regulation and Development) Amendment Act, 1972 shall be brought into conformity with the provisions of the said Act and rules made thereunder.
  - (iii) G.S.R. 67(E) published in Gazette of India dated the 13th February, 1979 making certain amendment to the Second Schedule to the Mines and Mineral's (Regulation and Development) Act, 1957.
  - (iv) G.S.R. 305 published in Gazette of India dated the 24th February, 1979 regarding exercising of powers under sub-section (4) of section 21 of the Mines and Minerals (Regulation and Development) Act, 1957 by certain State Governments.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1977-78.
  - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1977-78.
- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1977-78.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (9) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
- (i) The Naval Ceremonial, Conditions of Service and Miscellaneous Regulations, 1979, published in Notification No. S.R.O. 26 in Gazette of India dated the 20th January, 1979.
- (ii) The Navy Leave (Amendment) Regulations, 1978, published in Notification No. S.R.O. 57 in Gazette of India dated the 24th February, 1979.

### 4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 5th March, 1979, Rajya Sabha agreed without any amendment to the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1979, passed by Lok Sabha on the 21st February, 1979.

### 5. Calling Attention

Shri P. M. Sayeed called the attention of the Minister of Shipping and Transport to the reported strike by Taxi and Scooter drivers in Delhi causing hardship to the public.

The Minister of State for Shipping and Transport made a statement in regard thereto.

# \$. Report of Committee on Petitions

Shri Hari Vishnu Kamath presented the Eighth Report (Hindi and English versions) of the Committee on Petitions.

### 7. Statement by Minister

The Minister of Law, Justice and Company Affairs made a statement clarifying the position in regard to the observations made by Shri Vasant Sathe in the House on the 1st March, 1979, in connection with the appointment of a Judge to the Delhi High Court.

#### 8. Matters under Rule 377

- (1) Shri Keshavrao Dhondge raised a matter regarding reported damage caused to the statues of Netaji Subhash Chandra Bose and Mahatma Gandhi in Andhra Pradesh.
- (2) Shri R. K. Mhalgi raised a matter regarding Maharashtra State Road Transport Corporation.
- (3) Shri Vasant Sathe raised a matter regarding reported shortage of Railway wagons for transporting the salt in various parts of the country.
- (4) Shri K. A. Rajan raised a matter regarding Petro-chemical Complex in Kerala.
- (5) Shri Krishna Chandra Halder raised a matter regarding reported retrenchment of the workers of Simplex Concrete Pipes (India) Private Limited and the demand for their reinstatement.

# 9. The Budget (Railways)—1979-80

General Discussion on the Budget (Railways) for 1979-80, continued.

The following Members took part in the debate:--

(1) Shri R. Mohanarangam

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.)

- (2) Pandit D. N. Tiwary
- (3) Shrimati Ahilya P. Rangnekar
- (4) Shri Motibhai R. Chaudhary
- (5) Shrimati Parvathi Krishnan
- (6) Shrimati Mrinal Keshav Gore
- (7) Shri G. S. Mishra
- (8) Shri Dilip Chakravarty

- (9) Shri V. M. Sudheeran
- (10) Shri Bhanu Kumar Shastri
- (11) Shri B. C. Kamble
- (12) Dr. Ramji Singh
- (13) Shri K. Obul Reddy
- (14) Shri L. L. Kapoor (Speech unfinished).

The discussion was not concluded.

# \*10. Contempt of the House

The Chairman informed the House that two visitors, who had disclosed their names as Swami Ananda Bharati and Shri Gururaj, had thrown some papers from the Visitors' Gallery on the floor of the House earlier during the day, and had made written statements but not expressed regret for their action. The Chairman observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, Shri Ravindra Varma moved the following motion:—

"This House resolves that the persons calling themselves Swami Ananda Bharati S/o Shri Venkannacharya and Gururaj S/o Shri Advi Rao, who threw some papers from the Visitors' Gallery on the floor of the House at about 12.25 hours today and whom the Watch and Ward Officer took into custody immediately have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be kept in the custody of the Watch and Ward Officer till the rising of the House today and thereafter released with a warning."

The motion was adopted.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th March, 1979).

AVTAR SINGH RIKHY, Secretary.

<sup>\*</sup>At 5.50 P.M.

#### BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, March 7, 1979/Phalguna 16, 1900 (Saka)

No. 214

11.05 A.M.

# 1. Starred Questions

Starred Questions Nos. 223, 225, 227—229, 232, 233 and 235 were orally answered. Replies to Starred Questions Nos. 222, 226, 230. 231, 234 and 236—241 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2201—2239, 2242—2286. 2288—2336 and 2338—2400 were laid on the Table.

### 3. Ruling by Speaker regarding privilege matter

The Speaker gave his ruling on the question of privilege given notice of by Sarvashri Vayalar Ravi and Vasant Sathe against the Deputy Prime Minister and Minister of Finance (Shri Charan Singh) regarding alleged leakage of Budget proposals for 1979-80 before their presentation to Parliament, as published in the Sunday Northern India Patrika, Allahabad, and Morning Echo, New Delhi, and withheld his consent to the raising of question of privilege under Rule 222.

# 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1975-76.
- (2) A copy of the Annual Report of the Indian Statistical Institute, Calcutta, for the year 1976-77.

- (3) A statement (Hindi and English versions) (a) showing reasons for delay in laying above Reports and (b) for not laying simultaneously the Hindi version of the Report for the year 1976-77.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Triveni Structurals Limited, Naini, Allahabad, for the year 1977-78.
  - (ii) Annual Report of the Triveni Structurals Limited, Naini, Allahabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General therein.
  - (b) (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1977-78.
  - (ii) Annual Report of the Hindustan Cables Limited, for the year 1977-78 allong with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4)(b) above.
- (6) A copy of Notification No. S.O. 3354 (Hindi and English versions) published in Gazette of India dated the 25th November, 1978 making certain amendment to Notification No. S.O. 900 dated the 28th August, 1975.
- (7) A copy of the Delhi Sikh Gurdwara Management Committee (Registration of Electors) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. F. 16|8|78-Pt. II-Judl. in Delhi Gazette dated the 6th November, 1978 together with a corrigendum thereto published in Notification of even number dated the 3rd January, 1979, under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971.
- (8) A statement correcting the reply given on the 21st February, 1979 to Unstarred Question No. 201 by Shri Samar Mukherjee regarding cases filed to investigate into Emergency excesses.

- (9) A copy of the Sikh Gurdwaras Board Election (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 206(E) in Gazette of India dated the 2nd March, 1979, under sub-section (3) of section 146 of the Sikh Gurdwaras Act, 1925.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under article 318 of the Constitution:—
  - (i) The Union Public Service Commission (Members) Amendment Regulations, 1979, published in Notification No. G.S.R. 74 in Gazette of India dated the 20th January, 1979.
  - (ii) The Union Public Service Commission (Members) Second Amendment Regulations, 1979, published in Notification No. G.S.R. 62 (E) in Gazette of India dated the 3rd February, 1979.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Appointment by Promotion) Seventh Amendment Regulations, 1978, published in Notification No. G.S.R. 579(E) in Gazette of India dated the 17th December, 1978.
  - (ii) The All India Services (Provident Fund) Amendment Rules, 1979, published in Notification No. G.S.R. 295 in Gazette of India dated the 24th February, 1979.
- (12) A copy of the Central Excises (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 120 (E) in Gazette of India dated the 1st March, 1979, under section 38 of the Central Excises and Salt Act, 1944.
- (13) A copy each of Notification Nos. G.S.R. 184(E) to G.S.R 205(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1979 regarding Customs Duty changes and exemptions as announced in Parliament while presenting the Budget for the year 1979-80. under section 159 of the Customs Act, 1962 together with an explanatory note.

(14) A copy each of Notification Nos. G.S.R. 107(E) to G.S.R. 119(E) and G.S.R. 121(E) to 183(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1979 regarding Central Excise Duty changes and exemptions as announced in Parliament while presenting the Budget for the year 1979-80, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

# 5. Minutes of Sittings of Committee on Public undertakings—laid on the Table

The Minutes of the sittings relating to Second, Fifth, Seventh, Ninth and Fifteenth Reports of the Committee on Public Undertakings on Central Inland Water Transport Corporation, were laid on the Table.

# 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 5th March, 1979, Rajya Sabha passed the Merchant Shipping (Second Amendment) Bill, 1978, passed by Lok Sabha on the 29th November, 1978, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

# 7. Bill as amended by Rajya Sabha-laid on the Table

Secretary laid on the Table the Merchant Shipping (Second Amendment) Bill, 1978, which had been returned by Rajya Sabha with amendments.

### 8. Calling Attention

Shri Vijay Kumar Malhotra called the attention of the Minister of Law, Justice and Company Affairs to the reported decision of the Additional Session Judges and Magistrates in Delhi to march to Parliament House on the 16th March, 1979 to high-light their demands.

The Minister of Law, Justice and Company Affairs made a statement in regard thereto.

#### 9. Presentation of Petition

Shri Vijay Kumar Malhotra presented a petition signed by President, Akhil Bharatiya Vidyarthi Parishad and others regarding demands of students.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.06 P.M.)

### 10. Matters under Rule 377

- (1) Shri P. Rajagopal Naidu raised a matter regarding reported low and unremunerative prices of jaggery.
- (2) Shri L. L. Kapoor raised a matter regarding reported nonallocation of wheat and rice to Bihar to meet the requirement of 'Food for work Scheme'.
- (3) Shri Raj Narain raised a matter regarding reported bus accident on the 27th February, 1979 in Nepal.

The Minister of State for External Affairs replied.

(4) Prof. P. G. Mavalankar raised a matter regarding the management and control of power distribution in the country.

# 11. The Budget (Railways)-1979-80

General Discussion on the Budget (Railways) for 1979-80, continued.

The following Members took part in the debate:-

- (1) Shri L. L. Kapoor
- (2) Shri Ram Dhari Shastri
- (3) Shri D. B. Patil
- (4) Dr. Baldev Prakash
- (5) Shri Daya Ram Shakya
- (6) Shrimati Rashida Haque Choudhury
- (7) Shri D. G. Gawai
- (8) Shri Ramanand Tiwary
- (9) Shri Krishna Chandra Halder
- (10) Shri Anant Dave
- (11) Shri Bhausaheb Thorat
- (12) Shri Tej Pratap Singh
- (13) Shri A. V. P. Asaithambi
- (14) Shri Heera Bhai

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- (15) Shri George Mathew
- (16) Shri Ambika Prasad Pandey

The discussion was not concluded.

# 12. Report of Business Advisory Committee

Shri Ravindra Varma presented the Thirty-first Report of the Business Advisory Committee.

### 6. P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th March, 1979).

AVTAR SINGH RIKHY,
Secretary.

#### BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, March 8, 1979/Phalguna 17, 1900 (Saka)

#### No. 215

11.05 A.M.

#### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri R. K. Khadilkar, former Deputy Speaker of Lok Sabha.

Thereafter, Members stood in silence for a short while as mark of respect.

#### 2. Starred Questions

Starred Questions Nos. 242, 244, 245 and 247 were orally answered. Replies to Starred Questions Nos. 246 and 248—261 were laid on the Table

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2401—2430; 2432—2580 and 2582—2600 were laid on the Table

A statement by the Minister of Shipping and Transport correcting the reply given on 29th November, 1978 to Unstarred Question No. 1397 regarding Public Undertakings under the Ministry was also laid on the Table.

# 4. Ruling By Speaker Regarding Privilege Matter

The Speaker gave his ruling on the question of privilege given notice of by Shri Eduardo Faleiro against the Minister of Energy (Shri P. Ramachandran) and Shri R. P. Khosla, Joint Secretary, Ministry of Energy regarding alleged untrue information given to Lok Sabha in connection with Starred Question No. 249 answered on the 6th December, 1978, and withheld his consent to the raising of question of privilege under Rule 222.

### 5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 42(E) in Gazette of India dated the 25th January, 1979, under section 38 of the Drugs and Cosmetics Act, 1940.
- (2) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1977-78, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (3) A copy of the Passports (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 77(E) in Gazette of India dated the 17th February, 1979, under sub-section (3) of section 24 of the Passports Act, 1967.
- 4) A 'Corrigendum' (Hindi and English versions) to the Annual Report@ of the Central Road Transport Corporation Limited, Calcutta, for the year 1976-77.
  - (5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Shipping Development Fund Committee, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
  - (6) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports of the Orissa Road Transport Company Limited, Berhampur, Ganjam, for the years 1975-76, 1976-77 and 1977-78 within the stipulated period of nine months after the close of the accounting year.
  - (7) A copy of the Audited Accounts (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1977-78 together with the Audit Report thereon, under section 36 of the Employees State Insurance Act, 1948.

The Annual Report was laid on the Table on the 30th August, 1978.

## 6. Calling Attention

Dr. Subramanian Swamy called the attention of the Minister of Home Affairs to the reported atrocities on Harijans in Andhra Pradesh with reference to the refusal of permission to a Harijan M.L.A. to enter a temple.

The Minister of State for Home Affairs made a statement in regard thereto.

# 7. Motion regarding Thirty-first Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:--

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 7th March, 1979."

The motion was adopted.

#### 8. Matters Under Rule 377

- (1) Shri O. P. Tyagi raised a matter regarding reported theft of steel worth about rupees two lakhs from the premises of Jawaharlal Nehru University.
- (2) Shri P. M. Sayeed raised a matter regarding need for providing an additional all-weather ship for the people of the Union Territory of Lakshadweep.

## 9. The Budget (Railways)-1979-80

General Discussion on the Budget (Railways) for 1979-80, continued.

The following Members took part in the debate:—

- (1) Prof. P. G. Mavalankar (Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.06 P.M.)
- (2) Shri Phirangi Prasad
- (3) Shri P. A. Sangma
  - (4) Shri T. S. Shrangare
  - (5) Shri K. Mallanna
  - (6) Shri S. B. Patil
  - (7) Shri Surendra Bikram
  - (8) Shri Chhitubhai Gamit
  - (9) Shri Rajshekhar Kolur
  - (10) Shri Satya Deo Singh
  - (11) Şhri K. A. Rajan

- (12) Shri A. C. George
- (13) Shri Purnanarayan Sinha
- (14) Shri Shyamlal Dhurve
- (15) Shri Laxmi Narayan Nayak
- (16) Chowdhry Balbir Singh
- (17) Shri D. D. Desai

Prof. Madhu Dandavate replied to the debate.

The discussion was concluded.

#### 10. Government Bill-Under Consideration

The Special Courts Bill. 1979

Clause-by-clause consideration of the Bill continued.

Clauses 8 to 11 were adopted.

Clause 12 was adopted, as amended.

An amendment for insertion of new Clause 13 was adopted, as amended.

New Clause 13 was also adopted.

Clause 1 and the Enacting Formula were adopted.

Consideration of the Preamble and the amendments moved thereto was not concluded.

Clause-by-clause consideration of the Bill was not concluded.

#### 11. Half-An-Hour Discussion

Shri Eduardo Faleiro raised a half-an-hour discussion on points arising out of the answer given on the 20th February, 1979 to Unstarred Question No. 127 regarding shortage of coal.

Shri P. Ramachandran replied to the discussion.

6.37 P.M.

(Lok Sabha adjourned till 11 A. M. on Friday, the 9th March, 1979).

#### BULLETIN-PART I

(Brief Record of Proceedings)

Friday, March 9, 1979/Phalguna 18, 1900 (Saka)

### No. 216

11. 05 A.M.

#### 1. Starred Questions

Starred Questions Nos. 262, 265, 269, 270, 272, 273 and 275 were orally answered. Replies to Starred Question Nos. 263, 264, 266—268, 271 and 276—281 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2601—2717, 2719—2725, 2727—2754, 2756—2795 and 2798—2800 were laid on the Table.

A statement by the Minister of Tourism and Civil Aviation correcting the reply given on 8th December, 1978 to Unstarred Question No. 2844 regarding New places on Air Map of India was also laid on the Table.

## 3. Papers laid on the Table

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The following papers were laid on the Table:

- (1) A copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1975-76.
- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1976-77 along with the Audited Accounts.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1977-78 along with the Audited Accounts.

- (4) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1977-78 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965.
- (5) A copy of the Annual Report of the Indian Institute of Packaging, Bombay, for the year 1977-78 along with the Audited Accounts.
- (6) A copy of the Review by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1977-78.

## 4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 2nd March, 1979, Rajya Sabha passed the Aligarh Muslim University (Amendment) Bill, 1979, by Shri Triloki Singh.

## 5. Bill Passed by Rajya Sabha-laid on the Table

Secretary laid on the Table the Aligarh Muslim University (Amendment) Bill, 1979 by Shri Triloki Singh, as passed by Rajya Sabha

## 6. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 12th March, 1979.

#### 7. Matter under Rule 377

Shri A. C. George raised a matter regarding reported murder of Jesuit Priest Father Francis Martinsek at Mokameh in Bihar.

#### 8. Government Bill—Passed

The Special Courts Bill, 1979

Clause-by-clause consideration of the Bill continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

On amendment No. 61 to the Preamble moved by Shrimati Parvathi Krishnan, the House divided, Ayes \*53; Noes \*138. The amendment was accordingly negatived.

Seven amendments to the Preamble were adopted.

<sup>\*</sup>Subject to correction.

The Preamble was adopted, as amended...

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. M. Patel.

The following Members took part in the debates:-

- (1) Shri C. M. Stephen
- (2) Shri M. N. Govindan Nair
- (3) Shri M. Ram Gopal Reddy
- (4) Prof. P. G. Mavalankar
- (5) Shri K. Lakkappa
- (6) Shri Jyotirmoy Bosu
- (7) Shrimati Mohsina Kidwai
- (8) Shri H. N. Patel

The motion was adopted and the Bill, as amended, was passed.

### 9. Government Bill-under consideration

The Sugar Undertakings (Taking Over of Management) Amendment Bill, 1979

The motion for consideration of the Bill was moved by Shri Bhanu Pratap Singh.

The discussion on the Bill was not concluded.

#### 10. Private Members' Bills-introduced

- (1) The Indian Fisheries (Amendment) Bill, 1979 (Amendment of sections 3, 4, etc.) by Shri Pius Tirkey.
- (2) The Constitution (Amendment) BAI, 1979 (Amendment of article 324) by Shri Eduardo Faleiro.
- (3) The Polygamy Prohibition Bill, 1979 by Shri P. Rajagopal Naidu.

# 11. Private Member's Bill—Amendment for Circulation—Adopted

The Prevention of Social Disabilities Bill, 1977 by Dr. Vasant Kumar Pandit

Dr. Vasant Kumar Pandit concluded his speech on the motion for consideration of the Bill moved by him on the 23rd February, 1979.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Dr. Ramji Singh.

The following Members took part in the debate:-

- (1) Shri A. V. P. Asaithambi
- (2) Dr. Ramji Singh
- (3) Shri Bapusaheb Parulekar
- (4) Shri Jadunath Kisku
- (5) Shrimati Mrinal Keshav Gore
- (6) Shri Narendra P. Nathwani
- (7) Shri P. Rajagopal Naidu
- (8) Shri Keshavrao Dhondge
- (9) Chowdhry Balbir Singh
- (10) Shri A. C. George
- (11) Shri Dhanik Lal Mandal

Dr. Vasant Kumar Pandit replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 2nd October, 1979, moved by Dr. Ramji Singh was adopted.

#### 12. Private Member's Bill-under consideration

The Constitution (Amendment) Bill, 1978 (Omission of article 310, etc.) by Shri Bhagat Rum

The motion for consideration of the Bill was moved by Shri Bhagat Ram. His speech was not concluded.

The discussion on the Bill was not concluded.

5.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday the 12th March, 1979).

#### **BULLETIN—PART I**

## [Brief Record of Proceedings]

Monday, March 12, 1979 Phalguna 21, 1900 (Saka)

No. 217

11.04 A.M.

#### 1. Starred Onestions

Starred Questions Nos. 282, 284, 287, 288, 295, 297, 300 and 301 were orally answered. Replies to Starred Questions Nos. 283, 285, 289—294, 296, 298 and 299 were laid on the Table.

### 2. Unstarred Omesticas

Replies to Unstarred Questions Nos. 2801—2843, 2845, 2847—2883, 2886—2935 and 2937—3000 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.

- (4) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the National Council of Educational Research and Training, New Delhi, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Management, Calcutta, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (6) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and the Audited Accounts of the Aligarh Muslim University and the Banaras Hindu University for the years 1976-77 and 1977-78 and of the North-Eastern Hill University for the years 1975-76, 1976-77 and 1977-78 and of the Delhi University, Jawaharlal Nehru University, Hyderabad University and Visva-Bharati for the year 1977-78 within the stipulated period of nine months after the close of the accounting years.
- (7) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (8) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Central Tibetan Schools Administration, New Delhi, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (9) (i) A copy of the Certified Accounts (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1977-78 along with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above accounts.
- (10) A copy of the Urban Land (Ceiling and Regulation) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 79(E) in Gazette of India dated the 22nd February, 1979, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum.

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- (11) A copy of the Indian Telegraph (First Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 178 in Gazette of India dated the 3rd February, 1979, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (12) A copy of the Rice-Milling Industry (Regulation and Licensing) (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 80(E) in Gazette of India dated the 23rd February, 1979, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act. 1958.

## 4. Statement By Minister

The Minister of External Affairs made a statement regarding presence of U.S. naval task force in the Gulf Area.

## 5. The Pondicherry Budget-1979-80

Shri Satish Agrawal presented a statement of estimated receipts and expenditure of the Union territory of Pondicherry for the year 1979-80.

## 6. Supplementary Demands for Grants (Pondicherry)-1978-79

Shri Satish Agrawal presented a statement showing Supplementary Demands for Grants in respect of the Union territory of Pondicherry for the year 1978-79.

## 7. The Mizoram Budget-1979-80

Shri Satish Agrawal presented a statement of estimated receipts and expenditure of the Union territory of Mizoram for the year 1979-80.

# 8. Supplementary Demands for Grants (Mizoram)-1978-79

Shri Satish Agrawal presented a statement showing Supplementary Demands for Grants in respect of the Union territory of Mizoram for the year 1978-79.

## 9. Matters Under Rule 377

- (1) Dr. Laxminarayan Pandey raised a matter regarding reported hardship faced by the opium growers of Madhya Pradesh and Rajasthan due to hailstorm and untimely rains.
- (2) Shri Bhagat Ram raised a matter regarding condition of workers of Madhya Pradesh working in Haryana Canal Construction Works.

# 10. The Budget (General)—1979-80

General Discussion on the Budget (General) for 1979-80, commenced.

## The following Members took part in the debate:—

- (1) Shri R. Venkataraman
- (2) Shri R. K. Amin
- (3) Shri Nathu Ram Mirdha
- (4) Shri Mrityunjay Prasad
- (5) Shri V. Arunachalam alias 'Aladi Aruna'
- (6) Shri Mahi Lal
- (7) Dr. Baldev Prakash
- (8) Shri P. Venkatasubbaiah
- (9) Shri Ram Kishan
- (10) Shri Rinching Khandu Khrime
- (11) Shri M. N. Govindan Nair
- (12) Shri Kalyan Jain
- (13) Shri Chandra Pal Singh
- (14) Shri A. C. George
- (15) Shri Pabitra Mohan Pradhan
- (16) Shri K. T. Kosalram
- (17) Shri Dilip Chakravarty
- (18) Shri S. R. Damani
- (19) Shri Ram Prasad Deshmukh
- (20) Shri Giridhar Gomango (Speech unfinished).

The discussion was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th March, 1979).

# BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, March 13, 1979 Phalguna 22, 1900 (Saka)

No. 218

11.05 A.M.

#### 1. Starred Questions

Starred Questions Nos. 305—308, 312, 320 and 322 were orally answered. Replies to Starred Questions Nos. 302—304, 310, 311, 313—319 and 321 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3001—3024, 3026—3130, 3132—3135 and 3137—3200 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1979 (Hindi and English versions) published in Notification No. G.S.R. 87(E) in Gazette of India dated the 1st March, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of Notification No. S.O. 60(E) (Hindi and English versions) published in Gazette of India dated the 31st January, 1979 making certain amendments in the description of the constituencies in Schedule XVIII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 relating to the State of Punjab, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (a) (i) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) A statement regarding Review on the working of the Mazagon Dock Limited, Bombay, for the year 1977-78.
- (b) (i) Annual Report of the Goa Shipyard Limited, Vasco-Da-Gama (Goa) for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement regarding Review on the working of the Goa Shipyard Limited, Vasco-Da-Gama (Goa) for the year 1977-78.

## 4. Statement by Minister

The Minister of Law, Justice and Company Affairs made a statement clarifying certain information given to the House on the 7th March, 1979, in response to Calling Attention regarding the reported decision of the Additional Session Judges and Magistrates in Delhi to march to Parliament House on 16th March, 1979.

#### 5. Government Bills-Introduced

- (1) The Kosangas Company (Acquisition of Undertaking) Bill, 1979.
- (2) The Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Bill, 1979.

#### 6. Matters Under Rule 377

- (1) Shri Krishna Chandra Halder raised a matter regarding reported unhelpful attitude of the Indian Council of Medical Research towards the School of Tropical Medicine, Calcutta, about the research project on Kala-azar in Eastern India.
- (2) Shri Purnanarayan Sinha raised a matter regarding reported adulteration of cement being supplied to Assam.

#### 7. The Budget (General)-1979-80

General Discussion on the Budget (General) for 1979-80, continued.

The following Members took part in the debate:—

- (1) Shri Giridhar Gomango
- (2) Shri Dinen Bhattacharya
- (3) Shri C. Subramaniam
- (4) Shri Vijay Kumar Malhotra
- (5) Shri Daulat Ram Saran
- (6) Shri T. A. Pai

- (7) Dr. Subramanian Swamy
- (8) Shri C. N. Visvanathan
- (9) Shri Rudolph Rodrigues
- (10) Shri Raj Narain
- (11) Shri S. B. P. Pattabhi Rama Rao
- (12) Shri R. L. Kureel
- (13) Shri Yashwant Borole
- (14) Shri Kommareddi Suryanarayana
- (15) Shri T. S. Negi
- (16) Shri Brij Bhushan Tiwari
- (17) Shrimati V. Jeyalakshmi
- (18) Shri Purnanarayan Sinha
- (19) Shri A. Sunna Sahib
- (20) Shri Laxmi Narain Nayak (Speech unfinished).

The discussion was not concluded.

## \*8. Statement by Minister

The Minister of Energy made a statement clarifying certain information given today in reply to a supplementary question by Shri Krishna Chandra Halder on Starred Question No. 322 regarding percentage of Coal Mines affected by floods.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th March, 1979).

<sup>\*</sup>At 5.27 P.M.

# BULLETIN-PART I

Brief Record of Proceedings

Thursday, March 15, 1979 Phalguna 24, 1900 (Saka)

No. 219

11.06 A.M.

#### 1. Starred Questions

Starred Questions Nos. 328, 329, 340, 342 and 343 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3201—3266, 3268—3289, 3291—3384 and 3386—3400 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1979-80.
- (2) A copy each of the following papers (Hindi and English versions) under section 36 of the Employees' State Insurance Act, 1948:-
  - (i) Annual Report of the Employees' State Insurance Corporation New Delhi, for the year 1977-78.
  - (ii) Financial Estimates and performance Budget of the Employees' State Insurance Corporation, New Delhi, for the year 1979-80.
- (3) A copy each of the following Notifications (Hindi English versions) under section 159 of the Customs Act, 1962:--
  - (i) Notification No. 66-Customs published in Gazette of India dated the 15th March, 1979 together with an explanatory memorandum regarding exemption to Polyvinyl chloride resins (PVC Resin) from the whole of the basic customs duty.

IP.T.O.

(ii) Notification No. 67-Customs published in Gazette of India dated the 15th March, 1979 together with an explanatory memorandum regarding exemption to plain aluminium foil when imported solely for strip packing of drugs and medicines from the whole of the additional duty of customs.

#### 4. Calling Attention

Shri Vasant Sathe called the attention of the Minister of Agriculture and Irrigation to the reported avalanches in Lahaul Valley (Himachal Pradesh) killing many persons and the rescue and relief measures undertaken by the Government.

The Minister of Agriculture and Irrigation made a statement in regard thereto.

## 5. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Seventeenth Report of the Committee on Public Undertakings (1978-79) on Action Taken by Government on the recommendations contained in the Fourth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Extraordinarily High Expenditure on Publicity by Public Undertakings.

## 6. Report of Committee on Private Members' Bills and Resolutions

Shri Vinod Bhai B. Sheth presented the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions.

#### 7. Government Bill-Introduced

The Constitution (Forty-ninth Amendment) Bill, 1979.

#### 8. Matters Under Rule 377

- (1) Shri Kommareddi Suryanarayana raised a matter regarding reported difficulties faced by the paddy growers of Andhra Pradesh in regard to the purchase of their produce by the Food Corporation of India.
- (2) Shri Raghavji raised a matter regarding reported deaths and heavy losses caused by hailstorms in certain States.
- (3) Shri Pius Tirkey raised a matter regarding J. K. Manufacturers Limited, Kanpur.
- (4) Shri Hari Vishnu Kamath raised a matter regarding reports of hunting and killing of the McQueen bustard, a protected species of bird, in Saurashtra (Gujarat) by a foreigner.

The Minister of State for External Affairs replied.

## 9. The Budget (General)—1979-80

General Discussion on the Budget (General) for 1979-80, continued.

## The following Members took part in the debate:—

- (1) Shri Laxmi Narain Nayak
- (2) Shri B. C. Kamble
- (3) Dr. Sushila Nayar
- (4) Shri Janardhana Poojary
- (5) Shri Dalpat Singh Paraste
- (6) Shri V. G. Hande
- (7) Shri Manohar Lal
- (8) Shri Syed Liaquat Husain
- (9) Prof. P. G. Mavalankar
- (10) Shri Suraj Bhan
- (11) Shri Narendra P. Nathwani
- (12) Shri Ismail Hossain Khan
- (13) Shri Ram Sewak Hazari
- (14) Shri Somnath Chatterjee
- (15) Kumari Maniben Vallabhbhai Patel
- (16) Shri Raj Krishna Dawn
- (17) Shri A. K. Roy
- (18) Shri Ramdas Singh
- (19) Shri D. Amat
- (20) Shri T. Balakrishnaiah
- (21) Shri Kanwar Lal Gupta
- (22) Shri Mohinder Singh
- (23) Shrimati Parvati Devi
- (24) Shrimati Chandravati (Speech unfinished).

The discussion was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th March, 1979).

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, March 16, 1979 Phalguna 25, 1900 (Saka)

No. 220

11.05 A.M.

#### 1. Starred Questions

Starred Questions Nos. 344, 347, 349, 351, 352 and 354 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3401—3438, 3440—3462. 3464—3541, 3543 and 3545—3600 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1979-80.
- (2) A copy of the Defence Services Estimates, 1979-80 (Hindi and English versions).
- (3) A copy of the Aircraft (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 315 in Garette of India dated the 24th February, 1979, under section 14A of the Aircraft Act, 1934 together with an explanatory note.
- (4) A copy of Notification No. S.O. 783 (Hindi and English versions) published in Gazet'e of India dated the 3rd March, 1979 making certain amendment to the Export (Quality Control and Inspection) Amendment Rules, 1977, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1977-78.
  - (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

## 4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 15th March, 1979, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint a Member of Rajya Sabha to the Joint Committee of the Houses on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978, in the vacancy caused by the resignation of Shri Jagbir Singh and appointed Shri Bhairab Chandra Mahanti, Member, Rajya Sabha, to the said Joint Committee to fill the vacancy.

#### 5. Assent to Bill

Secretary laid on the Table the Copra Cess Bill, 1979 passed by the Houses of Parliament during the current session and assented to.

## 6. Calling Attention

Dr. Baldev Prakash called the attention of the Minister of Home Affairs to the reported maltreatment to the representatives of the People's Union of Civil Liberties from Delhi visiting Singhbhum district on Wednesday, the 7th March, 1979 to enquire into the complaints of violation of human rights of Adivasis of Singhbhum district and widespread resentment among the people.

The Minister of State for Home Affairs made a statement in regard thereto.

# 7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Suraj Bhan presented the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (1978-79):—

(1) Twenty-sixth Report on Action taken by Government on the recommendations contained in the Twentieth Report of the Committee on the Ministry of Information and Broadcasting—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in All India Radio.

2

3

(2) Twenty-seventh Report on Action taken by Government on the recommendations contained in the Eleventh Report of the Committee on the Ministry of Home Affairs—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in the Delhi Electric Supply Undertaking.

## 8. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 19th March, 1979.

#### 9. Government Bill-Introduced

The Punjab Excise (Delhi Amendment) Bill, 1979.

## 10. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Punjab Excise (Delhi Amendment) Ordinance, 1979, was laid on the Table.

#### 11. Matter Under Rule 377

Shri Vasant Sathe raised a matter regarding the Emergency Excesses Inquiry Authority, Manipur.

## 12. The Budget (General)-1979-80

General Discussion on the Budget (General) for 1979-80, continued.

Shrimati Chandravati took part in the debate.

Shri Charan Singh replied to the debate.

The discussion was concluded.

# 13. The Budget (General)—1979-80—Demands for Grants on Account

All the Demands for Grants on Account Nos. 1 to 107 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1979-80 for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1979-80, were voted in full.

#### 14. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1979.

# \*15. The Budget (Railways)—1979-80—Demands for Grants and Supplementary Demands for Grants (Railways)—1978-79

The following items of business were taken up together:—

(i) Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1979-80.

<sup>\*</sup>Discussed together.

(ii) Supplementary Demands for Grants Nos. 4, 6, 9, 14, 16, 17 and 20 in respect of the Budget (Railways) for 1978-79

One hundred and eighty-two cut motions to the Demands for Grants in respect of the Budget (Railways) for 1979-80 [Nos. 62 to 64, 102 to 113, 139 to 147, 156, 157, 176, 178, 180 to 193, 196 to 198, 203, 204, 233 to 245, 258, 259, 261 to 267, 273, 274, 277 to 294, 333 to 356; 359; 373 and 382 to 448] were moved.

#### \*16. Resolution—Under Consideration

Prof. Madhu Dandavate moved the following Resolution:-

"That this House approves the recommendations made in paragraphs 31, 42, 46, 55, 61, 73, 78, 81, 87, 88, 91, 94, 103 and 110 contained in the Fifth Report of the Railway Convention Committee, 1977, appointed to review the rate of dividend payable by the railway undertaking to General Revenues as well as other ancillary matters in connection with the railway finance and general finance, which was presented to Parliament on the 19th February, 1979.

That this House further directs that the action taken by the Government on the other recommendations made in this Report may be reported to the Committee."

The following Members took part in the combined debate on the Demands for Grants (Railways) for 1979-80 and Supplementary Demands for Grants (Railways)—1978-79 and the Resolution (vide paras 15 and 16 above):—

- (1) Shri Raghavji
- (2) Shri P. K. Deo
- (3) Shri Shambhu Nath Chaturvedi
- (4) Shri A. R. Badri Narayan
- (5) Shri Durga Chand (Speech unfinished)

The discussion was not concluded.

# 17. Motion Regarding Twenty-Ninth Report of Committee on Private Members' Bills and Resolutions

Shri Giridhar Gomango moved the following motion:-

"That this House do agree with the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th March, 1979."

The motion was adopted.

<sup>\*</sup>Discussed together.

## 18. Private Members' Resolution-Under Consideration

Dr. Ramji Singh concluded his speech on the following Resolution moved by him on the 2nd March, 1979:—

"This House directs the Government to ensure total ban on the slaughter of cows of all ages and calves in consonance with the Directive Principles laid down in Article 48 of the Constitution as interpreted by the Supreme Court as well as necessitated by strong economic considerations based on the recommendations of the Cattle Preservation and Development Committee and the reported fast by Acharya Vinobha Bhave from 21 April, 1979."

An amendment was moved by Shri Vinayak Prasad Yadav.

The following Members took part in the debate:—

- (1) Shri G. M. Banatwalla
- (2) Shri Samar Mukherjee
- (3) Shri O. P. Tyagi
- (4) Shri Raj Krishna Dawn
  [A motion that the time for the Resolution be extended by two hours moved by Shri Hari Vishnu Kamath, was adopted.]
- (5) Shri M. N. Govindan Nair
- (6) Shri Laxmi Narain Nayak
- (7) Shri A. V. P. Asaithambi
- (8) Shri R. L. P. Verma
- (9) Chowdhry Balbir Singh
- (10) Shri Kanwar Lal Gupta (Speech unfinished).

The discussion was not concluded.

#### 19. Half-An-Hour Discussion

Shri Purnanarayan Sinha raised a half-an-hour discussion on points arising out of the answer given on 21st February, 1979 to Starred Question No. 28 regarding Naga attack on Border Villages of Assam.

Shri H. M. Patel replied to the discussion.

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th March, 1979).

#### **BULLETIN—PART I**

[Brief Record of Proceedings]

Monday, March 19, 1979 Phalguna 28, 1900 (Saka)

No. 221

11.05 A.M.

## 1. Starred Questions

Starred Questions Nos. 364, 365, 369, 371, 372, 374, 376, 378, 380 and 382 were orally answered. Starred Question No. 366 was postponed to 26-3-79. Replies to Starred Questions Nos. 367, 370, 373, 375, 377, 379, 381, 383 and 384 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3601—3635 and 3637—3800 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1977-78.
- (ii) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad for the year 1977-78 together with the Audit Report thereon, under section 29(iv) of the University of Hyderabad Act, 1974.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.

- (3) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the Kendriya Hindi Shikshan Mandal, Agra for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and the Accounts of the Boards of Apprenticeship Practical Training, Kanpur, Bombay, Calcutta and Madras, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (5) A copy each of the following papers (Hindi and English versions):—
- (i) Report of the Minorities Commission on the Aligarh Muslim University (Amendment) Bill, 1978.
  - various recommendations Observations contained in the above Report.

## 4. Calling Attention

Shri Tarun Gogoi called the attention of the Minister of Home Affairs to the reported large-scale influx of foreign nationals into Assam and neighbouring States thereby causing great concern.

The Minister of State for Home Affairs made a statement in regard thereto.

## 5. Report of Public Accounts Committee

Shri P. V. Narasimha Rao presented the Hundred and thirteenth Report on Action Taken by Government on the recommendations contained in the Eighteenth Report on Road Development during Fourth Plan.

#### 6. Matters Under Rule 377

- (1) Shri Kanwar Lal Gupta raised a matter regarding reported copying in the examinations of Meerut University and other places.
- (2) Shri R. L. P. Verma raised a matter regarding lock out in the Bharat Electronics Limited, Ghaziabad.

The Minister of State for Defence replied.

(3) Shri Raj Krishna Dawn raised a matter regarding reported difficulties of the farmers in the flood-affected districts of West Bengal.

#### 7. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1979

The motion for consideration of the Bill was moved by Shri Satish Agrawal.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Agrawal.

The motion was adopted and the Bill was passed.

# \*8. The Budget (Railways)—1979-80—Demands for Grants and Supplementary Demands for Grants (Railways)—1978-79

Discussion on the following items of business continued—

- (i) Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1979-80, and the cut motions thereto moved on the 16th March, 1979.
- (ii) Supplementary Demands for Grants Nos. 4, 6, 9, 14, 16, 17 and 20 in respect of the Budget (Railways) for 1978-79.

## \*9. Resolution—Adopted

Discussion on the following Resolution moved by Prof. Madhu Dandavate on the 16th March, 1979, continued:—

"That this House approves the recommendations made in paragraphs 31, 42, 46, 55, 61, 73, 78, 81, 87, 88, 91, 94; 103 and 110 contained in the Fifth Report of the Railway Convention Committee 1977, appointed to review the rate of dividend payable by the railway undertaking to General Revenues as well as other ancillary matters in connection with the railway finance and general finance, which was presented to Parliament on the 19th February, 1979.

That this House further directs that the action taken by the Government on the other recommendations made in this Report may be reported to the Committee."

The following Members took part in the combined debate on the Demands for Grants (Railways) for 1979-80 and Supplementary Demands for Grants (Railways)—1978-79 and the Resolution (vide paras 8 and 9 above):—

- (1) Shri Durga Chand
- (2) Kumari Maniben Vallabhbhai Patel
- (3) Dr. P. V. Periasamy
- (4) Shri Natvarlal B. Parmar

<sup>\*</sup>Discussed together.

- (5) Shri Dinen Bhattacharya
- (6) Shri Kondajji Basappa
- (7) Shri Y. P. Shastri
- (8) Shri Dhirendranath Basu
- (9) Shri Hari Shankar Mahale
- (10) Shri Nandi Yellaiah
- (11) Shri Ram Kanwar Berwa
- (12) Shri R. L. P. Verma
- (13) Shri Keshavrao Dhondge
- (14) Shri Govinda Munda
- (15) Prof. P. G. Mavalankar
- (16) Shri Ganga Singh
- (17) Shrimati Parvathi Krishnan
- (18) Shri Ram Sewak Hazari
- (19) Shri C. M. Stephen
- (20) Shri B. P. Mandal
- (21) Shri Mukunda Mandal
- (22) Shri Balak Ram

Prof. Madhu Dandavate replied to the debate.

On cut motion No. 333 moved by Shrimati Parvathi Krishnan to the Demands for Grants in respect of the Budget (Railways) for 1979-80, the House divided, Ayes \*24; Noes \*62. The cut motion was accordingly negatived.

All other cut motions moved were also negatived.

All the Demands for Grants for the amounts shown under column 3 of the printed List of Demands for Grants (Railways) for 1979-80 were voted in full.

All the Supplementary Demands for Grants for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1978-79 were voted in full.

The Resolution (vide para 9 above) was also adopted.

### 10. Government Bills-Introduced

- (1) The Appropriation (Railways) Bill, 1979.
- (2) The Appropriation (Railways) No. 2 Bill, 1979.

## 11. Demands for Excess Grants (General)-1976-77

Demands for Excess Grants Nos. 11, 19, 21, 24, 29, 39, 40, 54, 57, 66 and 80 in respect of the Budget (General) for 1976-77 presented on the 20th December, 1978 and the 2nd March, 1979, for the amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1976-77 were voted in full.

<sup>\*</sup>Subject to correction.

## 12. Supplementary Demands for Grants (General)-1978-79

Supplementary Demands for Grants Nos. 4, 6, 7, 11, 12, 18, 19, 22, 23, 26 to 32, 40 to 44, 47, 49, 52, 54, 55, 58, 59, 61 to 64, 66, 71, 76 to 81, 88, 90 and 92 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1978-79 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1978-79 were voted in full.

### 13. Government Bills-Introduced

- (1) The Appropriation Bill, 1979.
- (2) The Appropriation (No. 2) Bill, 1979.

#### 5.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th March, 1979).

#### BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 20, 1979|Phalguna 29, 1900 (Saka)

No. 222

11.04 A.M.

## 1. Starred Questions

Starred Questions Nos. 385, 387, 389—391, 396, 398 and 400 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3801—3804, 3806—3834, 3836—3879, 3881—3886, 3888—3925 and 3927—4000 were laid on the Table.

## 3. Announcement By Speaker

The Speaker made an announcement regarding use of languages other than Hindi or English during Question Hour\*.

## 4. Ruling By Speaker

The Speaker gave his ruling on the request made by Shri Eduardo Faleiro and the Leader of the Opposition on the 19th March, 1979 for statement by the Government on the recent visit of Mr. Kosygin, Chairman of the Council of Ministers of USSR, and for laying the treaties and agreements signed with him on the Table of the House.

(Lok Sabha adjourned at 12.28 P.M. and re-assembled at 12.49 P.M.)

The Speaker made some clarifications that in case of important talks taking place between the Prime Minister or other Ministers with foreign leaders and any agreement entered into between them, if either the Leader of any Party|Group, or a fairly large number of Members write to the Speaker for a statement by the Government, the Speaker would request the Government to make a statement, place the agreement and or the communique issued on the Table of the House.

<sup>\*</sup>Please see para 1306 of Bulletin Part II dated 20-3-1979.

## 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1975-76.
  - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1976-77.
  - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1977-78.
  - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports.
- (3) A copy of the Annual Report (Hindi and English versions) for the year 1977-78 on the working and administration of the Companies Act, 1956, under section 638 of the said Act.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for 1979-80.
- (5) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited Jawaharnagar (Baroda) for the year 1976-77.
- (6) A copy of the Review (Hindi and English versions) on the working of the Petrofils Cooperative Limited, Jawaharnagar (Baroda) for the year 1976-77.

- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) A statement regarding Review on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1977-78.
- (8) A copy of the Canteen Stores Department, Ministry of Defence (Group 'A' and Group 'B' posts) recruitment Rules, 1979 (Hindi and English versions) published in Notification No. S.R.O. 64 Gazette of India, dated the 3rd March, 1979, issued under Article 309 of the Constitution.

## 6. Calling Attention

Shri K. P. Unnikrishnan called the attention of the Minister of External Affairs to the reported proposal of the United States of America to station a New Naval Fleet in the Indian Ocean and to forge a new military alliance with Saudi Arabia and Pakistan.

The Minister of External Affairs made a statement in regard thereto.

#### 7. Matters Under Rule 377

- (1) Prof. Samar Guha raised a matter regarding state of health of Loknayak Jayaprakash Narayan.
- (2) Shri R. K. Mhalgi raised a matter regarding the trustees of Bombay Port Trust representing trade and industry.
- (3) Dr. P. V. Periasamy raised a matter regarding allotment of iron and steel material to Tamil Nadu and non-availability of railway wagons for its transportation.
- (4) Shri Annasaheb Gotkhinde raised a matter regarding observance of 8th April, 1979 as a solemn occasion in the memory of Shaheed Bhagat Singh and B. K. Datt.
- (5) Shri C. N. Visvanathan raised a matter regarding reported decision of the Central Hindi Committee about the use of Hindi by the banks and public sector undertakings located in Hindi speaking areas for correspondence with local people.

#### 8. Government Bills—Passed

(i) The Appropriation (Railways) Bill, 1979

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

The following Members took part in the debate:—

- (1) Shri Keshavrao Dhondge
- (2) Shri A. C. George
- (3) Shri Vayalar Ravi
- (4) Dr. Saradish Roy
- (5) Shri R. V. Swaminathan
- (6) Shri Tarun Gogoi
- (7) Shri Ugrasen
- (8) Shri Vinayak Prasad Yadav
- (9) Shri Dilip Chakravarty

Prof. Madhu Dandavate replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

## (ii) The Appropriation (Railways) No. 2 Bill, 1979

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

# (iii) The Appropriation Bill, 1979

The motion for consideration of the Bill was moved by Shri Satish Agrawal.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Agrawal.

The motion was adopted and the Bill was passed.

(iv) The Appropriation No. 2 Bill, 1979

The motion for consideration of the Bill was moved by Shri Satish Agrawal.

The following Members took part in the debate:—

- (1) Shri A. C. George
- (2) Chowdhry Balbir Singh
- (3) Shri Bhanu Pratap Singh

Shri Satish Agrawal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Agrawal.

The motion was adopted and the Bill was passed.

(v) The Sugar Undertakings (Taking Over of Management)
Amendment Bill, 1979

Discussion on the motion for consideration of the Bill moved on the 9th March, 1979, continued.

The following Members took part in the debate:—

- (1) Shri B. K. Nair
- (2) Shri Kanwar Lal Gupta
- (3) Shri Phirangi Prasad
- (4) Shri Annasaheb P. Shinde
- (5) Shri Ugrasen
- (6) Shri Krishna Chandra Halder
- (7) Shri Ram Dhari Shastri
- (8) Shri M. Ram Gopal Reddy
- (9) Shri Hukmdeo Narain Yadav
- (10) Shri Annasaheb Gotkhinde

Shri Bhanu Pratap Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhanu Pratap Singh.

The following Members took part in the debate:—

- (1) Kumari Maniben Vallabhbhai Patel
- (2) Shri Bhanu Pratap Singh

The motion was adopted and the Bill was passed.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st March, 1979).

#### **BULLETIN—PART I**

## [Brief Record of Proceedings]

Wednesday, March 21, 1979 Phalguna 30, 1900 (Saka)

No. 223

11.03 A.M.

#### 1. Starred Questions

Starred Questions Nos. 407, 408, 410—414 were orally answered. Starred Question No. 408 was postponed for further consideration. Replies to Starred Questions Nos. 406, 409 and 415—426 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 4001—4044, 4046—4063, 4065—4079, 4081, 4083—4104, 4106—4182, 4184—4194 and 4196—4200 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Industry regarding supply of cement to Madhya Pradesh was orally answered and supplementaries were also answered thereon.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1977-78.
- (2) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1976-77.
- (3) A copy of Imported Cement Control (Sixth Amendment) Order, 1978 (Hindi and English versions) published in Notification No. S.O. 749(E) in Gazette of India dated the 30th December, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1977-78.
  - (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Indunagar—Ootacamund, for the year 1977-78.
  - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Indunagar—Ootacamund, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta, for the year 1974-75 together with Certified Accounts.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Pay) First Amendment Rules, 1979, published in Notification No. G.S.R. 328 in Gazette of India dated the 3rd March, 1979.
- (ii) The All India Services (Leave) Second Amendment Rules, 1979, published in Notification No. G.S.R. 366 in Gazette of India dated the 10th March, 1979.
- (iii) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1979, published in Notification No. G.S.R. 369 in Gazette of India dated the 10th March, 1979.
- (iv) The Indian Police Service (Pay) Second Amendment Rules, 1979, published in Notification No. G.S.R. 370 in Gazette of India dated the 10th March, 1979.
  - (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1977-78.

- (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufacturers Development Council, Calcutta, for the year 1977-78 under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (9) A copy of the Certified Accounts (Hindi and English versions) of the Coir Board, Ernakulam, for the year 1977-78 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (10) A copy of the Review (Hindi and English versions) on the accounts of the Coir Board, Ernakulam, for the year 1977-78.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts of the Coir Board, Ernakulam, for the year 1977-78.
- (12) A copy of Notification No. S.O. 111(E) (Hindi and English versions) published in Gazette of India dated the 26th February, 1979 specifying the classes of goods manufactured or produced wholly or in part of jute in the scheduled industry of textiles on which duty of excise shall be levied and collected as a cess for the purposes of Industries (Development and Regulation) Act, 1951 and the rates of excise per tonne, issued under section 9 of the said Act.
- (13) A copy of the Jute (Licensing and Control) (Amendment) Order, 1979 (Hindi and English versions) published in Notification No. S.O. 102(E) in Gazette of India dated the 20th February, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:
  - (i) The Central Excise (Third Amendment) Rules, 1979, published in Notification No. G.S.R. 86(E) in Gazette of India dated the 1st March, 1979, together with an explanatory memorandum.

- (ii) The Central Excise (Fourth Amendment) Rules, 1979, published in Notification No. G.S.R. 207(E) in Gazette of India dated the 3rd March, 1979, together with an explanatory memorandum.
- (15) A copy of Notification No. G.S.R. 85(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1979 containing amendment to Notification No. 197|62-Central Excises dated the 17th November, 1962 substituting the explanation regarding Package Tea', issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (16) A copy of Notification No. G.S.R. 219(E) (Hindi and English versions) published in Gazette of India dated the 12th March, 1979 making certain amendment to Notification No. G.S.R. 1(E) dated the 1st January, 1979 regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or vice-versa, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

#### 5. Presentation of Petition

Shri P. K. Kodiyan presented a petition signed by Shri G. Yallamanda Reddy, President, Bharatiya Khet Mazdoor Union and others regarding grievances and demands of agricultural workers.

## 6. Statement By Minister

The Minister of Health and Family Welfare made a statement regarding the condition of Shri Jayaprakash Narayan and the medical treatment being given to him.

#### 7. Motion for Election to Committee

Shri Dhanik Lal Mandal moved the following motion:—

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri Charan Singh resigned from the Committee."

The motion was adopted.

## 8. Matters Under Rule 377

- (1) Shri Vayalar Ravi raised a matter regarding a map published in 1977 edition of a book "The New Book of Knowledge", Volume 3. by a publication company Grolier Inc. in New York.
- (2) Shri Kusuma Krishna Murthy raised a matter regarding open heart surgery in All India Institute of Medical Sciences.
- (3) Shri Vinayak Prasad Yadav raised a matter regarding reported agitation by the primary school teachers of Delhi to press their demands.

- (4) Dr. Ramji Singh raised a matter regarding function organised in honour of the Soviet Prime Minister under auspices of the Indo-Soviet Cultural Society.
- (5) Shri Raj Narain raised a matter regarding the joint statement issued by the Prime Ministers of India and the Soviet Union.

## 9. The Mizoram Budget

The following items of business were taken up together:—

- \*(i) General Discussion on the Budget for the Union territory of Mizoram for 1979-80.
- \*(ii) Demands for Grants on Account Nos. 1 to 41 in respect of the Budget for the Union territory of Mizoram for 1979-80.
- \*(iii) Supplementary Demands for Grants Nos. 4, 5, 7 to 12, 15 17 to 22, 26, 28 to 32, 34 to 37 and 39 to 41 in respect of the Budget for the Union territory of Mizoram for 1978-79.

The following Members took part in the combined debate:—

- (1) Shri N. Tombi Singh
- (2) Shri Purnanarayan Sinha
- (3) Shri Jyotirmoy Bosu
- (4) Shrimati Rano M. Shaiza
- (5) Shri R. L. P. Verma
- (6) Shri C. K. Chandrappan
- (7) Dr. Ramji Singh
- (8) Shri A. C. George
- (9) Shri Kanwar Lal Gupta
- (10) Shri Vavalar Ravi
- (11) Chowdhry Balbir Singh
- (12) Shri Annasaheb P. Shinde
- (13) Shri Dhanik Lal Mandal

Shri Satish Agrawal replied to the debate.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Union Territory of Mizoram) for 1979-80 were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Union Territory of Mizoram) for 1978-79 were voted in full.

## 10. Government Bills-Introduced

- (1) The Mizoram Appropriation (Vote on Account) Bill, 1979.
  - (2) The Mizoram Appropriation Bill, 1979.

## 11. Government Bill-Passed

The Punjab Excise (Delhi Amendment) Bill, 1979

The motion for consideration of the Bill was moved by Shri Satish Agrawal.)

<sup>\*</sup>Discussed together.

The following Members took part in the debate:-

- (1) Shri Vasant Sathe
- (2) Shri Kanwar Lal Gupta
- (3) Shri Vayalar Ravi
- (4) Shri Hukmdeo Narain Yadav
- (5) Shri A. K. Saha
- (6) Shri R. L. P. Verma
- (7) Shri C. K. Chandrappan
- (8) Shri D. G. Gawai

Shri Satish Agrawal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1 and the Enacting Formula were also adopted.

On the motion for adoption of the Preamble, the House divided, Ayes @79; Noes @25. The Preamble was accordingly adopted.

The Long Title was also adopted.

The motion that the Bill be passed was moved by Shri Satish Agrawal.

The motion was adopted and the Bill was passed.

## 12. The Pondicherry Budget

The following items of business were taken up together:—

- \*(i) General Discussion on the Budget for the Union territory of Pondicherry for 1979-80.
- \*(ii) Demands for Grants on Account Nos. 1 to 33 in respect of the Budget for the Union territory of Pondicherry for 1979-80.
- \*(iii) Supplementary Demands for Grants Nos. 4, 7 to 12 and 16 to 33 in respect of the Budget for the Union territory of Pondicherry for 1978-79.

Five cut motions [Nos. 1 to 3, 5 and 7] to the Demands for Grants on Account in respect of the Budget for the Union territory of Pondicherry for 1979-80, were moved.

The following Members took part in the combined debate:-

- (1) Shri A. Bala Pajanor
- (2) Shri R. V. Swaminathan
- (3) Shri Mukunda Mandal
- (4) Shri A. V. P. Asaithambi (Speech unfinished).

The discussion was not concluded. 6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd March, 1979)

AVTAR SINGH RIKHY, Secretary.

<sup>@</sup>Subject to correction.

<sup>\*</sup>Discussed together.

## BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 22, 1979 Chaitra 1, 1901 (Saka)

No. 224

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 427, 429—431, 436, 439, 442 and 444 were orally answered. Starred Question No. 432 was postponed to 29.3.1979. Replies to Starred Questions Nos. 428, 433—435, 437, 440, 441, 443 and 446 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4201—4234, 4236—4250, 4252—4277, 4279—4284, 4286—4296, 4298—4326, 4328, 4329 and 4331—4399 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1977-78, under Section 19 of the All India Institute of Medical Sciences Act, 1956.
- (2) A copy of the Annual Report (Hindi and English versions) on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1977-78.
- (3) A copy of the 'Review' on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1977-78.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Report at (2) above.
- (5) A copy of the Report (Hindi and English versions) on fatal accident at Prakashamkhani No. 2 Incline Colliery of M|s. Singareni Collieries Company Limited.

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
  - (i) The Shipping Development Fund Committee (Staff Car Driver and Group 'D' posts Recruitment) Rules, 1978, published in Notification No. G.S.R. 1345 in Gazette of India dated the 11th November, 1978.
  - (ii) The Shipping Development Fund Committee Deputy Director (Inspection) Recruitment Rules, 1978, published in Notification No. G.S.R. 1346 in Gazette of India dated the 11th November, 1978.
  - (iii) The Shipping Development Fund Committee (Stenographers Recruitment) Rules, 1978, published in Notification No. G.S.R. 1347 in Gazette of India dated the 11th November, 1978.
  - (iv) The Shipping Development Fund (Loans and other Financial Assistance) Rescission Rules, 1978, published in Notification No. G.S.R. 595(E) in Gazette of India dated the 28th December, 1978.
  - (v) The Shipping Development Fund Committee (Joint Secretary) Recruitment Rules, 1978, published in Notification No. G.S.R. 88 in Gazette of India dated the 20th January, 1979.
  - (vi) The Shipping Development Fund Committee (Clerks) Recruitment Rules, 1979, published in Notification No. G.S.R. 173 in Gazette of India dated the 3rd February, 1979.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at item (6) (i) to (iii) above.
- (8) A copy of the Annual Accounts @(Hindi version) of the Paradip Port Trust for the year 1977-78 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (9) (i) A copy of the Certified Accounts together with the Audit Report thereon (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1974-75.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

<sup>@</sup>English version of the Accounts was laid on the Table on the 22nd February, 1979.

## 4. Calling Attention

Shri Dilip Chakravarty called the attention of the Minister of Education, Social Welfare and Culture to the reported agitation by the Delhi teachers in support of their demands and the apprehension of disruption of teaching and examination programme.

The Minister of Education, Social Welfare and Culture made a statement in regard thereto.

## 5. Report of Committee of Privileges

Prof. Samar Guha presented the Fourth Report (Hindi and English versions) of the Committee of Privileges.

## 6. Report of Committee on Subordinate Legislation

Shri Somnath Chatterjee presented the Seventeenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

#### 7. Presentation of Petition

Shrimati Mohsina Kidwai presented a petition signed by Shrimati Tajdar Babar and others regarding increase in prices due to Budget proposals.

#### 8. Motion for Election to Committee

Shri Rabi Ray moved the following motion:—

"That in pursuance of clause 3(vii)(a) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."

The motion was adopted.

## 9. Government Bill-Introduced

The Merchant Shipping (Amendment) Bill, 1979.

## 10, Matters Under Rule 377

- (1) Shri Ram Prakash Tripathi raised a matter regarding reported difficulties faced by the farmers of Farrukhabad district of Uttar Pradesh about storage of potatoes.
- (2) Shri Harikesh Bahadur raised a matter regarding reported shortage of coal and kerosene in Uttar Pradesh.
- (3) Shri Ahsan Jafri raised a matter regarding reported short and irregular supply of coal to Gujarat.

- (4) Shri A. C. George raised a matter regarding an advertisement given by the Coal India Limited about coal.
- (5) Shrimati Chandravati raised a matter regarding reported agitation by the farmers of Kanjhawala.

## 11. Obituary References

The Speaker, Sarvashri Morarji R. Desai, C. M. Stephen, Y. B. Chavan, Samar Mukherjee, A. Bala Pajanor, C. K. Chandrappan, Deputy Speaker, Sarvashri G. M. Banatwalla and Raj Narain made references to the passing away of Shri Jayaprakash Narayan.

Thereafter, Members stood in silence for a short while as a mark of respect.

1.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd March, 1979).

(Under rule 15 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Speaker having directed that Lok Sabha, which had been adjourned till Friday, the 23rd March, 1979, would sit at 5 P.M. on Thursday, the 22nd March, 1979, Lok Sabha met at 5 P.M.)

## 12. Statement By Prime Minister

The Prime Minister made a statement regarding the incorrect information given to the House earlier about the passing away of Shri Jayaprakash Narayan and tendered his unqualified apology to the House and to the nation.

Sarvashri C. M. Stephen, Y. B. Chavan, Samar Mukherjee, A. Bala Pajanor, Shrimati Parvathi Krishnan and Shri G. M. Banatwalla also spoke.

The following motion moved by Shri A. C. George was unanimously adopted:—

"That this House unanimously expresses its heart-felt relief to hear the progress of Shri Jayaprakash Narayan's health and wish him long life, steady progress and full recovery."

5.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd March, 1979).

AVTAR SINGH RIKHY,

Secretary.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 23, 1979 Chaitra 2, 1901 (Saka)

No. 225

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 448, 449, 451, 452, 454, 455, 457 and 459 were orally answered. Replies to Starred Questions Nos. 447, 450, 453, 456, 458, 460—462 and 464—468 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4401—4409, 4411—4425, 4428—4442. 4444—4474, 4476—4505, 4507—4516 and 4518—4600 were laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given on 1st December, 1978 to Unstarred Question No. 1960 regarding loans and claims written off as bad debt by State Bank of India to reduce tax liability was also laid on the Table.

A statement by the Minister of Tourism and Civil Aviation correcting the reply given on 23rd February, 1979 to Unstarred Question No. 608 regarding purchase of passenger planes was also laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Export of Jute Products (Inspection) (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 128(E) in Gazette of India dated the 9th March, 1979, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (2) A copy of the Certified Accounts of the National Cooperative Union of India for the year 1976-77 together with the Audit Report thereon.

(3) A copy of Notification No. S.R.O. 75 (Hindi and English versions) published in Gazette of India dated the 10th March, 1979 containing corrigendum to Notification No. S.R.O. 57 dated the 24th February, 1979, under section 185 of the Navy Act, 1957.

#### 4. Statements of Public Accounts Committee

- Shri P. V. Narasimha Rao laid on the Table a copy each of the following statements (Hindi and English versions):—
  - (1) Statement showing final replies of Government to the recommendations contained in Chapter V and the action
    taken replies on the recommendations made in Chapter I
    of the Twenty-third Report of the Public Accounts Committee (Sixth Lok Sabha) regarding action taken by Government on the recommendations contained in their
    Hundred and ninety-seventh Report (Fifth Lok Sabha)
    on Trade Fairs and Exhibitions.
  - (2) Statement showing replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Sixty-ninth Report of the Public Accounts Committee (Sixth Lok Sabha) regarding action taken by Government on the recommendations contained in their Two Hundred and thirtieth Report (Fifth Lok Sabha) on Expansion of Mormugao Port.

## 5. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Information and Broadcasting to the reported black-listing of certain commentators, writers, journalists and Members of Parliament by A.I.R. and Doordarshan.

The Minister of Information and Broadcasting made a statement in regard thereto. The Minister also laid on the Table a copy each of the following papers:—

- (1) Guidelines approved in a meeting with MIB on 13th April, 1977 and Circulated vide Ministry of I & B U. O. No. 1/5/77-IP&MC, dated the 18th April, 1977.
- (2) U.O. note No. 12|215|77-B (P), dated 29th June, 1978 from the Ministry of I&B to DG AIR, DG Doordarshan and Director of News Services.
- (3) D.O. letter No. 12|215|77-B(P) dated the 7-11-78 from Joint Secretary (Broadcasting) addressed to Director Generals, Akashvani and Doordarshan and Director of News Services, A.I.R., New Delhi

# 6. Report and Minutes of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Twentieth Report (Hindi and English versions) of the Committee on Public Undertakings (1978-79) on Structure of Boards of Management of Public Undertakings and other Allied Matters and Minutes (Hindi and English versions) of the sitting of the Committee relating thereto.

## 7. Matters Under Rule 377

- (1) Shri Ram Vilas Paswan raised a matter regarding reported atrocities on Harijans in Bihar.
- (2) Shri Brij Bhushan Tiwari raised a matter regarding Indian Institute of Technology, Kanpur.
- (3) Shri Surendra Bikram raised a matter regarding need for uniform industrialisation in Uttar Pradesh.
- (4) Shri Sougata Roy raised a matter regarding Arjuna Awards given by the All India Council of Sports.
- (5) Shri K. Lakkappa raised a matter regarding the Address delivered by the Governor of Bihar to the Joint Session of the Bihar Legislature on the 19th March, 1979.
- (6) Shri Jyotirmoy Bosu raised a matter regarding strike by the employees of Garden Reach Ship Builders and Engineers Limited, Calcutta.

The Minister of State for Defence replied.

## 8. Government Bills—passed

(i) The Mizoram Appropriation (Vote on Account) Bill, 1979

The motion for consideration of the Bill was moved by Shri Satish Agrawal.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Agrawal.

The motion was adopted and the Bill was passed.

(ii) The Mizoram Appropriation Bill, 1979

The motion for consideration of the Bill was moved by Shri Satish Agrawal.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Agrawal.

The motion was adopted and the Bill was passed.

## 9. The Pondicherry Budget

Discussion on the following items of business continued:—

- \*(i) General Discussion on the Budget for the Union territory of Pondicherry for 1979-80.
- \*(ii) Demands for Grants on Account Nos. 1 to 33 in respect of the Budget for the Union territory of Pondicherry for 1979-80 and the cut motions thereto moved on the 21st March, 1979.
- \*(iii) Supplementary Demands for Grants Nos. 4, 7 to 12 and 16 to 33 in respect of the Budget for the Union territory of Pondicherry for 1978-79.

The following Members took part in the combined debate:—

- (1) Shri A. V. P. Asaithambi
- (2) Shri K. Gopal
- (3) Shrimati Parvathi Krishnan
- (4) Shri V. M. Sudheeran
- (5) Shri G. M. Banatwalla
- (6) Shri Sougata Roy
- (7) Prof. P. G. Mavalankar
- (8) Shri Vayalar Ravi
- (9) Shri Dhanik Lal Mandal

Shri Satish Agrawal replied to the debate.

On cut motions No. 1 moved by Shri G. M. Banatwalla to the Demands for Grants on Account in respect of the Budget for the Union territory of Pondicherry for 1979-80, the House divided, Ayes \*37; Noes \*74. The cut motion was accordingly negatived.

<sup>\*</sup>Discussed together.

<sup>\*</sup>Subject to correction.

On cut motion No. 2 moved by Shri G. M. Banatwalla to the Demands for Grants on Account in respect of the Budget for the Union territory of Pondicherry for 1979-80, the House divided, Ayes \*26; Noes \*73. The cut motion was accordingly negatived.

On cut motion No. 5 moved by Shri G. M. Banatwalla to the Demands for Grants on Account in respect of the Budget for the Union territory of Pondicherry for 1979-80, the House divided, Ayes \*37; Noes \*80. The cut motion was accordingly negatived.

Two other cut motions moved were also negatived.

On Demands for Grants on Account Nos. 1 to 33 in respect of the Budget for the Union territory of Pondicherry for 1979-80, the House divided, Ayes \*100; Noes \*28. The Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants (on Account) (Union Territory of Pondicherry) for 1979-80 were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Union Territory of Pondicherry) for 1978-79 were voted in full.

#### 10. Government Bills-Introduced

- (1) The Pondicherry Appropriation (Vote on Account) Bill, 1979.
- (2) The Pondicherry Appropriation Bill, 1979.

#### 11. Government Bill-Under Consideration

The Industries (Development and Regulation) Amendment Bill, 1979

The motion for consideration of the Bill was moved by Shri George Fernandes. His speech was not concluded.

The discussion on the Bill was not concluded.

## 12. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1979 (Amendment of article 130) by Shri K. Gopal.
- (2) The Constitution (Amendment) Bill, 1979 (Insertion of article 16A, etc.) by Shri K. Lakkappa.
- (3) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1979 (Amendment of sections 21, 22, etc.) by Shri Sougata Roy.

<sup>\*</sup>Subject to correction.

(4) The Jute Mill Companies (Acquisition and Transfer of Undertakings) Bill, 1979 by Shri Sougata Roy.

## 13. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1978 (Omission of article 310, etc.) by Shri Bhagat Ram

Shri Bhagat Ram concluded his speech on the motion for consideration of the Bill moved by him on the 9th March, 1979.

The following Members took part in the debate:—

- (1) Shri Vijaykumar N. Patil
- (2) Shri Vinod Bhai B. Sheth
- (3) Shri Dhirendranath Basu
- (4) Shrimati Parvathi Krishnan
- (5) Shri Raghavji
- (6) Shri P. Shiv Shanker
- (7) Shri Somnath Chatterjee
- (8) Shri Vayalar Ravi
- (9) Shri Ugrasen
- (10) Shri O. P. Tyagi (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th March, 1979)

AVTAR SINGH RIKHY, Secretary.

#### **BULLETIN—PART I**

[Brief Record of Proceedings]

Monday, March 26, 1979 Chaitra 5, 1901 (Saka)

NO. 226

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 469, 471—475, 477 and 484 were orally answered. Replies to Starred Questions Nos. 470, 476, 478—483, 485, 486, 488 and 489 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4601—4763, 4765—4779 and 4781—4800 were laid on the Table

## 3. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri K. Lakkappa regarding the incorrect information furnished to the Lok Sabha on March 22, 1979 about the death of Shri Jayaprakash Narayan and the condolence motion moved by the Prime Minister and the subsequent news put out by All India Radio about the progress being made by Shri Jayaprakash Narayan.

Shri K. Lakkappa then asked for leave of the House to the moving of the motion. On objection being taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty Members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

# 4. Papers Laid on the Table

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The following papers were laid on the Table:—

(1) A copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1977-78 and the Audit Report thereon, under subrule (4) of Rule 24 of the Animal Welfare Board, Madras (Administration) Rules, 1962.

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1977-78 together with the Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Regional Engineering College, Tiruchirapalli, for the year 1977-78.
- (3) (i) A copy of the Annual Report of the University of Hyderabad for the period January, 1977 to June, 1978.
- (ii) A copy of the Review by the Government on the working of the University of Hyderabad for the period January, 1977 to June, 1978.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (4) (i) A copy of the Annual Report of Visva Bharati, Santiniketan, for the year 1977-78.
- (ii) A copy of the Review by the Government on the working of Visva-Bharati, Santiniketan, for the year 1977-78.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and the Audited Accounts of the Regional Engineering Colleges for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.
- (6) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Delhi for the year 1977-78.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur for the year 1976-77 together with the Audited Accounts, under subsection (4) of section 21 of the Rampur Raza Library Act, 1975.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rampur Raza Library, Rampur, for the year 1976-77.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report mentioned at 7(i) above.

<sup>£</sup>English version of the Report was laid on the Table on the 22nd December, 1978.

- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1977-78 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi for the year 1977-78 together with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
- (10) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1977-78.
  - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 237(E) published in Gazette of India dated the 16th March, 1979 regarding concessional rate of duty on biscuits.
  - (ii) G.S.R. 238(E) published in Gazette of India dated the 16th March, 1979 regarding effective rate of duty on diesel oil not otherwise specified.
  - (iii) G.S.R. 239(E) published in Gazette of India dated the 16th March, 1979 regarding revised effective duty on diesel oil not otherwise specified.
  - (iv) G.S.R. 240(E) published in Gazette of India dated the 16th March, 1979 regarding effective rate of duty for diesel oil not otherwise specified of certain specifications produced in the State of Assam or Bihar at a level equal to that applicable to furnace oil.

- (v) G.S.R. 241(E) published in Gazette of India dated the 16th March, 1979 regarding effective rate of duty on toothpaste.
- (vi) G.S.R. 242(E) published in Gazette of India dated the 16th March, 1979 regarding effective rate of duty on household and laundry soap.
- (vii) G.S.R. 243(E) published in Gazette of India dated the 16th March, 1979 regarding concessional rate of duty on soap falling under sub-item (2) of item No. 15 in Notification No. 53|79 dated the 1st March, 1979 and whose value does not exceed Rs. 7,800 per tonne.
- (viii) G.S.R. 244(E) published in Gazette of India dated the 16th March, 1979 regarding revised value limit for footwear eligible to complete exemption.
- (ix) G.S.R. 245(E) published in Gazette of India dated the 16th March, 1979 regarding revised basic excise duty for matches produced in the power operated sector.
- (x) G.S.R. 246(E) published in Gazette of India dated the 16th March, 1979 regarding amendment to Notification No. 100|79 dated the 1st March, 1979 for deletion of locks and tooth brushes from the Table annexed to the notification.
- (xi) G.S.R. 247(E) published in Gazette of India dated the 16th March, 1979 regarding effective rate of duty on locks of all sorts and keys therefor.
- (xii) G.S.R. 248(E) published in Gazette of India dated the 16th March, 1979 regarding effective rate of duty on tooth brushes.
- (xiii) G.S.R. 249(E) published in Gazette of India dated the 16th March, 1979 regarding effective rate of duty on confectionery.
- (12) A copy of an Explanatory Memorandum (Hindi and English versions) to the Notifications mentioned at item (11) above.
- (13) A copy of Notification No. G.S.R. 229(E) (Hindi and English versions) published in Gazette of India dated the 13th March, 1979 regarding revised rate of exchange for conversion of Pound Sterling into Indian Rupees and vice versa under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (14) A copy of the Public Provident Fund (Amendment) Scheme, 1979 (Hindi and English versions) published in Notification No. G.S.R. 217(E) in Gazette of India dated the 9th March, 1979, under section 12 of the Public Provident Fund Act, 1968.

## 5. Reports of Public Accounts Committee

- Shri P. V. Narasimha Rao presented the following Reports of the Public Accounts Committee:—
  - (1) Hundred and twelfth Report (Hindi and English versions) on Paragraph 26 of the Report of Comptroller and Auditor General of India for the year 1976-77, Union Government (Posts and Telegraphs) relating to overpayments made on five year recurring deposit accounts.
  - (2) Hundred and fifteenth Report (English version) on Action Taken by Government on the recommendations of the Public Accounts Committee contained in their Thirty-third Report on Haldia Dock Project.

## 6. Report of Estimates Committee

Shri Satyendra Narayan Sinha presented the Twentyninth Report of the Estimates Committee on the Ministry of External Affairs—Working of Indian Diplomatic Missions Abroad.

## 7. Report and Minutes of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Twenty-fourth Report (Hindi and English versions) of the Committee on Public Undertakings (1978-79) on "Expenditure on Hiring of Storage Space by Public Undertakings" and Minutes of the sitting of the Committee relating thereto.

#### 8. Matters Under Rule 377

- (1) Shri R. L. Kureel raised a matter regarding protection to Bhikshus and their religious centres.
- (2) Shri Vinayak Prasad Yadav raised a matter regarding reported atrocities on Adivasis in Bihar.
- (3) Shri Kacharulal Hemraj Jain raised a matter regarding a film entitled 'Great Gambler'.
- (4) Shri C. K. Chandrappan raised a matter regarding discharge of polluted water from a factory into the Chaliyar river in Kerala.

#### 9. Government Bills-Passed

(i) The Pondicherry Appropriation (Vote on Account) Bill, 1979

The motion for consideration of the Bill was moved by Shri Satish Agrawal.

The following Members took part in the debate:-

- (1) Shri P. Venkatasubbaiah
- (2) Shri A. Bala Pajanor

- (3) Shri Dinen Bhattacharya
- (4) Shri Dhirendranath Basu
- (5) Shri A. C. George
- (6) Dr. Ramji Singh
- (7) Shri Vayalar Ravi

Shri Satish Agrawal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Agrawal.

The motion was adopted and the Bill was passed.

## (ii) The Pondicherry Appropriation Bill, 1979

The motion for consideration of the Bill was moved by Shri Satish Agrawal.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Agrawal.

The motion was adopted and the Bill was passed.

# \*10. Statement By Prime Minister

The Prime Minister made a statement regarding the recent visit to India of the Soviet Prime Minister, Mr. Alexei Kosygin. The Prime Minister also laid on the Table a copy of the Indo-Soviet Joint Communique issued on the 15th March, 1979.

#### 11. Government Bill-Passed

The Industries (Development and Regulation) Amendment Bill, 1979

Shri George Fernandes concluded his speech on the motion for consideration of the Bill moved by him on the 23rd March, 1979.

<sup>\*</sup>At 2 P.M.

The following Members took part in the debate:—

- (1) Shri Vasant Sathe
- (2) Shri Manohar Lal
- (3) Shri Vayalar Ravi
- (4) Shri Jyotirmoy Bosu
- (5) Shri Hukmdeo Narain Yadav
- (6) Shri A. Bala Pajanor

Shri George Fernandes replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri George Fernandes.

The motion was adopted and the Bill, as amended, was passed.

## 12. The Budget General—1979-80—Demands for Grants

Discussion on the Demands for Grants Nos. 19 to 24 for which the Ministry of Defence is responsible commenced.

Twenty-seven cut motions [Nos. 40 to 50, 72 to 85, 87 and 88] were moved.

The discussion was interrupted by Adjournment Motion.

# 13. Adjournment Motion

At 4 P.M. Shri K. Lakkappa moved the following motion:—

"That the House do now adjourn".

The following Members took part in the debate:-

- (1) Shri Asoke Krishna Dutt
- (2) Shri C. M. Stephen
- (3) Shri C. Subramaniam
- (4) Dr. Subramanian Swamy
- (5) Shri Shyamnandan Mishra
- (6) Shri Janardhana Poojary
- (7) Shri Dinen Bhattacharya

- (8) Shri A. Bala Pajanor
- (9) Prof. Samar Guha
- (10) Shri C. K. Chandrappan
- (11) Shri Sougata Roy
- (12) Shri Morarji R. Desai

Shri K. Lakkappa replied to the debate.

The motion was negatived.

## 14. The Budget (General)-1979-80-Demands for Grants

Discussion on the Demands for Grants Nos. 19 to 24 for which the Ministry of Defence is responsible resumed.

The discussion was not concluded.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th March, 1979).

AVTAR SINGH RIKHY, Secretary.

## **BULLETIN—PART I**

[Brief Record of Proceedings]

Tuesday, March 27, 1979 Chaitra 6, 1901 (Saka)

No. 227

11.03 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 490, 492—494, 496 and 497 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4801—4853, 4855—4857, 4859—4922, 4924—4962, 4964—4968 and 4970—5000 were laid on the Table.

A statement by the Minister of State in the Ministry of Petroleum, Chemicals and Fertilizers correcting the reply given on the 6th March, 1979 to Unstarred Question No. 2087 regarding Companies manufacturing Ampicillin Trihydrate was also laid on the Table.

## 3. Ruling By Speaker

The Speaker gave his ruling in regard to a notice given by Shri K. P. Unnikrishnan seeking permission to move a motion relating to the proceedings of the House dated the 22nd March, 1979 and did not accord his consent to the moving of the motion

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture and Irrigation for 1979-80.
- (2) A copy of the Aluminium (Control) Amendment Order, 1979 (Hindi and English versions) published in Notification No. S.O. 74(E) in Gazette of India dated the 6th February, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Home Affairs for 1979-80.
- (4) A copy of the Light Diesel Oil (Fixation of Ceiling Prices) Second Amendment Order, 1979 (Hindi and English versions) published in Notification No. G.S.R. 251(E) in Gazette of India dated the 17th March, 1979, under subsection (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Fertilisers and Chemicals Travancore Limited, Udyogamandal (Kerala) for the year 1977-78.
  - (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, Udyogamandal (Kerala) for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1977-78.
  - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of Notification No. G.S.R. 220(E) (Hindi and English versions) published in Gazette of India dated the 13th March, 1979 making certain alterations in Part I of Schedule VI to the Companies Act, 1956 regarding preparation of Balance Sheets, under sub-section (3) of section 641 of the said Act.
- (7) A copy of Order (Hindi and English versions) published in Notification No. S.O. 117(E) in Gazette of India dated the 28th February, 1979 making certain amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 (without altering the extent of any constituency as given in the Order) in respect of the State of Tamil Nadu, under sub-section (3) of section 8 of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976.

- (8) A copy each of the following reports (Hindi and English versions):—
  - (i) Annual Report (Part II) of the Registrar of Newspapers for India on Press in India, 1976.
  - (ii) Annual Report (Part I) of the Registrar of Newspapers for India on Press in India, 1977.

## · 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting neld on the 21st March, 1979, Rajya Sabha passed the Special Courts Bill, 1979, passed by Lok Sabha on the 9th March, 1979, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

## 6. Bill as Amended by Rajya Sabha-Laid on the Table

Secretary laid on the Table the Special Courts Bill, 1979, which had been returned by Rajya Sabha with amendments.

## 7. Calling Attention

Shri V. M. Sudheeran called the attention of the Minister of Home Affairs to the reported serious situation arising out of the demolition of churches and other places of worship by the authorities in Arunachal Pradesh.

The Minister of State for Home Affairs made a statement in regard thereto.

# 8. Report of Public Accounts Committee

Shri P. V. Narasimha Rao presented the Hundred and seventeenth Report of the Public Accounts Committee on action taken by Government on the recommendations contained in their Twenty-fourth Report on Railway Expenditure.

# 9. Report of Estimates Committee

Shri Satyendra Narayan Sinha presented the Twenty-eighth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance (Department of Revenue)—Central Excise.

# 10. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Twenty-third Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Sixth Report of the Committee on Galloping Rise in Foreign Tours and Costs thereof undertaken by Officals of the Public Undertakings.

#### 11. Matters Under Rule 377

- (1) Shri Shambhu Nath Chaturvedi raised a matter regarding University Grants Commission.
- (2) Shri K. A. Rajan raised a matter regarding diversification of Fertilizers and Chemicals Travancore Limited, Kerala.
- (3) Shri Shiv Narain Sarsonia raised a matter regarding the Demands of employees of the Indian Council of Agricultural Research, Pusa, New Delhi.
- (4) Shri A. C. George raised a matter regarding reported serious explosion and fire in Naptha Plant of Fertilizers and Chemicals Travancore Limited, Kerala.

## 12. The Budget (General)—1979-80—Demands for Grants

Discussion on the Demands for Grants Nos. 19 to 24 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 26th March, 1979, continued.

The discussion was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th March, 1979).

AVTAR SINGH RIKHY, Secretary.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, March 28, 1979 Chaitra 7, 1901 (Saka)

No. 228

11.03 A.M.

#### 1. Starred Questions

Starred Questions Nos. 511—513, 515, 518, 520, 522 and 523 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5001—5061, 5063—5084, 5086—5129, 5131—5137, 5139—5161, 5163—5178, 5180—5183 and 5185—5200 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda (Singhbhum, Bihar) for the year 1977-78.
  - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda (Singhbhum, Bihar) for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) A statement regarding Review on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1977-78.
- (3) A copy of the text of his Interview in Hindi with English Translation to Doordarshan, New Delhi on the 16th March, 1979 in the 'FACE TO FACE PROGRAMME'.
- (4) (i) A copy of the Report (Hindi and English versions) of the Committee to review the functioning of External Publicity under the Ministry of External Affairs.
- (ii) A statement (Hindi and English versions) indicating the action being taken by Government on the above Report.
- (5) A copy of the Salt (Reserve Stock) Amendment Order, 1979 (Hindi and English versions) published in Notification No. S.O. 872 in Gazette of India dated the 10th March, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Jessop and Company Limited, Calcutta for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) A statement regarding Review on the working of the Jessop and Company Limited, Calcutta, for the year 1977-78.
- (7) A copy of the Commercial Vehicles (Restriction on Re-sale) Order, 1979 (Hindi and English versions) published in Notification No. S.O. 149(E) in Gazette of India dated the 21st March, 1979, issued under section 18G of the Industries (Development and Regulation) Act, 1951.
- (8) A copy of the Cotton Textiles Control Amendment Order, 1979 (Hindi and English versions) published in Notification No. S.O. 103(E) in Gazette of India dated the 20th February, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (9) A copy of the Customs and Central Excise Duties Draw-back (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 250(E) in Gazette of India dated the 17th March, 1979, under section 38 of the Central Excises and Salt Act, 1944.

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- (10) A copy of the Income-tax (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 146(E) in Gazette of India dated the 20th March, 1979, under section 296 of the Income-tax Act, 1961.
- (11) A copy each of the Notification Nos. G.S.R. 209(E) and 210(E) (Hindi and English versions) published in Gazette of India dated the 6th March, 1979 together with an explanatory memorandum regarding reduction of Import duty on specified drug intermediates, under section 159 of the Customs Act, 1962.
- (12) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 221(E) published in Gazette of India dated the 13th March, 1979 regarding fixation of basic duty for carded gilled slivers equal to the duty leviable on wool tops and exemption for parts and accessories of motor vehicles used captively in the manufacture of motor vehicles.
  - (ii) G.S.R. 222(E) published in Gazette of India dated the 13th March, 1979 regarding setting off of duty paid on unbranded biris when used in the manufacture of branded biris.
  - (iii) G.S.R. 223(E) published in Gazette of India dated the 13th March, 1979 regarding setting off of duty paid on parts and accessories of motor vehicles when used in the manufacture of automobile engines supplied as Original Equipment parts.
  - (iv) G.S.R. 224(E) published in Gazette of India dated the 13th March, 1979 regarding setting off of duty paid on parts and accessories of motor vehicles when used in the manufacture of motor vehicles.
  - (v) G.S.R. 225(E) published in Gazette of India dated the 13th March, 1979 regarding setting off of duty paid on parts and accessories of motor vehicles when used in the manufacture of any other such parts and accessories.
  - (vi) G.S.R. 226(E) published in Gazette of India dated the 13th March, 1979 regarding extension of the provision of rule 56A of the Central Excise Rules, 1944 to parts and accessories of motor vehicles and tractors including trailers.

- (vii) G.S.R. 227(E) published in Gazette of India dated the 13th March, 1979 regarding exemption to small manufacturers of locks and keys and toothbrushes from the operation of rule 174 (licensing) of the Central Excise Rules, 1944 during the month of March, 1979.
  - (viii) G.S.R. 228(E) published in Gazette of India dated the 13th March, 1979 regarding exemption to woollen rags which attract classification under Item 68 of the Central Excise Tariff from the levy of additional (Countervailing) duty of customs.
- (13) A copy of Explanatory Memorandum (Hindi and English versions) to the Notifications mentioned at item (12) above.

## 4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1979, passed by Lok Sabha on the 19th March, 1979.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1979, passed by Lok Sabha on the 20th March, 1979.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1979, passed by Lok Sabha on the 20th March, 1979.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Excise (Delhi Amendment) Bill, 1979, passed by Lok Sabha on the 21st March, 1979.
- (v) That at its sitting held on the 27th March, 1979, Rajya Sabha agreed without any amendment to the Sugar Undertakings (Taking Over of Management) Amendment Bill, 1979, passed by Lok Sabha on the 20th March, 1979.
- (vi) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1979, passed by Lok Sabha on the 20th March, 1979.
- (vii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1979, passed by Lok Sabha on the 20th March, 1979.

# 5. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Twenty-seventh Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Eighty-eighth Report of the Committee (Fifth Lok Sabha) on Hindustan Zinc Ltd.

# 6. Report of Committee on Private Members' Bills and Resolutions

Shri Ram Vilas Paswan presented the Thirtieth Report of the Committee on Private Members' Bills and Resolutions.

#### 7. Matters Under Rule 377

- (1) Shri Dhirendranath Basu raised a matter regarding reported strike of Dock Labour Board and other Labour Unions at Calcutta and Haldia Ports.
- (2) Dr. Subramanian Swamy raised a matter regarding reported disappearance of ship M. V. ARABA.
- (3) Shri V. M. Sudheeran raised a matter regarding reported criminal assault on certain nurses in Basti town of Uttar Pradesh.

## 8. The Budget (General)—1979-80—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 19 to 24 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 26th March, 1979 continued and was concluded.

All cut motions moved on the 26th March, 1979, were withdrawn by leave of the House.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1979-80 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 72 to 74 for which the Ministry of Planning is responsible commenced.

Forty-six cut motions [Nos. 1 to 32 and 38 to 51] were moved.

The discussion was not concluded.

#### 9. Death of Member

The Speaker informed the House about the death of Shri H. L. Patwary, a sitting Member of the House, at New Delhi.

As a mark of respect to the memory of the deceased, the House was adjourned for the day.

5.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th March, 1979).

AVTAR SINGH RIKHY, Secretary.

# BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 29, 1979/Chaitra 8, 1901 (Saka)

No. 229

11 A.M.

## Obituary references

The Speaker, Sarvashri Morarji R. Desai, C. M. Stephen, Y. B. Chavan, Samar Mukherjee, A. Asokaraj, Shrimati Parvathi Krishnan, Prof. P. G. Mavalankar, Sarvashri Charan Narazary, Abdul Ahad Vakil and Kacharulal Hemraj Jain made references to the passing away of Shri H. L. Patwary who was a sitting Member of Lok Sabha.

As a mark of respect to the memory of Shri H. L. Patwary, Members stood in silence for a short while and thereafter the House was adjourned for the day.

11.20 A.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th March, 1979).

AVTAR SINGH RIKHY, Secretary.

# BULLETIN—PART I [Brief Record of Proceedings]

Friday, March 30, 1979 Chaitra 9, 1901 (Saka) No. 230

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 554, 560, 563, 565, 571 and 572 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 533, 534, 536—540, 542, 543 and 545—553 for the 29th March, 1979 were also laid on the Table today, Lok Sabha having adjourned without taking up questions on the 29th March, 1979.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5401—5429, 5431—5436, 5438—5521 and 5523—5600 were laid on the Table.

Replies to Unstarted Questions Nos. 5201—5204, 5206—5222, 5224—5229, 5231—5275, 5277—5286 and 5288—5400 for the 29th March, 1979 were also laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1977-78, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.
- (2) A copy of the Certified Accounts (Hindi and English versions) of the International Airports Authority of India for the year ended 31st March, 1978 together with the Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) and (2) above.

- (4) A copy each of the following Notifications (Hindi and English versions) issued under article 309 and clause (5) of article 148 of the Constitution:—
- (i) The Central Services (Medical Attendance) Amendment Rules, 1978, published in Notification No. G.S.R. 1029 in Gazette of India dated the 19th August, 1978.
- (ii) The Central Services (Medical Attendance) Second Amendment Rules, 1978, published in Notification No. S.O. 2530 in Gazette of India dated the 2nd September, 1978.
  - (5) A copy of the Export of Jute Mill Spares and Accessories (Inspection) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 939 in Gazette of India dated the 17th March, 1979, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi and of its subsidiary, the Central Cottage Industries Corporation of India Limited for the year 1977-78.
  - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi and of its subsidiary, the Central Cottage Industries Corporation of India Limited, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Annual Accounts (Hindi@ version) of the Calcutta Port Trust for the year 1977-78 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (8) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Transport Corporation for the year 1975-76 together with the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) on the accounts of the Delhi Transport Corporation for the year 1975-76.

<sup>@</sup>English version of the Accounts was laid on the Table on the 22nd February, 1979.

- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (8)(i) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1976-77.
  - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1976-77.

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- (11) A copy of the Annual Report of the National Cooperative Union of India, New Delhi for the year 1977-78.
- (12) A copy each of the following papers (Hindi and English versions):—
  - (i) Annual Report of the National Cooperative Housing Federation Limited, New Delhi, for the period from 1st July, 1976 to 30th June, 1977 together with the Audited Accounts.
  - (ii) Annual Report of the National Cooperative Housing Federation Limited, New Delhi, for the period from 1st July, 1977 to 30th June, 1978 together with the Audited Accounts.
- (13) A copy of the Employees' Provident Funds (Amendment) Scheme, 1979 (Hindi and English versions) published in Notification No. G.S.R. 462 in Gazette of India dated the 24th March, 1979, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
  - (i) The Coal Mines Provident Fund (Amendment) Scheme, 1979, published in Notification No. G.S.R. 463 in Gazette of India dated the 24th March, 1979.

<sup>@@</sup>Hindi version of the Report was laid on the Table on the 2nd March, 1979.

- (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1979, published in Notification No. G.S.R. 464 in Gazette of India dated the 24th March, 1979.
- (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1979, published in Notification No. G.S.R. 465 in Gazette of India dated the 24th March, 1979.
- (15) A copy of the Central Excise (Eighth Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. 138|79 in Gazette of India dated the 30th March, 1979 under section 38 of the Central Excise and Salt Act, 1944, together with an explanatory memorandum.
- (16) A copy of Notification No. 71/79 Customs (Hindi and English versions) published in Gazette of India dated the 30th March, 1979 together with an explanatory memorandum regarding extension of existing exemption to cement and paraffin wax for one more year, under section 159 of the Customs Act, 1962.
- (17) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 256(E) published in Gazette of India dated the 21st March, 1979 together with an explanatory memorandum regarding exemption to floor coverings manufactured with the aid of manually operated looms or manually operated implements from excise duty.
  - (ii) G.S.R. 257(E) published in Gazette of India dated the 22nd March, 1979 together with an explanatory memorandum making certain amendments to Notification No. 71/78-Central Excises dated the 1st March, 1978 relating to Small Scale Industries.
  - (iii) Notification No. 139|79-CE published in Gazette of India dated the 30th March, 1979 regarding rate of credit available to cigarette manufacturers using duty paid unmanufactured tobacco.
  - (iv) Notification No. 140|79-CE published in Gazette of India dated the 30th March, 1979 regarding amendment of Notification No. 30|79 dated the 1st March, 1978 (Central Excises) relating to reduction of duty on cigarettes manufactured from duty paid tobacco.

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- (v) Notification No. 141|79-CE published in Gazette of India dated the 30th March, 1979 regarding amendment to Notification No. 71|78-CE dated the 1st March, 1978 relating to exemption for small manufacturers of specified items.
- (vi) Notification No. 142|79-CE published in Gazette of India dated the 30th March, 1979 regarding exemption to locks produced in the small scale sector from excise duty.
- (vii) Notification No. 143|79-CE published in Gazette of India dated the 30th March, 1979 regarding exemption to tooth brushes produced in the small scale sector from excise duty.
- (viii) Notification No. 144|79-CE published in Gazette of India dated the 30th March, 1979 regarding exemption to electrical insulators and electrical insulating fittings and parts thereof falling under item No. 23A of the Central Excise Tariff manufactured in the small scale sector.
- (ix) Notification No. 145 79-CE published in Gazette of India dated the 30th March, 1979 regarding exemption to electrical insulators and electrical insulating fittings and parts thereof falling under item No. 23B of Central Excise Tariff manufactured in the small scale sector.
- (x) Notification No. 146|79-CE published in Gazette of India dated the 30th March, 1979 regarding exemption to certain motor vehicle parts manufactured in the small scale sector from the whole of the Central Excise Duty.
- (xi) Notification No. 147 79-CE published in Gazette of India dated the 30th March, 1979 regarding modification of quantum of exemption to small scale sector in respect of commodities which would fall under item No. 68 of the Central Excise Tariff after the enactment of the Finance Bill, 1979.
- (xii) Notification No. 148/79-CE published in Gazette of India dated the 30th March, 1979 regarding exemption to small scale manufacturers of locks, tooth brushes, electrical insulators and motor vehicle parts from licensing control.
- (xiii) Notification No. 151|79-CE published in Gazette of India dated the 30th March, 1979 regarding limit of exemption available to chewing tobacco made from duty paid unmanufactured tobacco.

- (xiv) Notification No. 152 79-CE published in Gazette of India dated the 30th March, 1979 regarding extension of the existing scheme of excise duty relief to tyre units by one more year.
- (18) A copy each of three explanatory memoranda (Hindi and English versions) to the Notifications mentioned at (iii) to (xiv) of item (17) above.

## 4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Mizoram Appropriation (Vote on Account) Bill, 1979, passed by Lok Sabha on the 23rd March, 1979.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Mizoram Appropriation Bill, 1979, passed by Lok Sabha on the 23rd March, 1979.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Pondicherry Appropriation (Vote on Account) Bill, 1979, passed by Lok Sabha on the 26th March, 1979.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Pondicherry Appropriation Bill, 1979, passed by Lok Sabha on the 26th March, 1979.
- (v) That at its sitting held on the 28th March, 1979, Rajya Sabha agreed without any amendment to the Industries (Development and Regulation) Amendment Bill, 1979, passed by Lok Sabha on the 26th March, 1979.

### 5. Calling Attention

Shri Yadvendra Dutt called the attention of the Minister of External Affairs to the reported situation arising out of Pakistan going nuclear with the help of China and other foreign countries.

The Minister of External Affairs made a statement in regard thereto.

## 6. Reports of Public Accounts Committee

- Shri P. V. Narasimha Rao presented the following Reports of the Public Accounts Committee:—
  - (1) Hundred and fourteenth Report on Action Taken by Government on the recommendations of the Committee contained in their Fifty-third Report on Sugar Exports in 1974 and 1975, relating to the Ministry of Commerce.

- (2) Hundred and sixteenth Report on Action Taken by Government on the recommendations of the Committee contained in their Eighty-second Report on Review of Guidelines for 1972-73—Crash Scheme for Rural Employment, relating to the Ministry of Agriculture and Irrigation.
- (3) Hundred and tenth Report on paragraph 19.5 of the Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil) Revenue Receipts, Volume II, Direct Taxes relating to Non-Payment of Contributions to Trustees or Provident Fund Commissioners.

## 7. Reports of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the following Reports of the Committee on Public Undertakings:—

- (1) Twenty-sixth Report on Action Taken by Government on the recommendations contained in the Second Report of the Committee on Central Inland Water Transport Corporation.
- (2) Thirty-sixth Report on Action Taken by Government on the recommendations contained in the Fifth Report of the Committee on Central Inland Water Transport Corporation.

#### 8. Statement by Minister

The Minister of Commerce, Civil Supplies and Cooperation made a statement regarding Import Export Policy for the year 1979-80.

#### 9. Government Bil!—Introduced

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1979.

#### 10. Matters under Rule 377

- (1) Shri Baldev Singh Jasrotia raised a matter regarding reported satyagraha by refugees in Delhi and Jammu and treatment meted out to them in Tihar Jail, New Delhi.
- (2) Shri D. Amat raised a matter regarding reported acquisition of land from Adivasis in Rourkela.

## 11. The Budget (General)-1979-80-Demands for Grants

Discussion on the Demand for Grant No. 31 for which the Ministry of External Affairs is responsible commenced.

Twenty-eight cut motions [Nos. 15 to 19, 26, 34 to 47, 86 to 92 and 94] were moved.

The discussion was not concluded.

## \*12 Statement by Deputy Prime Minister

The Deputy Prime Minister and Minister of Finance made a statement regarding dearness allowance of Central Government employees and other related matters

## 13. Motion regarding Thirtieth Report of Committee on Private Members' Bills and Resolutions

Shri Ram Vilas Paswan moved the following motion:—

"That this House do agree with the Thirtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th March, 1979."

The motion was adopted.

#### 14. Private Member's Resolution-Under Consideration

Discussion on the following Resolution moved by Dr. Ramii Singh on the 2nd March, 1979 and the amendment thereto moved on the 16th March, 1979, continued:—

> "This House directs the Government to ensure total ban on the slaughter of cows of all ages and calves in consonance with the Directive Principles laid down in Article 48 of the Constitution as interpreted by the Supreme Court as well as necessitated by strong economic considerations based on the recommendations of the Cattle Preservation and Development Committee and the reported fast by Acharya Vinobha Bhave from 21 April, 1979."

The following Members took part in the debate:—

- (1) Shri Hari Vishnu Kamath
- (2) Shri B. P. Kadam (3) Shri R. K. Mhalgi
- (4) Shri Ram Naresh Kushwaha
- (5) Shri Annasaheb P. Shinde
- (6) Shri K. Kunhambu
- (7) Shri P. A. Sangma
- (8) Shri Mrityunjay Prasad
- (9) Shri Mohd. Shafi Qureshi
- (Speech unfinished) (10) Shri Nathu Singh

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd April, 1979).

AVTAR SINGH RIKHY. Secretary.

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<sup>\*</sup>At 3-15 P.M.

## BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 2, 1979 Chaitra 12, 1901 (Saka)

No. 231

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 577—582 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5601—5800 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Prevention of Cruelty to Animals (Registration of Cattle Premises) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 161 in Gazette of India dated the 13th January, 1979, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960.
- (2) A copy of Notification No. G.S.R. 212(E) (Hindi and English versions) published in Gazette of India dated the 8th March, 1979 specifying the duty of excise on Oils extracted from oil-seed crushed in any mill in India, issued under section 3 of the Produce Cess Act, 1966.
- (3) A copy of Notification No. G.S.R. 211(E) (Hindi and English versions) published in Gazette of India dated the 8th March, 1979 containing directions to manufacturers regarding distribution of fertilizers in the States Union territories Commodity Gardens during Kharif, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (4) A copy of the Antiquities and Art Treasures (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 564(E) in Gazette of India dated the 30th November, 1978 together with corrigenda thereto (Hindi version) published in Notification No. G.S.R. 207 dated the 10th February, 1979, under sub-section (3) of section 31 of the Antiquities and Art Treasures Act, 1972.
- (5) A copy of the Annual Report (Hindi version) of the Regional Engineering College, Warangal, for the year 1977-78 along with the Audited Accounts.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1977-78, under section 18 of the University Grants Commission Act, 1956.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission for the year 1977-78.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Indian Council of Social Science Research, New Delhi, for the year 1977-78.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the report at (i) above.
- (8) A copy of the Indian Telegraph (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 287 in Gazette of India dated the 31st January, 1979, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (9) A statement (Hindi and English versions) regarding market loans issued by the Central Government in April, 1979.

## 4. Report of Public Accounts Committee

Shri P. V. Narasimha Rao presented the Hundredth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Third Report on Defence Services.

<sup>\*\*</sup>English version of the Report was laid on the Table on the 22nd December, 1978.

## 5. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Twenty-fifth Report of the Committee on Public Undertakings on Jute Corporation of India—Shortcomings in the functioning of Jute Corporation of India.

#### 6. Government Bill-Introduced

The Advocates (Amendment) Bill, 1979.

#### 7. Matters under Rule 377

- (1) Shri Hari Vishnu Kamath raised a matter regarding Alva Commission Report on the medical treatment of Shri Jayaprakash Narayan.
- (2) Dr. Laxminarayan Pandey raised a matter regarding reported shortage of coal in Madhya Pradesh and non-availability of railway wagons for its transportation.
- (3) Shri Ram Vilas Paswan raised a matter regarding reported decision of Delhi Administration to open wine shops in residential colonies.
- (4) Shri Vinayak Prasad Yadav raised a matter regarding state of health of Acharya J. B. Kripalani.
- (5) Shri S. S. Lal raised a matter regarding declaration of 14th April as a holiday on account of the birthday of Dr. B. R. Ambedkar.
- (6) Shri S. R. Damani raised a matter regarding reported scarcity of furnace oil in Bombay region.

## 8. The Budget (General)—1979-80—Demands for Grants

Discussion on the Demand for Grant No. 31 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on the 30th March, 1979 continued and was concluded.

Cut motions Nos. 15, 17 to 19 and 26 were withdrawn by leave of the House.

On cut motions No. 16 moved by Shri P. Rajagopal Naidu, the House divided, Ayes \*43; Noes \*98. The cut motion was accordingly negatived.

Cut motions Nos. 34 to 39 were negatived.

Cut motion No. 40 was barred.

Cut motions Nos. 41 to 47 were withdrawn by leave of the House.

Cut motions Nos. 86 to 91 were negatived.

<sup>\*</sup>Subject to correction.

Cut motions Nos. 92 and 94 were withdrawn by leave of the House.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of External Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1979-80 was voted in full.

## 9. Statement by Deputy Prime Minister

The Deputy Prime Minister and Minister of Defence made a statement regarding revision of dearness allowance and pension admissible to personnel of the Defence Services.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd April, 1979).

AVTAR SINGH RIKHY, Secretary.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Tuesday, April 3, 1979 Chaitra 13, 1901 (Saka)

No. 232

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 595—600 and 605 were orally answered. Replies to Starred Questions Nos. 601—603 and 606—615 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5801—5833, 5835—5868, 5870—5947 and 5949—6000 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of three statements (Hindi and English versions) explaining reasons for not laying the Annual Reports of Coal India Limited for the years 1975-76, 1976-77 and 1977-78 within the stipulated period of nine months after the close of the accounting years.
- (2) A statement (Hindi and English versions) explaining reasons for delay in laying the Annual Report @ and Accounts of the Coal Board, Calcutta, for the year 1974-75.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Energy for 1979-80.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli (Tamil Nadu) for the year 1977-78.

<sup>@</sup>The Report was laid on the Table on the 21st March, 1979.

(ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli (Tamil Nadu) for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

## 4. Reports of Public Accounts Committee

- Shri P. V. Narasimha Rao presented the following Reports of the Public Accounts Committee:—
  - (1) Hundred and eleventh Report on Action Taken by Government on the recommendations contained in the Ninth Report of the Committee on Andaman Forest Department relating to Ministry of Agriculture and Irrigation.
  - (2) Hundred and nineteenth Report on paragraph 26 of the Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Defence Services) relating to Contract for Supply of Empty Bodies of an ammunition.

## 5. Reports of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the following Reports of the Committee on Public Undertakings:—

- (1) Twenty-ninth Report on Action Taken by Government on the recommendations contained in the Eighty-fifth Report of the Committee (Fifth Lok Sabha) on Hindustan Paper Corporation Limited.
- (2) Thirtieth Report on Action Taken by Government on the recommendations contained in the Seventy-ninth Report of the Committee (Fifth Lok Sabha) on Film Finance Corporation Limited.
- (3) Thirty-eighth Report on Action Taken by Government on the recommendations contained in the Seventy-seventh Report of the Committee (Fifth Lok Sabha) on Steel Authority of India Limited.

#### 6. Matters Under Rule 377

- (1) Dr. Vasant Kumar Pandit raised a matter regarding policy in regard to reservation of items for production in the small scale units.
- (2) Shri P. K. Kodiyan raised a matter regarding coverage of news by All India Radio and Doordarshan about agricultural workers' demonstration and rally at New Delhi on the 20th March, 1979.
- (3) Shri Keshavrao Dhondge raised a matter regarding demands of the mill workers of the Marathwada Division of the National Textile Corporation.

- (4) Shri Raj Krishna Dawn raised a matter regarding reported inadequate supply of electricity, kerosene and coal in West Bengal.
- (5) Shri Purnanarayan Sinha raised a matter regarding reported scarcity of wheat, salt, sugar, kerosene, cement and steel in Assam and North-eastern region.
- (6) Shri Sharad Yadav raised a matter regarding the recent auction of plots by Delhi Development Authority.
- (7) Shri Jyotirmoy Bosu raised a matter regarding death sentence awarded to Shri Z. A. Bhutto, former Prime Minister of Pakistan.

\*The Prime Minister replied.

## 7. The Budget (General)—1979-80—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 72 to 74 for which the Ministry of Planning is responsible and the cut motions thereto moved on the 28th March, 1979 continued and was concluded.

Cut motions Nos. 38 to 42 were negatived.

All other cut motions moved were withdrawn by leave of the House.

All the Demands for Grants (Revenue Account) for which the Ministry of Planning is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1979-80 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 47 to 57 for which the Ministry of Home Affairs is responsible commenced.

Sixty-two cut motions [Nos. 13 to 41, 57 to 70 and 85 to 103] were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th April, 1979).

AVTAR SINGH RIKHY, Secretary.

<sup>\*</sup>At 1.02 P.M.

# BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 4, 1979 | Chaitra 14, 1901 (Saka)

No. 233

11.02 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 617, 618, 620, 621, 623 and 624 were orally answered. Replies to remaining, questions were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 6001, 6002, 6004—6033, 6035—6055, 6057—6126, 6129—6160, 6162—6177 and 6179—6200 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Steel and Mines regarding production in Integrated Steel Plants may stop within a few days was orally answered and supplementaries were also answered thereon.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1977-78.
  - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1979, published in Notification No. G.S.R. 252(E) in Gazette of India dated the 17th March, 1979.

- (ii) The Indian Police Service (Pay) Third Amendment Rules, 1979, published in Notification No. G.S.R. 253(E) in Gazette of India dated the 17th March, 1979.
- (3) A copy of the Central Excise (Fifth Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 437 in Gazette of India dated the 24th March, 1979, under section 38 of the Central Excises and Salt Act, 1944.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (1) G.S.R. 274(E) published in Gazette of India dated the 28th March, 1979 regarding exclusion of cost of durable containers from the assessable value of Oxygen, Acetylene and Glycerine, together with an explanatory memorandum.
  - (ii) Notification No. 149|79-CE published in Gazette of India dated the 29th March, 1979 regarding exclusion of electrical insulators and insulating fittings and parts from purview of exemption by amending Notification No. 71|78-CE dated the 1st March, 1979, together with an explanatory memorandum.

## 5. Calling Attention

Shri Ramanand Tiwary called the attention of the Minister of Petroleum, Chemicals and Fertilizers to the reported critical position in respect of the supplies of furnace oil to various industrial units in the country, particularly in Bombay region, the non-availability and high prices of kerosene oil in various parts of the country particularly in Bihar and Eastern U.P.

The Minister of Petroleum, Chemicals and Fertilizers made a statement in regard thereto.

## 6. Reports of Public Accounts Committee

- Shri P. V. Narasimha Rao presented the following Reports of the Public Accounts Committee:—
  - (1) Hundred and eighteenth Report on Action Taken by Government on the recommendations of the Committee contained in their Seventy-first Report relating to Posts and Telegraphs.
  - (2) Hundred and twenty-third Report on Paragraph 47 of the Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes on Voluntary Disclosure of Income and Wealth Scheme, 1975 relating to the Ministry of Finance (Department of Revenue).

## 7. Reports of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the following Reports of the Committee on Public Undertakings:—

- (1) Eighteenth Report on Action Taken by Government on the recommendations contained in the Seventh Report of the Committee on Central Inland Water Transport Corporation—Objectives and River Services.
- (2) Nineteenth Report on Action Taken by Government on the recommendations contained in the Ninth Report of the Committee on Central Inland Water Transport Corporation—Mismanagement in Organisation, Administration and Financial Matters.

## 8. The Budget (General)—1979-80—Demands for Grants

Discussion on the Demands for Grants Nos. 47 to 57 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 3rd April, 1979 continued.

The discussion was not concluded.

## 9. Calling Attention

Prof. Samar Guha called the attention of the Minister of Energy to the reported deterioration in power supply in greater Calcutta and other parts of West Bengal and the difficulties being faced by the people as a result thereof.

The Minister of Energy made a statement in regard thereto.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th April, 1979).

AVTAR SINGH RIKHY, Secretary.

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## BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, April 6, 1979 Chaitra 16, 1901 (Saka)

No. 234

11.03 A.M.

#### 1. Starred Questions

Sturred Questions Nos. 638, 640, 642—644, 646 and 647 were orally answered. Replies to Starred Questions Nos. 639, 641, 645 and 648—656 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6201—6265, 6267—6300, 6302—6315, 6317—6357 and 6359—6400 were laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given on 23rd March, 1979 to Unstarred Question No. 4562 regarding branches of nationalised banks in Rayalseema districts were also laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Reserve Bank of India (Note Issue) Regulations, 1935 (As amended upto 2nd February, 1979), (Hindi and English versions) under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (2) A copy of Notification No. G.S.R. 307(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1979 regarding extension of the existing rate of Customs duty on Copper and certain copper products till 30th September, 1979, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.

- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 277(E) published in Gazette of India dated the 30th March, 1979 regarding exemption to air-conditioners, refrigerators and water coolers for use by foreign diplomatic missions and officials holding diplomatic status from excise duty, together with an explanatory memorandum.
  - (ii) G.S.R. 308(E) published in Gazette of India dated the 31st March, 1979 regarding extension of the existing rate of the Central Excise duty on Copper and certain copper products till 30th September, 1979, together with an explanatory memorandum.
  - (iii) G.S.R. 474(E) published in Gazette of India dated the 31st March, 1979 regarding extension of the duty concession to Combined Tablets of Iron and Folic Acid and Liquid preparations thereof intended exclusively for distribution free of cost under the National Family Welfare Programme for 1979-80, being the International Year of the Child, together with an explanatory memorandum.

#### 4. Assent to Bills

Secretary laid on the Table following ten Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (Vote on Account) Bill, 1979.
- (2) The Appropriation Bill, 1979.
- (3) The Appropriation (No. 2) Bill, 1979.
- (4) The Appropriation (Railways) Bill, 1979.
- (5) The Appropriation (Railways) No. 2 Bill, 1979.
- (6) The Punjab Excise (Delhi Amendment) Bill, 1979.
- (7) The Mizoram Appropriation (Vote on Account) Bill, 1979.
- (8) The Mizoram Appropriation Bill, 1979.
- (9) The Pondicherry Appropriation (Vote on Account) Bill, 1979.
- (10) The Pondicherry Appropriation Bill, 1979.

## 5. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of Commerce, Civil Supplies and Cooperation to the reported increase in the prices of vanaspati.

The Minister of State for Commerce, Civil Supplies and Cooperation made a statement in regard thereto.

## 6. Report of Public Accounts Committee

Shri P. V. Narasımha Rao presented the Hundred and twentieth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Twelfth Report on New Lines and Line Capacity Works.

## 7. Reports of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the following Reports of the Committee on Public Undertakings:—

- (1) Twenty-first Report on Action Taken by Government on the recommendations contained in the First Report of the Committee on Extravagant and Infructuous Expenditure on Entertainment by Public Undertakings.
- (2) Twenty-second Report on Action Taken by Government on the recommendations contained in the Tenth Report of the Committee on Unusually High Expenditure by Public Undertakings for their Head Offices.

## 8. Statement by Minister

The Minister of Steel and Mines made a statement regarding revision of steel prices.

#### 9. Matters Under Rule 377

- (1) Shri Mohd. Shafi Qureshi raised a matter regarding situation in Jammu and Kashmir.
- (2) Shri Somnath Chatterjee raised a matter regarding the Metro Railway Project in Calcutta.
- (3) Shri Balwant Singh Ramoowalia raised a matter regarding reported non-coverage by All India Radio of the news about the elections to the Shiromani Gurdwara Prabandhak Committee.
- (4) Shri N. Sreekantan Nair raised a matter regarding reported irregularities in the Railway Booking Office at Trivandrum Central.
- (5) Shri Robin Sen raised a matter regarding National Thermal Power Corporation.
- (6) Shrimati Parvati Devi raised a matter regarding need for immediate supply of fodder to Ladakh.

- (7) Shri A. C. George raised a matter regarding reported attack by armed bandits on Saint Annes Convent Girls School at Sasaram town in Bihar.
- (8) Shri Raj Narain raised a matter regarding the list of persons who participated in the auction of plots by Delhi Development Authority on the 17th January, 1979.
- (9) Prof. Samar Guha raised a matter regarding the execution of Mr. Solomon Mahlangu, leader of the South African people.

The Minister of State for External Affairs made a statement on the subject.

## 10. The Budget (General)-1979-80-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 47 to 57 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 3rd April, 1979 continued and was concluded.

Cut motions Nos. 13 to 41 and 58 were withdrawn by leave of the House.

All other cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1979-80 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible commenced.

Three hundred cut motions [Nos. 7 to 64, 67 to 90, 93 to 104, 107 to 111, 114 to 117, 137 to 192, 194, 195, 197 to 203, 223 to 267, 296 to 368 and 397 to 410] were moved.

The discussion was not concluded.

#### 11 Private Members' Bills-Introduced

- (1) The Armed Forces (Special Powers) Repeal Bill, 1979 by Shri Chitta Basu.
- (2) The Constitution (Amendment) Bill, 1979 (Amendment of article 31C, etc.) by Shri Chitta Basu.
- (3) The Constitution (Amendment) Bill, 1979 (Amendment of articles 101 and 190) by Shri K. Lakkappa.

## 12. Private Member's Bill-Negatived

The Constitution (Amendment) Bill, 1978 (Omission of article 310, etc.) by Shri Bhagat Ram

Discussion on the motion for consideration of the Bill moved by. Shri Bhagat Ram on the 9th March, 1979, continued.

The following Members took part in the debate:—

- (1) Shri O. P. Tyagi
- (2) Prof. P. G. Mavalankar
- (3) Shri Kanwar Lal Gupta
- (4) Shri Ram Vilas Paswan
- (5) Shri B. C. Kamble
- (6) Shri Laxmi Narain Navak
- (7) Shri A. Sunna Sahib
- (8) Shri S. D. Patil

Shri Bhagat Ram replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes \*23; Noes \*33.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

#### 13. Private Member's Bill-Under Consideration

The Aligarh Muslim University (Amendment) Bill, 1979 (Amendment of sections 2 and 5), as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri G. M. Banatwalla. His speech was not concluded.

The discussion on the Bill was not concluded.

#### 14 Half-An-Hour Discussion

Prof. Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 16th March, 1979 to Unstarred Question No. 3435 regarding expeditious disposal of claims for grant of ex-gratia compensation for properties left in former East Pakistan.

Shri Arif Beg replied to the discussion. 6.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th April, 1979).

AVTAR SINGH RIKHY, Secretary.

<sup>\*</sup>Subject to correction.

#### **BULLETIN—PART I**

[Brief Record of Proceedings]

Monday, April 9, 1979 Chaitra 19, 1901 (Saka)

No. 235

11 A.M.

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## 1. Obituary References

The Speaker, Sarvashri Ravindra Varma, C. M. Stephen, Y. B. Chavan, Jyotirmoy Bosu, A. Bala Pajanor, M. N. Govindan Nair, P. G. Mavalankar, Chitta Basu, Keshavrao Dhondge, Tridib Chaudhuri, R. V. Swaminathan, and V. Arunachalam alias 'Aladi Aruna' made references to the passing away of Shri A. V. P. Asaithambi who was a sitting Member of Lok Sabha.

As a mark of respect to the memory of Shri A. V. P. Asaithambi, Members stood in silence for a short while and thereafter the House was adjourned to re-assemble at 2 P.M.

(Lok Sabha adjourned at 12.01 P.M. and re-assembled at 2.04 P.M.)

#### 2. Starred Questions

Replies to Starred Questions Nos. 658—679 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 6401—6439, 6441—6455, 6457—6465, 6467—6485, 6487—6503, 6505—6533, 6536—6548, 6550, 6552—6556, 6558—6572 and 6574—6600 were laid on the Table.

## 4. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Works and Housing and Supply and Rehabilitation regarding sale of plot of land by auction at Rajendra Place, New Delhi was postponed to 12-4-1979.

A statement by the Minister of State in the Ministry of Works and Housing and Supply and Rehabilitation correcting the reply given on 28th August, 1978 to Unstarred Question No. 4687 regarding accommodation to accredited press correspondents was also laid on the Table.

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## 5. Paper Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.S.R. 218(E) (Hindi and English versions) published in Gazette of India dated the 9th March, 1979 regarding the maximum price per tonne of certain types of fertilisers to be sold to Tea, Coffee or Rubber, Plantations or to the cultivators, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1977-78 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review on the working of the above Society.
- (3) (i) A copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1976-77 along with the Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Central Excise (Sixth Amendment) Rules, 1979, published in Notification No. G.S.R. 499 in Gazette of India dated the 31st March, 1979.
  - (ii) The Central Excise (Seventh Amendment) Rules, 1979, published in Notification No. G.S.R. 500 in Gazette of India dated the 31st March, 1979.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 497 published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to Polypropylene staple fibre from Excise duty up to 30th September, 1979, together with an explanatory memorandum.
  - (ii) G.S.R. 498 published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to Polypropylene spun yarn from Excise duty up to 30th September, 1979, together with an explanatory memorandum.

- (iii) G.S.R. 299(E) published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to certain prepared or preserved Foods meant for free distribution from Excise duty upto 30th April, 1979, together with an explanatory memorandum.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 315(E) and 316(E) published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to heavy melting scrap of iron and steel from basic and additional customs duty leviable thereon upto 31st March, 1980, together with an explanatory memorandum.
  - (ii) G.S.R. 317(E) published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to Jigs, fixtures and gauges etc. for the manufacture of Krup Man Light Metal Float Bridge from basic and additional customs duty upto 31st March, 1980, together with an explanatory memorandum.
  - (iii) G.S.R. 318(E) published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to armour plates for the manufacture of armoured vehicles from basic customs duty upto 31st March, 1981, together with an explanatory memorandum.
  - (iv) G.S.R. 319(E) published in Gazette of India dated the 31st March, 1979 regarding grant of exemption to certain articles imported in connection with the manufacture of armoured vehicles from the whole of the customs duty and the additional duty upto 31st March, 1981, together with an explanatory memorandum.
  - (v) G.S.R. 320(E) and 321(E) published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to component parts and rubber tyres and tubes required for the manufacture of heavy, medium and light commercial motor vehicles and tractors from the basic customs duty in excess of 25 per cent ad valorem and from the whole of additional and auxiliary duties of customs upto 30th September, 1979, together with an explanatory memorandum.
  - (vi) G.S.R. 322(E) and 323(F) published in Gazette of India dated the 31st March. 1979 regarding grant of exemption to DDT formulation from basic duty in excess of 15 per cent ad valorem and from whole of additional and auxiliary duties of customs upto 31st March, 1981, together with an explanatory memorandum.

- (vii) G.S.R. 324(E) published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to Soyabean extractions meal from the whole of export duty upto 31st March, 1980, together with an explanatory memorandum.
- (viii) G.S.R. 325(E) published in Gazette of India dated the 1st April, 1979 regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa, together with an explanatory memorandum.
- (7) (a) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) Notification No. 156 79-CE published in Gazette of India dated the 9th April, 1979 regarding imposition of basic duty on steel ingots produced by mini steel plants.
  - (ii) Notification No. 157|79-CE published in Gazette of India dated the 9th April, 1979 regarding amendment to Notification No. 148|77-CE dated the 18th June, 1977 as a sequel to imposition of duty on steel ingots produced by mini steel plants.
  - (iii) Notification No. 158|79-CE published in Gazette of India dated the 9th April, 1979 regarding amendment to Notification No. 149|77-CE dated the 18th June, 1977 as a sequel to imposition of duty on steel ingots produced by mini steel plants.
  - (iv) Notification No. 159|79 CE published in Gazette of India dated the 9th April, 1979 regarding basic duty for semi-finished steel and certain steel products produced by mini steel plants.
  - (v) Notification No. 160|79-CE published in Gazette of India dated the 9th April 1979 regarding amendment to Notification No. 153|77-CE dated the 18th June, 1977 regarding increase in the existing rates of basic excise duty on specified iron or steel products manufactured by mini steel plants.
  - (vi) Notification No. 161/79-CE published in Gazette of India dated the 9th April. 1979 regarding amendment to Notification No. 152/77-CE dated the 18th June, 1977 as a sequel to the imposition of excise duty on iron and steel products produced by mini steel plants.
- (b) An explanatory memorandum (Hindi and English versions) in regard to the above Notifications.

## 6. Report of Public Accounts Committee

Shri Asoke Krishna Dutt presented the Hundred and Twenty-first Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Twenty-ninth Report on Incorrect Valuation of Assets relating to the Ministry of Finance (Department of Revenue).

## 7. Report of Estimates Committee

Shri Satyendra Narayan Sinha presented the Thirtieth Report of the Estimates Committee on the Ministry of Supply and Rehabilitation (Department of Rehabilitation)—Dandakaranya Project—Exodus of Settlers (1978).

## 8. Report and Minutes of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Twenty-eighth Report of the Committee on Public Undertakings on "Public Undertakings—Delays in commencement of Production Business, Under-utilisation of capacity and related matters" and Minutes of the Sitting of the Committee relating thereto.

## 9. Report of Committee on Absence of Members

Shri Chhitubhai Gamit presented the Tenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

## 10. Report of Committee on Subordinate Legislation

Shri Somnath Chatterjee presented the Eighteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

## 11. Report of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the Eleventh Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

#### 12. Motions for Elections to Committees

(1) Shri Satyendra Narayan Sinha moved the following motion: —

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1979 and ending on the 30th April, 1980."

The motion was adopted.

(2) Shri Kanwar Lal Gupta moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the terms beginning on the 1st May, 1979 and ending on the 30th April, 1980."

The motion was adopted.

(3) Shri Kanwar Lal Gupta moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1979 and ending on the 30th April, 1980, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(4) Shri Jyotirmoy Bosu moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rule of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1979 and ending on the 30th April, 1980."

The motion was adopted.

(5) Shri Jyotirmoy Bosu moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1979 and ending on the 30th April, 1980, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(6) Shri Ram Dhan moved the following motion:---

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve

as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1979 and ending on the 30th April, 1980."

The motion was adopted.

(7) Shri Ram Dhan moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1979 and ending on the 30th April, 1980, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

#### 13. Matters Under Rule 377

- (1) Shri K. Lakkappa raised a matter regarding reported fabulous salaries drawn by top executives of companies.
- (2) Shril S. S. Lal raised a matter regarding increase in price of matches produced in the non-mechanised sector and the need to set up Cottage units for production of matches in Rajasthan.
- (3) Shri Eduardo Faleiro raised a matter regarding steps taken to minimise the risks at nuclear plants and to avoid the hazards in the use of nuclear technology.
- (4) Dr. Laxminarayan Pandey raised a matter regarding strike by Delhi school teachers.
- (5) Shri Krishna Chandra Hælder raised a matter regarding reported non-payment of salary to the staff by M|s. Armstrong Smith Limited, Calcutta.
- (6) Shri Keshavrao Dhondge raised a matter regarding reported attack by certain armed people on Neo-buddhists in a village in Aurangabad district of Maharashtra.
- (7) Shri Brij Bhushan Tiwari raised a matter regarding reported refusal of Madhya Pradesh Government to accept a CBI enquiry into the alleged collection of funds from industrialists in Drug (Madhya Pradesh) as suggested by the Minister of Tourism and Civil Aviation.

## 14. The Budget (General)—1979-80—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 6th April, 1979, continued.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th April, 1979).

AVTAR SINGH RIKHY, Secretary.

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#### BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 11, 1979 Chaitra 21, 1901 (Saka)

No. 236

11.04 A.M.

#### 1. Starred Questions

Starred Questions Nos. 680—685 and 687 were orally answered. Replies to Starred Questions Nos. 686, 688—699 and 701 were laid on the able.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6601—6605, 6607—6621, 6623—6646, 6648—6745, 6747—6770 and 6772—6800 were laid on the Table.

A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given on 20th December, 1978 to Unstarred Question No. 4343 regarding translation and vetting work in Ministries was also laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce, Civil Supplies and Cooperation for 1979-80.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for 1979-80.
- (3) A copy of the Sikh Gurdwaras Election Enquiries (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 328(E) in Gazette of India dated the 2nd April, 1979, under sub-section (3) of section 146 of the Sikh Gurdwaras Act, 1925.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) G.S.R. 435 published in Gazette of India dated the 24th March, 1979 containing corrigendum to Notification No. G.S.R. 160 dated the 3rd February, 1979.
  - (ii) G.S.R. 436 published in Gazette of India dated the 24th March, 1979 containing corrigendum to Notification No. G.S.R. 159 dated the 3rd February, 1979.
  - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1979, published in Notification No. G.S.R. 471 in Gazette of India dated the 31st March, 1979.
  - (iv) The Indian Administrative Service (Pay) Second Amendment Rules, 1979, published in Notification No. G.S.R. 472 in Gazette of India dated the 31st March, 1979.
- (5) A copy of the Annual Report (Hindi@ version) of the National Instruments Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (6) (i) A copy each of the Audit Reports (Hindi and English versions) on the accounts of the Delhi Financial Corporation for the years 1971-72, 1972-73, 1973-74, 1974-75 and 1975-76, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Audit Reports.

## 4. Adjournment Motion

The Speaker withheld his consent to the moving of the adjournment motion given notice of by Shri Vayalar Ravi regarding reported decision of the Government to amend service rules enabling the Government servants to join RSS which is against the secular character of the Indian Constitution.

## 5. Report of Committee on Private Members' Bills and Resolutions

Shri Ram Vilas Paswan presented the Thirty-first Report of the Committee on Private Members' Bills and Resolutions.

<sup>@</sup>English version of the Report and Hindi and English versions of Review by the Government on the working of the Company, were laid on the Table on 22nd December, 1978.

## 6. Report of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the Fifteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

## 7. Report of Committee on Petitions

Shri Hari Vishnu Kamath presented the Ninth Report (Hindi and English versions) of the Committee on Petitions.

## 8. Report of Public Accounts Committee

Shri Asoke Krishna Dutt presented the Hundred and twenty-second Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Fifteenth Report on Custom Receipts relating to Ministry of Finance.

## 9. Reports of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the following Reports of the Committee on Public Undertakings:—

- (1) Thirty-second Report on Action Taken by Government on the recommendations contained in the Eighth Report of the Committee on Jute Corporation of India Limited— Government's Unfair Pricing Policy for Raw Jute.
- (2) Thirty-third Report on Action Taken by Government on the recommendations contained in the Third Report of the Committee on Jute Corporation of India Limited—Jute and Exploitation of Jute Growers.

#### 10. Matters Under Rule 377

- (1) Shri Ram Vilas Paswan raised a matter regrading need for the abolition of capital punishment.
- (2) Shri P. Rajagopal Naidu raised a matter regarding amenities to the workers of the Steel Yard in Mandi Govind Garh, Punjab.
- (3) Shri Saugata Roy raised a matter regarding reported strike by the employees of Indian Agricultural Research Institute, Pusa, New Delhi.
- (4) Prof. Samar Guha raised a matter regarding reported power crisis in West Bengal.

## 11. The Budget (General)—1979-80—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 6th April, 1979, continued.

The discussion was not concluded.

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## 12. Half-An-Hour Discussion

Shrimati Mrinal Keshav Gore raised a half-an-hour discussion on points arising out of the answer given on the 12th March, 1979 to Starred Question No. 284 regarding postal accounts in Haryana.

Shri Brij Lal Verma replied to the discussion. 6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th April, 1979).

AVTAR SINGH RIKHY, Secretary.

#### **BULLETIN—PART 1**

[Brief Record of Proceedings]

Thursday, April 12, 1979 Chaitra 22, 1901 (Saka)

No. 237

11.04 A.M.

#### 1. Starred Questions

Starred Questions Nos. 702, 704, 705, 707 and 708 were orally answered. Replies to Starred Questions Nos. 703, 706 and 710—722 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6801—6815, 681'/—6886 and 6888—7000 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Works and Housing and Supply and Rehabilitation regarding sale of plot of land by auction at Rajendra Place, New Delhi was orally answered and supplementaries were also answered thereon.

## 4. Announcement By Speaker

The Speaker informed the House of a notice received on the 11th April, 1979 by the Secretary, Lok Sabha, from the Assistant Registrar of the High Court of Karnataka for appearance in the Court in the matter of Writ Petition No. 2865 of 1979, filed by Shri C. Nanjappa, a voter of Chikmagalur Parliamentary Constituency, challenging the validity of the resolution passed by Lok Sabha on the 19th December, 1978, and the subsequent notification of that date issued by the Lok Sabha Secretariat, regarding expulsion of Shrimati Indira Nehru Gandhi from Lok Sabha.

The Speaker observed that as per past practice of the House, the Secretary, Lok Sabha had been asked not to respond to the notice and the Minister of Law was being requested to apprise the High Court of Karnataka of the correct constitutional position in that regard.

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## 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) regarding supply of coal to Thermal Power Stations.
- (2) A copy of the Passport (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 82(E) in Gazette of India dated the 28th February, 1979, under sub-section (3) of section 24 of the Passports Act, 1967.
- (3) A copy of the Report (Hindi and English versions) of the Court of Inquiry on the accident which occurred on the 16th September, 1976 at the Central Saunda Colliery.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:—
  - (i) The Tuticorin Port Trust (Procedure at Board Meeting) Rules, 1979, published in Notification No. G.S.R. 94(E) in Gazette of India dated the 1st March, 1979.
  - (ii) The Board of Trustees of the Port of Tuticorin (Payment of Fees and Allowances to Trustees) Rules, 1979, published in Notification No. G.S.R. 95(E) in Gazette of India dated the 1st March, 1979.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
  - (i) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1979, published in Notification No. G.S.R. 385 in Gazette of India dated the 10th March, 1979.
  - (ii) The Merchant Shipping (Registration of Sailing Vessels) Amendment Rules, 1979, published in Notification No. G.S.R. 386 in Gazette of India dated the 10th March, 1979.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1977-78.
  - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1977-78.
- (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1975-76.
  - (ii) Annual Report of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1975-76.
  - (iii) Director's Report and statement of accounts for the year 1975-76 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

#### 6. Calling Attention

Dr. Saradish Roy called the attention of the Minister of Energy to the reported serious situation arising as a result of unprecedented power crisis in West Bengal resulting in closure of many industrial units and practically hitting people in all walks of life in the State.

The Minister of Energy made a statement in regard thereto.

#### 7. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

sittings of the House for the periods mentioned against each.—		
(1) Shri Mohd. Shafi Qureshi	••	22nd February to 9th March, 1979 (Seventh Session).
(2) Shri Sakti Kumar Sarkar	• •	19th February to 15th March, 1979 (Seventh Session).
(3) Shri Govinda Munda	••	20th February to 9th March, 1979 (Seventh Session).
(4) Shri Mohan Bhaiya	••	19th February to 18th April, 1979 (Seventh Session).

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(5) Shri F. P. Gaekwad .. 26th February to 31st March, 1979 (Seventh

Session).

(6) Shri Annasaheb Magar .. 19th February to 18th April, 1979 (Seventh Ses-

sion).

## 8. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Forty-third Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Eleventh Report of the Committee on Extravagant Expenditure on Guest houses incurred by Public Undertakings.

## 9. Statements By Ministers

- (1) The Minister of Agriculture and Irrigation made a statement regarding the decisions taken on price and procurement policy for Rabi Cereals 1979-80 marketing season.
- (2) The Minister of Health and Family Welfare made a statement correcting the reply given on the 22nd March, 1979 to Starred Question No. 431 by Shri Amar Roypradhan regarding Recruitment Rules for the employees of Sucheta Kripalani Hospital, New Delhi.

## 10. Personal Explanation Under Rule 357

Dr. Karan Singh made a personal explanation regarding certain remarks about him made by Shrimati Akbar Jahan Begum in the House on the 4th April, 1979.

### 11. Government Bills-Introduced

- (1) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1979.
  - (2) The Union Duties of Excise (Distribution) Bill, 1979.
  - (3) The Estate Duty (Distribution) Amendment Bill, 1979.

#### 12. Matters Under Rule 377

- (1) Shri Manoranjan Bhakta raised a matter regarding reported termination of services of certain civilian employees of Indian Navy working in Andaman and Nicobar Islands.
- (2) Shri Mukunda Mandal raised a matter regarding need for an enquiry into the narrow escape from an accident between Rajdhani Express and a stationary train at Bharthana station.
- (3) Shri Vayalar Ravi raised a matter regarding reported crisis in the Coir Industry in Kerala.
- (4) Shri Robin Sen raised a matter regarding need for a new Wage Agreement for steel industry workers.

- (5) Shri Dilip Chakravarty raised a matter regarding employees on deputation with the Food Corporation of India.
- (6) Shri Vinayak Prasad Yadav raised a matter regarding situation in Jamshedpur.

## 13. The Budget (General)—1979-80—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 6th April, 1979, continued.

The discussion was not concluded.

## \*14. Statement by Minister

The Minister of Home Affairs made a statement regarding the situation in Jamshedpur.

# 15. Motion Regarding Thirty-first Report of Committee on Private Members' Bills and Resolutions

Shri Ram Vilas Paswan moved the following motion:—

"That this House do agree with the Thirty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th April, 1979."

The motion was adopted.

## 16. Private Members' Resolution-Adopted

Discussion on the following Resolution moved by Dr. Ramji Singh on 2 March, 1979 and the amendment thereto moved on 16 March, 1979, continued:—

"This House directs the Government to ensure total ban on the slaughter of cows of all ages and calves in consonance with the Directive Principles laid down in Article 48 of the Constitution as interpreted by the Supreme Court as well as necessitated by strong economic considerations based on the recommendations of the Cattle Preservation and Development Committee and the reported fast by Acharya Vinoba Bhave from 21 April, 1979."

The following Members took part in the debate:—

- (1) Shri Nathu Singh
- (2) Shri Vasant Sathe
- (3) Shri Narendra P. Nathwani

<sup>\*</sup>At 3.24 P.M.

- (3) A copy of Notification No. G.S.R. 270(E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1979 specifying the duty of excise on copra consumed in any mill in India with a view to producing or manufacturing goods therefrom, issued under section 3 of the Copra Cess Act, 1979.
- (4) A copy of he Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1977-78.
- (5) A statement (Hindi and English versions) regarding Review on the working of the Akademi for the year 1977-78.
- (6) A copy of the Annual Report (Hindi and English versions) of the Banana and Fruit Development Corporation Limited, Madras, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section 619A of the Companies Act, 1956.
- (7) A copy of the Post Office Savings Banks (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 311(E) in Gazette of India dated the 31st March, 1979, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (8) A copy of Notification No. G.S.R. 312(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1979 notifying rate of interest on a Public Account in the Post Office Savings Bank, issued under rule 9 of the Post Office Savings Bank Rules, 1965.
- (9) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. F. 4(2)|78-Fin.(G) in Delhi Gazette dated the 26th March, 1979, under section 72 of the Delhi Sales Tax Act, 1975.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 518 published in Gazette of India dated the 7th April, 1979 regarding exemption to Canisters from the whole of basic, additional and auxiliary duties of customs, together with an explanatory memorandum.
  - (ii) G.S.R. 240(E) published in Gazette of India dated the 9th April, 1979 regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or vice-versa, together with an explanatory memorandum.

## 5. Announcement by Speaker

The Speaker informed the House that a copy each of the Reports of the Sub-Committee on Defence of the Estimates Committee on (i) Assessment of Potential Threat to India's Security and (ii) Modernisation of Defence—Navy, containing information of classified nature, was presented to him by the Chairman of the Estimates Committee. As desired by the Chairman of the Estimates Committee, the Reports were treated as secret and forwarded to the Deputy Prime Minister and Minister of Defence with the request that the action taken thereon might be intimated to the Chairman, Estimates Committee.

## 6. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Parliamentary Affairs and Labour to the reported continued lockout in the National Herald group of publications (National Herald, New Delhi and Lucknow, Navjivan and Quomi Awaz, Lucknow) for over one month and non-payment of wages to the employees resulting in great hardship to them.

The Minister of Parliamentary Affairs and Labour made a statement in regard thereto.

# 7. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Thirty-seventh Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Eightieth Report of the Committee (Fifth Lok Sabha) on Hindustan Antibiotics Limited.

# 8. Motion regarding Thirty-second Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:-

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 12th April, 1979."

The motion was adopted.

#### 9. Matters under Rule 377

- (1) Shri Purnanarayan Sinha raised a matter regarding landing facilities at Gauhati airport and other airports of the North East.
- (2) Shri P. Rajagopal Naidu raised a matter regarding need for conversion of Hyderabad airport into an international airport.
- (3) Dr. Vasant Kumar Pandit raised a matter regarding reported hunger strike in Delhi by photographers and dealers in photographic material due to shortage of film rolls.

- (4) Shri Shambhu Nath Chaturvedi raised a matter regarding reported refusal by banks to accept low denomination currency notes in Agra.
- (5) Shri Hari Vishnu Kamath raised a matter regarding reported plan to demolish the Western Court Hostel for Members of Parliament.

# 10. The Budget (General)—1979-80—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 6th April, 1979, continued and was concluded.

Cut motions Nos. 7 to 64, 67 to 90, 93 to 104, 107 to 111 and 114 to 117 were withdrawn by leave of the House.

On cut motion No. 408 moved by Shri A. K. Roy, the House divided, Ayes \*3; Noes \*68. The cut motion was accordingly negatived.

On cut motion No. 410 moved by Shri A. K. Roy, the House divided, Ayes \*18; Noes \*70. The cut motion was accordingly negatived.

All other cut motions moved were also negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Agriculture and Irrigation is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1979-80 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 28 to 30 for which the Ministry of Energy is responsible commenced.

One hundred and seven cut motions [Nos. 28 to 38, 52 to 57, 76 to 94, 99 to 139 and 142 to 171] were moved.

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th April, 1979)

AVTAR SINGH RIKHY, Secretary.

<sup>\*</sup>Subject to correction.

### BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, April 17, 1979 Chaitra 27, 1901 (Saka)

No. 239

11.02 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 743—746, 749, 750, 752 and 753 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 7201—7231, 7233—7286, 7288—7314, 7316—7376 and 7378—7400 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Works and Housing for 1979-80.
- (2) A copy each of the following papers (Hindi and English versions):—
  - (i) Annual Report of the Central Power Research Institute, Bangalore, for the year 1977-78 along with audited accounts.
  - (ii) A statement showing reasons for delay in laying the above Report.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Pyrites Phosphates and Chemicals Limited, Dehri-On-Sone, District Rohtas (Bihar) for the year 1977-78.
  - (ii) Annual Report of the Pyrites Phosphates and Chemicals Limited, Dehri-On-Sone, District Rohtas (Bihar) for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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(4) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31st December, 1978, under sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

## 4. Calling Attention

Shri Chitta Basu called the attention of the Deputy Prime Minister and Minister of Finance to the reported continuing rise in prices of essential commodities despite the assurances that the price increase would not exceed one per cent following the budget proposals and the steps taken by Government to check the rise in prices.

The Deputy Prime Minister and Minister of Finance made a statement in regard thereto.

# 5. Report of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the Fourteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

# 6. Report of Public Accounts Committee

Shri P. V. Narasimha Rao presented the Seventy-fifth Report of the Public Accounts Committee on Paragraph 11 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Railways) relating to Import of Wheel-sets.

# 7. Report and Minutes of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Thirty-fourth Report of the Committee on Public Undertakings on Purchase of Tobacco by the State Trading Corporation of India Limited and Minutes of the sittings of the Committee relating thereto.

# 8. Personal Explanation Under Rule 357

Shri Baldev Singh Jasrotia made a personal explanation regarding certain remarks about him made by Shrimati Akbar Jahan Begum in the House on the 4th April, 1979.

#### 9. Matters Under Rule 377

- (1) Shri Brij Bhushan Tiwari raised a matter regarding reported exchange of forged American dollars for Indian currency from a bank in Delhi by a German lady.
- (2) Shri Ramdas Singh raised a matter regarding canteen workers of Department of Statistics, Hans Bhavan, New Delhi.
- (3) Shri A. K. Saha raised a matter regarding reported irregular supply of soft coke to Bankura district of West Bengal.
- (4) Shri Ugrasen raised a matter regarding reported rise in prices of gold and silver in Bombay bullion market.

# 10. The Budget (General)—1979-80—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 28 to 30 for which the Ministry of Energy is responsible and the cut motions thereto moved on the 16th April, 1979, continued and was concluded.

On cut motion No. 107 moved by Shri A. K. Roy, the House divided, Ayes \*2; Noes \*69. The cut motion was accordingly negatived.

On cut motion No. 162 moved by Shri K. Ramamurthy, the House divided, Ayes \*18; Noes \*78. The cut motion was accordingly negatived.

On cut motion No. 139 moved by Shri K. A. Rajan, the House divided, Ayes \*31; Noes \*73. The cut motion was accordingly negatived.

All other cut motions moved were also negatived.

On the Demands for Grants Nos. 28 to 30, the House divided, Ayes \*73; Noes \*32. The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Energy is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1979-80 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 58 to 61 for which the Ministry of Industry is responsible commenced.

One hundred cut motions [Nos. 4 to 10, 46 to 62, 64 to 67, 69 to 78, 80 to 83, 85 to 93 and 169 to 217] were moved.

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th April, 1979).

AVTAR SINGH RIKHY, Secretary.

#### CORRIGENDUM

In Bulletin Part I dated April 16, 1979—
Page 1, paragraph 1, line 3, for "632" read "732"

<sup>\*</sup>Subject to correction.

# BULLETIN-PART I

# [Brief Record of Proceedings]

Wednesday, April 18, 1979 Chaitra 28, 1901 (Saka)

No. 240

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 763, 765, 767—769, 772 and 774 were orally answered. Starred Question No. 771 was postponed to 25.4.1979. Replies to Starred Questions Nos. 764, 766, 770, 773 and 775—783 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7401—7403, 7405—7413, 7415, 7417—7425, 7427—7441, 7443—7460; 7462—7477; 7479—7481, 7483, 7484, 7486—7551; 7553—7558; 7560—7574; 7576—7581, 7583—7592 and 7594—7599 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1979-80.
- (2) (i) A copy of the Third and Final Report \*(Hindi version) dated the 6th August, 1978 of Shah Commission of Inquiry set up to inquire into the misuse of authority, excesses and mal-practices committed during the Emergency.
  - (ii) A statement (Hindi and English versions) giving reasons for delay in laying the above Report.

<sup>\*</sup>The English version of the Report was laid on the Table on the 31st August, 1978.

- (3) A copy of Notification No. S.O. 1086 published in Gazette of India dated the 31st March, 1979 rescinding with immediate effect the Foreigners from Uganda Order, 1972, under sub-section (2) of Section 3A of the Foreigners Act, 1946.
- (4) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Notification mentioned at (3) above.
- (5) A copy of the detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for 1979-80.

## 4. Report of Public Accounts Committee

Shri P. V. Narasimha Rao presented the Hundred and twenty-fourth Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Twentieth Report on Purchase of Tents, Assembly Springs, Angola Shirting and Gun Metal Ingots.

# 5. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Fortieth Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Seventy-fifth Report of the Committee (Fifth Lok Sabha) on National Coal Development Corporation Limited.

## 6. Statement by Minister

The Minister of Industry made a statement regarding the Commission of Inquiry on Large Industrial Houses headed by Shri A. K. Sarkar, formerly Chief Justice of India.

#### 7. Matters Under Rule 377

- (1) Ch. Hari Ram Makkasar Godara raised a matter about spreading of desert area in Rajasthan.
- (2) Shri K. A. Rajan raised a matter regarding development of Cochin Port.
- (3) Shri Bhagat Ram raised a matter regarding reported closure of Guru Nanak Thermal Plant at Bhatinda for want of coal.
- (4) Shri Ramachandran Kadannappalli raised a matter regarding reported shortage of diesel and petrol in Cannanore district of Kerala.

# 8. The Budget (General)-1979-80-Demands for Grants

Discussion on the Demands for Grants Nos. 58 to 61 for which the Ministry of Industry is responsible and the cut motions thereto moved on the 17th April, 1979 continued.

The discussion was not concluded.

## \*9. Statement By Minister

The Minister of Home Affairs made a statement regarding the situation in Jamshedpur.

The discussion on the statement was held from 5 P.M. to 8.12 P.M. 8.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th April, 1979).

AVTAR SINGH RIKHY, Secretary.

<sup>\*</sup>At 3 P.M.

#### **BULLETIN—PART I**

[Brief Record of Proceedings]

Thursday, April 19, 1979 Chaitra 29, 1901 (Saka)

No. 241

11.04 A.M.

#### 1. Starred Questions

Starred Questions Nos. 784, 786, 788 and 790—793 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 7601—7632, 7634—7663 and 7665—7800 were laid on the Table.

## 3. Statement by Prime Minister

The Prime Minister made a statement on his visit to Bangladesh. The Prime Minister also laid on the Table a copy of India Bangladesh Joint Communique issued after the visit.

# 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Education and Social Welfare for 1979-80.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Culture for 1979-80.
- (3) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism and Civil Aviation for 1979-80.
- (4) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel and Mines for 1979-80.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for 1979-80.

- (6) A copy each of the following papers (Hindi and English versions), under sub-section (1) of Section 619A of the Companies Act, 1956:—
  - Review by the Government on the working of the Hindustan Shipyard Limited, Vishakhapatnam, for the year 1977-78.
  - (ii) Annual Report of the Hindustan Shipyard Limited, Vishakhapatnam, for the year 1977-78 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1977-78.
- (iv) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement showing reasons for delay in laying the Report mentioned at (6) (iv) above.
- (8) A copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum, Chemicals and Fertilizers for 1979-80.
- (9) The following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
  - (i) Statement No. XI—Seventeenth Session, 1976. Fifth Lok Sabha.
  - (ii) Statement No. XV—Second Session, 1977.
  - (iii) Statement No. XI—Third Session, 1977.
  - (iv) Statement No. XIII—Fourth Session, 1978.
  - (v) Statement No. VI—Fifth Session, 1978.
- (vi) Statement No. II—Sixth Session, 1978.
- (vii) Statement No. III—Sixth Session, 1978.
- (viii) Statement No. I—Seventh Session, 1979.

Sixth Lok Sabha.

## 5. Calling Attention

Shri Vayalar Ravi called the attention of the Minister of Home Affairs to the situation in the Jammu and Kashmir State as a result of recent large scale incidents of violence and arson.

The Minister of Home Affairs made a statement in regard thereto.

## 6. Report of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the Thirteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

# 7. Report of Public Accounts Committee

Shri P. V. Narasimha Rao presented the Hundred and twenty-sixth Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Eightieth Report on Union Excise Duties.

# 8. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Thirty-first Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Eighty-ninth Report of the Committee (Fifth Lok Sabha) on Foreign Collaboration in Public Undertakings.

#### 9. Matters Under Rule 377

- (1) Shri Kacharulal Hemraj Jain raised a matter regarding reported unauthorised constructions in Delhi.
- (2) Shri Dilip Chakravarty raised a matter regarding the policy of distribution of imported cashew nuts.
- (3) Shri Balwant Singh Ramoowalia raised a matter regarding reported shortage of coal in Punjab.
- (4) Shri Chhabiram Argal raised a matter regarding the agricultural and landless labourers in Morena and Gwalior divisions of Madhya Pradesh.
- (5) Shri Somnath Chatterjee raised a matter regarding short supply of diesel oil and kerosene to West Bengal.
- (6) Shri S. Nanjesha Gowda raised a matter regarding reported attack on the residence of the Leader of the Opposition in Karnataka Legislative Council.

# 10. The Budget (General)-1979-80-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 58 to 61 for which the Ministry of Industry is responsible and the cut motions thereto moved on the 17th April, 1979 continued and was concluded.

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Cut motions Nos. 49 to 55, 57 to 59, 74 to 78 and 85 were withdrawn by leave of the House.

All other cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Industry is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1979-80 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 11 to 13 for which the Ministry of Commerce, Civil Supplies and Cooperation is responsible commenced.

Forty-one cut motions [Nos. 1 to 10, 31 to 37, 39 to 55, 57, 58 and 62 to 66] were moved.

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th April, 1979).

AVTAR SINGH RIKHY, Secretary.

#### BULLETIN—PART I

# [Brief Record of Proceedings]

Friday, April 20, 1979 Chaitra 30, 1901 (Saka)

No. 242

#### 11.04 A.M.

## 1. Starred Questions

Starred Questions Nos. 804, 807—810, 814 and 815 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7801—7855, 7857—7869, 7871—7875, 7877—7892, 7894—7900, 7902—7962, 7964—7992 and 7994—8000 were laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given on 30th March, 1979 to Unstarred Question No. 5468 regarding use of foreign exchange reserves for long term benefit to economy was also laid on the Table.

# 3. Statement by Minister

The Minister of Home Affairs made a statement regarding 'land deal' by Shri Guru Dutt Solanki and Shri Gobind Singh in Uttar Pradesh.

# 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Science and Technology for 1979-80.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for 1979-80.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for 1979-80.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
  - (i) Report of the P. Jaganmohan Reddy Commission of Inquiry on Nagarwala case.
  - (ii) Memorandum (Hindi and English versions) of action taken on the above Report.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for 1979-80.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Cashew Corporation of India Limited, New Delhi, for the year 1977-78.
  - (ii) Annual Report of the Cashew Conporation of India Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Solvent-Extracted Oil, De-Oiled Meal and Edible Flour (Control) Amendment Order, 1979 (Hindi and English versions) published in Notification No. G.S.R. 327 (E) in Gazette of India dated the 2nd April, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy of the Border Security Force Veterinary Officers Recruitment (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 505 in Gazette of India dated the 7th April, 1979, under subsection (3) of section 141 of the Border Security Force Act, 1968.
- (9) A copy of the Audit Report (Hindi and English versions) of the accounts of the Delhi Financial Corporation for the year 1976-77, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1979-80.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission for 1979-80.

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#### 5. Assent to Bills

Secretary laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Coconut Development Board Bill, 1979.
- (2) The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1979
- (3) The Industries (Development and Regulation) Amendment Bill, 1979.
- (4) The Sugar Undertakings (Taking Over of Management)
  Amendment Bill, 1979.

# 6. Calling Attention

Shri P. Rajagopal Naidu called the attention of the Deputy Prime Minister and Minister of Defence to the reported massive arms build up across the Indian borders.

The Deputy Prime Minister and Minister of Defence made a statement in regard thereto.

### 7. Reports of Public Accounts Committee

Shri Asoke Krishna Dutt presented the following Reports of the Public Accounts Committee:—

- (1) Fifty-eighth Report of the Committee on paragraph 8 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Railways) relating to Diesel Hydraulic Locomotives.
- (2) Hundred and twenty-fifth Report of the Committee on paragraphs 8 and 9 of the Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Railways) relating to Restoration and Construction of Railway Lines.

# 8. Report and Minutes of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Thirty-fifth Report of the Committee on Public Undertakings on Export of Leather and Leather Goods by the State Trading Corporation of India Limited and Minutes of the sittings of the Committee relating thereto.

# 9. Statement regarding Government Business

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The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 23rd April, 1979.

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#### 10. Matters Under Rule 377

- (1) Shri Raghavji raised a matter regarding procurement of wheat in Madhya Pradesh.
- (2) Shri M. Satyanarayan Rao raised a matter regarding reported non-supply of wagons by the South Central Railway for movement of agricultural products from Nizamabad Agriculture Markets thereby causing hardship to the farmers of Telangana region in Andhra Pradesh.
- (3) Shri Krishna Chandra Halder raised a matter regarding reported relay fast by the Jawaharlal Nehru University Staff Association to press their demands.
- (4) Shri Govind Ram Miri raised a matter regarding reported fire in a godown of Food Corporation of India near Raipur (Madhya Pradesh).
- (5) Shri A. C. George raised a matter regarding proposed agitation in the coastal areas of certain districts of Kerala for delay in completion of Mangalore Cochin Trivandrum Highway.

# 11. The Budget (General)-1979-80-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 11 to 13 for which the Ministry of Commerce, Civil Supplies and Cooperation is responsible and the cut motions thereto moved on the 19th April, 1979 continued and was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Commerce, Civil Supplies and Cooperation is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1979-80 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 69 to 71 for which the Ministry of Petroleum, Chemicals and Fertilizers is responsible commenced.

Seventy cut motions [Nos. 1 to 4, 8, 9, 16 to 71 and 73 to 80] were moved.

The discussion was not concluded.

#### 12. Private Members' Bills-Introduced

- (1) The Universalisation of Elementary Education Bill, 1979 by Shri P. Rajagopal Naidu.
- (2) The Provisional Collection of Taxes (Amendment) Bill, 1979 (Amendment of sections 4 and 5) by Shri Hari Vishnu Kamath.
  - (3) The Saraswati Mahal Library Bill, 1979 by Shri O. V. Alagesan.
- (4) The Code of Criminal Procedure (Amendment) Bill, 1979 (Amendment of sections 125 and 127) by Shri G. M. Banatwalla.

# 13. Private Member's Bill-Under Consideration

The Aligarh Muslim University (Amendment) Bill, 1979 (Amendment of sections 2 and 5), as passed by Rajya Sabha

Shri G. M. Banatwalla concluded his speech on the motion for consideration of the Bill, as passed by Rajya Sabha, moved by him on the 6th April, 1979.

The following Members took part in the debate:—

- (1) Shri A. C. George
- (2) Dr. V. A. Seyid Muhammad
- (3) Shri Mohd. Shafi Qureshi
- (4) Dr. Karan Singh
- (5) Shri C. M. Stephen
- (6) Shrimati Kamala Bahuguna
- (7) Shri Tej Pratap Singh
- (8) Shri Arjun Singh Bhadoria
- (9) Dr. Ramji Singh
- (10) Shri P. K. Kodiyan
- (11) Shri A. Asokaraj
- (12) Shri Brij Bhushan Tiwari
- (13) Shri P. Shiv Shanker
- (14) Shri Chitta Basu (Speech unfinished).

The discussion was not concluded.

#### 14. Half-An-Hour Discussion

Shri Arjun Singh Bhadoria raised a half-an-hour discussion on points arising out of the answer given to Starred Question No. 682 on the 11th April, 1979 regarding Schemes for Development of Chambal Valley Area.

Shri Fazlur Rahman replied to the discussion.

7.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd April, 1979).

AVTAR SINGH RIKHY, Secretary.

#### **BULLETIN—PART I**

[Brief Record of Proceedings]

Monday, April 23, 1979 Vaisakha 3, 1901 (Saka)

No. 243

11.02 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 824—827, 829, 830, 832, 834, 835; 838 and 842 were orally answered. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8002, 8004—8040, 8042—8057, 8059—8087, 8089—8145, 8147—8149, 8151—8183 and 8185—8200 were laid on the Table.

### 3. Announcement by Speaker

The Speaker referred to a notice of question of privilege by Shri Jyotirmoy Bosu regarding an alleged misleading statement made by Shri Pranab Kumar Mukherjee, former Minister of State of Department of Revenue and Banking on the 19th January, 1976 regarding voluntary disclosures of income and wealth, in the context of recommendations made by Public Accounts Committee in their 123rd Report (Sixth Lok Sabha) and observed that it appeared that the information given to the House was wholly wrong. The question was whether the House was deliberately misled? If so, who was responsible for that? Government was expected to direct an enquiry into those questions without delay. The Speaker also observed that he would keep the matter pending till the enquiry report was available on the assumption that the enquiry would be held urgently.

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## 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Communications for 1979-80.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping and Transport for 1979-80.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Supply and Rehabilitation for 1979-80.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company Affairs for 1979-80.
- (5) A copy of the Wealth-tax (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 169(E) in Gazette of India dated the 30th March, 1979, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (6) A copy of Notification No. G.S.R. 506 (Hindi and English versions) published in Gazette of India dated the 7th April, 1979 regarding extension of Concessional rate of duty to Veneered shooks panels, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (7) A copy of the Demands for Grants (Hindi and English versions) for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1979-80.

# 5. Report of Committee on Papers laid on the Table

Shri Kanwar Lal Gupta presented the Twelfth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

# 6. Report of Public Accounts Committee

Shri Asoke Krishna Dutt presented the Hundred and twenty-eighth Report of the Public Accounts Committee on paragraph 26 of the Advance Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil) on Central Social Welfare Board relating to the Ministry of Education and Social Welfare.

# 7. Report and minutes of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Forty-second Report of the Committee on Public Undertakings on Perquisites Enjoyed by Public Sector Executives and Perquisites Enjoyed by Air India Executives—A Case Study and Minutes of the sitting of the Committee relating thereto.

#### 8. Matters under Rule 377

- (1) Shri B. K. Nair raised a matter regarding new coach building project in Kerala.
- (2) Shri Nawab Singh Chauhan raised a matter regarding reported stoppage of teaching of Hindi in Tamil Nadu.
- (3) Shri P. Rajagopal Naidu raised a matter regarding reported atrocities on Telugu people in Sonabeda, Koraput district, Orissa.
- (4) Shri Dharmasinh Bhai Patel raised a matter regarding reported non-availability of railway wagons in Saurashtra region of Gujarat for transportation of essential commodities to other places.
- (5) Dr. Laxminarayan Pandey raised a matter regarding reported shortage of newsprint and other varieties of paper in the country.
- (6) Prof. Samar Guha raised a matter regarding indefinite fast undertaken by Acharya Vinoba Bhave on the issue of total ban on cow slaughter in the country.

# 9.. The Budget (General)—1979-80—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 69 to 71 for which the Ministry of Petroleum, Chemicals and Fertilizers is responsible and the cut motions thereto moved on the 20th April, 1979 continued and was concluded.

Cut motions Nos. 1 to 4, 8, 9, 16 to 21, 68 to 71 and 73 to 80 were withdrawn by leave of the House.

All other cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Petroleum, Chemicals and Fertilizers is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1979-80 were voted in full.

- (ii) At 6 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1979-80 were submitted to the vote of the House and voted in full:—
  - (1) Demands Nos. 14 to 18 for which the Ministry of Communications is responsible;
  - (2) Demands Nos. 25 to 27 for which the Ministry of Education and Social Welfare is responsible;
  - (3) Demands Nos. 32 to 43 for which the Ministry of Finance is responsible;
  - (4) Demands Nos. 44 to 46 for which the Ministry of Health and Family Welfare is responsible;

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- (5) Demands Nos. 62 to 64 for which the Ministry of Information and Broadcasting is responsible;
- (6) Demands Nos. 65 and 66 for which the Ministry of Labour is responsible;
- (7) Demands Nos. 67 and 68 for which the Ministry of Law, Justice and Company Affairs is responsible;
- (8) Demands Nos. 75 to 78 for which the Ministry of Shipping and Transport is responsible;
- (9) Demands Nos. 79 to 81 for which the Ministry of Steel and Mines is responsible;
- (10) Demands Nos. 82 to 84 for which the Ministry of Supply and Rehabilitation is responsible;
- (11) Demands Nos. 85 to 88 for which the Ministry of Tourism and Civil Aviation is responsible;
- (12) Demands No. 89 to 93 for which the Ministry of Works and Housing is responsible;
- (13) Demands Nos. 94 to 96 for which the Department of Atomic Energy is responsible;
- (14) Demands Nos. 97 and 98 for which the Department of Culture is responsible;
- (15) Demand No. 99 for which the Department of Electronics is responsible;
- (16) Demands Nos. 100 to 102 for which the Department of Science and Technology is responsible.
- (17) Demand No. 103 for which the Department of Space is responsible;
- (18) Demand No. 104 for which Lok Sabha is responsible;
- (19) Demand No. 105 for which Rajya Sabha is responsible;
- (20) Demand No. 106 for which the Department of Parliamentary Affairs is responsible; and
- (21) Demand No. 107 for which the Secretariat of the Vice-President is responsible.

#### 10. Government Bill-Introduced

The Appropriation (No. 3) Bill, 1979.

### 6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th April, 1979).

AVTAR SINGH RIKHY,

Secretary.

### BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 24, 1979 Vaisakha 4, 1901 (Saka)

No. 244

⊇11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 845, 846, 848—851, 853 and 854 were orally answered. Replies to Starred Questions Nos. 847, 852, 855—857 and 859—865 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8201—8252, 8254—8362 and 8364—8400 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Companies (Application for Extension of time or Exemption under sub-section (8) of Section 58A) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 244(E) in Gazette of India dated the 12th April, 1979 under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur, for the year 1977-78.
  - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Drugs (Prices Control) Order, 1979 (Hindi and English versions) published in Notification No. S.O. 190(E) in Gazette of India dated the 31st March, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon (Assam), for the year 1974-75.
  - (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon (Assam), for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon (Assam), for the year 1975-76.
  - (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon (Assam), for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon (Assam), for the year 1976-77.
  - (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon (Assam), for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1977-78.
  - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (e) (i) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta and its subsidiaries for the year 1977-78.
  - (ii) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta and its subsidiaries for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a), (b), (c) and (e) of item (4) above.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, New Delhi, for the year 1977-78 along with the Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Cooperative Limited, New Delhi, for the year 1977-78.
- (7) A copy each of Notification Nos. G.S.R. 248(E) and 249(E) (Hindi and English versions) published in Gazette of India dated the 17th April, 1979 regarding extension of concession of excise relief to paper produced from elephant grass and mesta (Kenaf) also, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 241(E) and 242(E) published in Gazette of India dated the 12th April, 1979 regarding lower rate of duty on fresh and chilled pancreas, together with an explanatory memorandum.
  - (ii) G.S.R. 243(E) published in Gazette of India dated the 12th April, 1979 containing amendment to Notification No. 64—Customs dated the 6th March, 1979, together with an explanatory memorandum.
- \*(9) A copy each of the following Notifications issued under the Central Excise Rules, 1944:—
  - (i) Notification No. 170|79 published in Gazette of India dated the 24th April, 1979 regarding effective rate of duty on soap.
  - (ii) Notification No. 171|79 published in Gazette of India dated the 24th April, 1979 rescinding Notification Nos. 53|79-CE dated the 1st March, 1979 and 119|79-CE dated the 16th March, 1979 relating to rates of duty on soap.
  - (iii) Notification No. 172|79 published in Gazette of India dated the 24th April, 1979 regarding effective rate of duty on organic surface active agents.

<sup>\*</sup>Laid at 2.45 P.M. by the Deputy Prime Minister and Minister of Finance while moving the motion for consideration of the Finance Bill, 1979.

- (iv) Notification No. 173|79 published in Gazette of India dated the 24th April, 1979 making certain further amendments to Notification No. 136|77-CE dated the 18th June, 1977 revising duty on power processed white fabrics (fents).
- (v) Notification No. 174|79 published in Gazette of India dated the 24th April, 1979 making certain further amendments to Notification No. 226|77-CE dated the 15th July, 1977 revising duty on power processed white fabrics.
- (vi) Notification No. 175 79 published in Gazette of India dated the 24th April, 1979 exempting glass ampoules and ylass vials for injectibles made from plass on which excise duty or additional duty under section 3 of the Customs Tariff Act. 1975 has been paid.
- \*(10) An explanatory memorandum (Hindi and English versions) in regard to Notifications mentioned at (9) (i) to (vi) above.

# 4. Minutes of Committee on Papers Laid on the Table—Laid on the Table

Minutes of the sittings of the Committee on Papers Laid on the Table relating to their Ninth to Fifteenth Reports were laid on the Table.

# 5. Calling Attention

Dr. Ramji Singh called the attention of the Minister of Home Affairs to the situation arising out of the indefinite fast undertaken by Shri Vinoba Bhave to press his demand for a total ban on cow slaughter in the country.

The Minister of Home Affairs made a statement in regard thereto.

# 6. Reports of Public Accounts Committee

- Shri P. V. Narasimha Rao presented the following Reports of the Public Accounts Committee:—
  - (1) Hundred and thirtieth Report on printing of Ahmedabad Telephone Directories and Kiosk Advertisements on telegraph and telephone poles relating to Ministry of Communications (P & T Board).
  - (2) Hundred and thirty-first Report on paragraph 36 and 22 of the Report of Comptroller and Auditor General of India for the year 1976-77, Union Government (Defence Services) relating to Ministry of Defence.
  - (3) Hundred and fortieth Report on Action Taken by Government on the recommendations contained in the Seventy-sixth Report on Customs Receipts.

<sup>\*</sup>Laid at 2.45 P.M. by the Deputy Prime Minister and Minister of Finance while moving the motion for consderation of the Finance Blil, 1979.

# 7. Reports and Minutes of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the following Reports and Minutes of the Committee on Public Undertakings:—

- (1) Forty-fourth Report on Tea Trading Corporation of India Limited—General Functions and Internal Sales.
- (2) Forty-fifth Report on Tea Trading Corporation of India Limited—Export Performance.
- (3) Minutes of the sittings of the Committee relating to the two Reports mentioned above.

# 8. Report of Committee on Government Assurances

Shri Yagya Datt Sharma presented the Fourth Report (Hindi and English versions) of the Committee on Government Assurances.

#### 9. Matters Under Rule 377

- (1) Dr. Vasant Kumar Pandit raised a matter regarding disposal of pending applications of prospective non-resident Indian investors for import of machines.
- (2) Shri Hari Vishnu Kamath raised a matter regarding reported non-availability of wagons on Jabalpur-Itarsi section of Central Railway for the movement of grains and pulses.
- (3) Shri K. A. Rajan raised a matter regarding location of Central Sector Units in Kerala.
- (4) Shri Saugata Roy raised a matter regarding demonstration by teachers for the withdrawal of the Hospitals and Educational Institutions (Conditions of Service of Employees and Settlement of Employment Disputes) Bill, 1978.
- (5) Shri Jyotirmoy Bosu raised a matter regarding strike by the employees of Garden Reach Ship Builders and Engineers Limited, Calcutta.

The Minister of State for Defence replied.

- (6) Shri Vinod Bhai B. Sheth raised a matter regarding need for immediate supply of railway wagons to lift high grade coal from the Eastern and Central Coalfields.
- (7) Shri Iqbal Singh Dhillon raised a matter regarding the Sports Goods Manufacturing Units in Punjab.

#### 10. Government Bill—Passed

The Appropriation (No. 3) Bill, 1979

The motion for consideration of the Bill was moved by Shri Satish Agrawal.

The following Members took part in the debate:—

- (1) Shri G. M. Banatwalla
- (2) Shri Dinen Bhattacharva
- (3) Shri Hukmdeo Narain Yadav
- (4) Shri Vayalar Ravi
- (5) Shri A. C. George
- (6) Prof. P. G. Mavalankar
- (7) Chowdhry Balbir Singh

Shri Satish Agrawal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Agrawal.

The motion was adopted and the Bill was passed.

# 11. Government Bill-Under Consideration

The Finance Bill, 1975

The motion for consideration of the Bill was moved by Shri Charan Singh.

The following Members took part in the debate:—

- (1) Shri P. Venkatasubbaiah
- (2) Shri Vinod Bhai B. Sheth
- (3) Shri Yadvendra Dutt
- (4) Shri T. A. Pai
- (5) Shri Kanwar Lal Gupta
- (6) Shri Ainthu Sahoo
- (7) Shri V. Arunachalam alias 'Aladi Aruna'
- (8) Shri S. S. Somani
- (9) Shri Raghavji
- (10) Shri K. S. Veerabhadrappa
- (11) Shri Heera Bhai (Speech unfinished).

The discussion was not concluded.

#### 5.59 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th April, 1979).

AVTAR SINGH RIKHY,

Secretary.

## BULLETIN-PART I

# [Brief Record of Proceedings]

Wednesday, April 25, 1979/Vaisakha 5, 1901 (Saka)

No. 245

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 866—871 were orally answered. Starred Question No. 882 was postponed. Replies to Starred Questions No. 872, 874, 875, 877—880 and 883—887 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8401—8462, 8464—8565, 8567—8569, 8571, 8573—8594 and 8596—8600 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) A statement regarding Review on the working of the Electronics Trade and Technology Development Corporation Limited. New Delhi, for the year 1977-78.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1976-77.

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(ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

# 4. Report of Committee on Private Members' Bills and resolutions

Shri Ram Vilas Paswan presented the Thirty-second Report of the Committee on Private Members' Bills and Resolutions.

# 5. Reports of Public Accounts Committee

Shri Ashoke Krishna Dutt presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and thirty-second Report on paragraphs 8, 14 and 17 of the Report of Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil), Volume I, Indirect Taxes relating to Customs Receipts.
- (2) Hundred and thirty-third Report on the Action Taken by Government on the recommendations contained in the Seventy-seventh Report on Direct Taxes.
- (3) Hundred and forty-first Report on Action Taken by Government on the recommendations contained in the Seventy-third Report on University Grants Commission relating to Ministry of Education and Social Welfare.

# 6. Reports and Minutes of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the following Reports and Minutes of the Committee on Public Undertakings:—

- (1) Forty-eighth Report on International Airports Authority of India—Imbalances in the utilisation of Airports and in the operations of foreign airlines vis-a-vis national carriers and Minutes of the sittings of the Committee relating thereto.
- (2) Thirty-ninth Report on Action Taken by Government on recommendations contained in the Fifteenth Report of the Committee on Public Undertakings on Central Inland Water Transport Corporation Ltd.—Utility of Rajabagan Dockyard and other related matters.

# 7. Report of Committee on Subordinate Legislation

Shri Somnath Chatterjee presented the Nineteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

# 8. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table

Shri Suraj Bhan laid on the Table the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Report of Study Tour of Study Group I of the Committee on its visit to Calcutta, Tatanagar, Bhubaneswar, Paradip, Puri and Visakhapatnam during September, 1978.
- (2) Report of Study Tour of Study Group I of the Committee on its visit to Calcutta and Andaman and Nicobar Islands during January, 1979.
- (3) Report of Study Tour of Study Group II of the Committee on its visit to Gauhati, Silchar, Aizawl, Lumding, Kohima and Tinsukia during January, 1979.
- (4) Report of Study Tour of Study Group I of the Committee on its visit to Baster, Bailadila, Koraput and Bhilai during February, 1979.
- (5) Report of Study Tour of Study Group II of the Committee on its visit to Kota Ratlam, Dhar (Mandav), Alirajpur, Dahod and Vadodara during February, 1979.

#### 9. Matters under Rule 377

- (1) Shri Ram Vilas Paswan raised a matter regarding reservation facilities to the Scheduled Castes and Scheduled Tribes.
- (2) Shri O. P. Tyagi raised a matter regarding reported pollution of the rivers in Uttar Pradesh.
- (3) Shri Lakkappa raised a matter regarding the All India Institute of Medical Sciences, New Delhi.
- (4) Dr. Baldev Prakash raised a matter regarding reported inadequate supply of steel, coal, furnace oil and other raw materials to the small industrial units in Punjab.
- (5) Shri G. M. Banatwalla raised a matter regarding the situation in Kalyan and its adjoining areas in Maharashtra arising out of the proposed Shivjayanti procession.
- (6) Shri Kommareddi Suryanarayana raised a matter regarding reported non-availability of railway wagons in Andhra Pradesh for movement of rice and paddy.
- (7) Shri Raj Narain raised a matter regarding the formation of new Ministry in Bihar.

# 19. Government Bill-Under Consideration

The Finance Bill, 1979

Discussion on the motion for consideration of the Bill moved on the 24th April, 1979 continued.

The following Members took part in the debate:-

- (1) Shri Heera Bhai
- (2) Shri Hari Vishnu Kamath
- (3) Shri Vayalar Ravi
- (4) Shri Rajendra Kumar Sharma
- (5) Shri Sushil Kumar Dhara
- (6) Shri Jyotirmoy Bosu
- (7) Shri Shambhu Nath Chaturvedi
- (8) Shri Mrityunjay Prasad
- (9) Shri K. Lakkappa
- (10) Shri Ram Dhari Shastri
- (11) Prof. P. G. Mavalankar
- (12) Dr. Baldev Prakash
- (13) Shrimati Parvathi Krishnan
- (14) Shri Pabitra Mohan Pradhan
- (15) Shri Vasant Sathe
- (16) Shri Y. P. Shastri
- (17) Shri K. T. Kosalram
- (18) Shri A. C. George
- (19) Shri Narmada Prasada Rai
- (20) Shri A. Murugesan
- (21) Shri G. Y. Krishnan
- (22) Shri Ram Naresh Kushwaha
- (23) Shri Ugrasen (Speech unfinished).

The discussion was not concluded.

# 11. Report of Business Advisory Committee

Shri Ravindra Varma presented the Thirty-third Report of the Business Advisory Committee.

#### 7 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th April, 1979).

AVTAR SINGH RIKHY.

Secretary.

# BULLETIN—PART I [Brief Record of Proceedings]

Thursday, April 26, 1979 Vaisakha 6, 1901 (Saka)

No. 246

11.03 A.M.

## 1. Starred Questions

Starred Questions Nos. 890—892, 894—896, 898, 899 and 902 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8601—8626 and 8628—8800 were laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Regulations, 1978 (Hindi and English versions) published in Notification No. G.S.R. E3|NF|78 in Gazette of India dated the 22nd May, 1978, issued under section 32 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1956.
- (2) A copy of the Mechanically Propelled Inland Vessels (Third Party Insurance) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 601(E) in Gazette of India dated the 30th December, 1978, under sub-section (3) of section 74 of the Inland Vessels Act, 1917.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 250(E) published in Gazette of India dated the 17th April, 1979 making certain amendment to Notification No. 33|69-CE dated the 1st March, 1969 regarding inclusion in the Schedule annexed thereto Rectangular Beverage Jug (Hot)' for the purpose of duty liability together with an expalnatory memorandum.

- (ii) G.S.R. 252(E) published in Gazette of India dated the 19th April, 1979 regarding set off of duty paid on parts and accessories of motor vehicles and tractors (except certain specified parts) when used in the manufacture of any other dutiable excisable goods.
- (iii) G.S.R. 253(E) published in Gazette of India dated the 19th April, 1979 regarding exemption of parts and accessories of motor vehicles and tractors (except certain specified parts) from duty of excise leviable thereon when intended for use in further manufacture of excisable goods either in the factory in which they are manufactured or in any other factory.
- (iv) G.S.R. 254(E) published in Gazette of India dated the 19th April, 1979 regarding extension of the provisions of Rule 56A of the Central Excise Rules to fifteen specified parts of motor vehicles and tractors.
- (v) G.S.R. 255(E) published in Gazette of India dated the 19th April, 1979 regarding rescesson of Central Excise Notification Nos. 109|79, 110|79 and 111|79 dated the 13th March, 1979.
- (4) An explanatory memorandum (Hindi and English versions) in regard to Notifications mentioned at 3(ii) to (v) above.

# 4. Reports of Public Accounts Committee

Shri Asoke Krishna Dutt presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and twenty-ninth Report on paragraphs 24 and 2 of the Advance Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil) on Purchase of Bitumen—Strengthening and lengthening of Mohanbari Runway and Cash Assistance for Export of Transmission Line Towers.
- (2) Hundred and forty-fourth Report on Action Taken by Government on the recommendations contained in the Seventysecond Report on Import of Rapeseed and Rapeseed Oil from Canada.

# 5. Reports and Minutes of Estimates Committee

Shri Satyendra Narayan Sinha presented the following Reports and Minutes of the Estimates Committee:—

(1) Thirty-sixth Report on the Ministry of Works and Housing—Delhi Development Authority—Demolitions in Unauthorised Colonies.

- (2) Minutes of the sittings of the Committee relating to the above Report.
- (3) Thirty-first Report on Action Taken by Government on the recommendations ontained in the Thirteenth Report of the Committee on the Ministry of Industry—Handloom Industry.

# 6. Reports and Minutes of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the following Reports and Minutes of the Committee on Public Undertakings:—

- (1) Forty-ninth Report on Central Fisheries Corporation Limited.
- (2) Minutes of the sittings of the Committee relating to Report mentioned above.
- (3) Forty-first Report on Action Taken by Government on the recommendations contained in the Twelfth Report of the Committee on Jute Corporation of India Limited— Back to Back Arrangement for sale of Jute to Jute Mills.
- (4) Forty-sixth Report on Action Taken by Government on the recommendations contained in the Thirteenth Report of the Committee on Jute Corporation of India Limited—Procurement and Marketing of Jute by Jute Corporation of India.
- (5) Forty-seventh Report on Action Taken by Government on the recommendations contained in the Fourteenth Report of the Committee on Jute Corporation of India Limited—Organisational Matters.

# 7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ram Dhan presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Twenty-eight Report on Action Taken by Government on the recommendations contained in the Twentieth Report on the Ministry of Information and Broadcasting—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Films Division.
- (2) Thirty-second Report on Action Taken by Government on the recommendations contained in the Twenty-second Report on the Ministry of Agriculture and Irrigation (Department of Food)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Food Corporation of India.

- (3) Thirty-third Report of the Committee on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Central Bank of India.
- (4) Thirty-sixth Report on Action Taken by Government on the recommendations contained in the Eighth Report on the Ministry of Labour (Directorate General of Employment and Training)—(i) Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Directorate General of Employment and Training; and (ii) Employment and Training of Scheduled Castes and Scheduled Tribes through the agency of the Directorate General of Employment and Training.

#### 8. Presentation of Petition

Shri P. A. Sangma presented a petition signed by Shri Patrick D'Souza, Secretary General, Catholic Bishops' Conerence of India and others regarding the Freedom of Religion Bill, 1978.

# 9. Motion regarding Thirty-third Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:-

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on the 25th April, 1979."

The motion was adopted.

## 10. Government Bill-Introduced

The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Bill, 1979.

#### 11. Matters under Rule 377

- (1) Shri Mukunda Mandal raised a matter regarding situation in coal industry.
- (2) Shri Manohar Lal raised a matter regarding reported closure of a large number of brick kilns in Uttar Pradesh due to shortage of coal.
- (3) Shri Laxmi Narain Nayak raised a matter regarding reported resentment among the public due to octroi levy by U.P. Government on goods passing through Notghat bridge on Betwa river.
- (4) Shi A. K. Roy raised a matter regarding reported detention of 104 Down Deluxe at Bihiya station between Buxar and Danapur on the 21st April, 1979 causing great inconvenience to the passengers.
- (5) Shri Vayalar Ravi raised a matter regarding delay in the formation of new Ministry in Goa

# @12. Statement by Prime Minister

The Prime Minister made a statement on cow protection.

# 13. Government Bill—Passed

The Finance Bill, 1979

Discussion on the motion for consideration of the Bill moved on the 24th April, 1979 continued.

The following Members took part in the debate:-

- (1) Shri B. K. Nair
- (2) Shri Surendra Jha Suman
- (3) Shri D. G. Gawai

Shri Satish Agrawal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted, as amended.

Clause 7 was adopted.

On amendment No. 207 moved by Shri R. Venkataraman to amendment No. 200 to Clause 8, the House divided, Ayes \*32; Noes \*124. The amendment was accordingly negatived.

An amendment to Clause 8 was adopted.

Clause 8 was adopted, as amended.

Clause 9 was adopted, as amended.

Clauses 10 to 12 were adopted.

Clause 13 was adopted, as amended.

Clauses 14 to 20 were adopted.

Clause 21 was adopted, as amended.

Clause 22 was adopted.

Clause 23 was adopted, as amended.

Clauses 24 to 28 were adopted.

Clause 29 was adopted, as amended.

Clauses 30 to 34 were adopted.

Clause 35 was adopted, as amended.

Clauses 36 to 39 were adopted.

Clause 40 was adopted, as amended

<sup>@</sup>At 2.45 P.M.

<sup>\*</sup>Subject to correction.

Clauses 41 to 46 were adopted.

The First Schedule was adopted, as amended.

The Second Schedule was adopted.

On amendment No. 29 to the Third Schedule moved by Shri G. M. Banatwalla, the House divided, Ayes \*14; Noes \*56. The amendment was accordingly negatived.

On amendments Nos 115, 117 and 118 to the Third Schedule moved by Shri Hari Vishnu Kamath, the House divided, Ayes \*15; Noes \*56. The amendments were accordingly negatived.

Two amendments to the Third Schedule were adopted.

The Third Schedule was adopted, as amended.

The Fourth Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Satish Agrawal.

The following Members took part in the debate:—

- (1) Shri Harikesh Bahadur
- (2) Shri Skariah Thomas
- (3) Shri R. Venkataraman
- (4) Shri Somnath Chatterjee
- (5) Shrimati Parvathi Krishnan
- (6) Shri Satish Agrawal

The motion was adopted and the Bill, as amended, was passed. 8.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th April, 1979).

AVTAR SINGH RIKHY, Secretary.

<sup>\*</sup>Subject to correction.

## **LOK SABHA**

# BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 27, 1979 Vaisakha 7, 1901 (Saka)

No. 247

11.03 AM.

## 1. Starred Questions

Starred Questions Nos. 908—913 and 915 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8801—8832, 8834—8875, 8877—8882, 8884—8917, 8919—8972, 8974—8996 and 8998—9000 were laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1977-78.
  - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) explaining reasons for not laying within nine-months after the close of the accounting year the Accounts of the Coffee Board for the year 1977-78 and the Audit Report thereon.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended 31st December, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) A statement regarding Review on the working of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended 31st December, 1977.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

# 4. Minutes of Committee on Public Undertakings-laid on the Table

Minutes of the sittings relating to Third, Eighth, Twelfth, Thirteenth, Fourteenth, Sixteenth and Twenty-fifth Reports of the Committee on Public Undertakings on Jute Corporation of India Limited. were laid on the Table.

## 5. Calling Attention

Shri Mukhtiar Singh Malik called the attention of the Minister of External Affairs to the reported violent incidents against the Asian community, particularly Indian immigrants, in Southall areas of U.K. and reaction of Government thereto.

The Minister of State for External Affairs made a statement in regard thereto.

# 6. Reports of Public Accounts Committee

Shri Asoke Krishna Dutt presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and twenty-seventh Report on paragraph 11 of the Advance Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil) on Loktak Hydro-electric Project relating to the Ministry of Energy.
- (2) Hundred and forty-second Report on Action Taken by Government on the recommendations contained in the Seventy-ninth Report on Direct Taxes relating to Ministry of Finance.
- (3) Hundred and forty-third Report on Action Taken by Government on the recommendations contained in the Seventy-eighth Report on Direct Taxes relating to Ministry of Finance.

# 7. Reports and Minutes of Estimates Committee

Shri Satyendra Narayan Sinha presented the following Reports and Minutes of the Estimates Committee:—

- (1) Thirty-third Report on the Ministry of Finance (Department of Revenue)—Customs.
- (2) Thirty-fifth Report on the Ministry of Agriculture and Irrigation (Department of Agricultural Research and Education)—Indian Council of Agricultural Research—Working conditions of agricultural scientists.

- (3) Minutes of sittings of the Committee relating to the Thirty-fifth Report.
- (4) Thirty-second Report on Action Taken by Government on the recommendations contained in the Tenth Report of the Committee on the Ministry of Railways—Passenger Amenities.
- (5) Thirty-seventh Report on Action Taken by Government on the recommendations contained in the Twelfth Report of the Committee on the Ministry of Agriculture and Irrigation (Department of Irrigation)—Development of Irrigation Facilities.
- (6) Thirty-eighth Report on Action Taken by Government on the recommendations contained in the Sixteenth Report of the Committee on the Ministry of Energy (Department of Power)—Power.
- (7) Thirty-ninth Report on Action Taken by Government on the recommendations contained in the Nineteenth Report of the Committee on the Ministry of Railways—Loss and Damage Claims on Indian Railways.
- (8) Fortieth Report on Action Taken by Government on the recommendations contained in the Ninth Report of the Committee on the Ministry of Education and Social Welfare (Department of Education)—Higher Technical Education.

# 8. Report of Committee on Subordinate Legislation

Shri Somnath Chatterjee presented the Twentieth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

# 9. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ram Dhan presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Twenty-ninth Report on the Ministry of Works and Housing (Works Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Central Public Works Department.
- (2) Thirtieth Report on Action Taken by Government on the recommendations contained in the Fifth Report on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Workshops of South Eastern Railway and also award of petty contracts to Scheduled Castes and Scheduled Tribes in the South Eastern Railway.

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- (3) Thirty-fourth Report on Action Taken by Government on the recommendations contained in the Sixth Report on the Ministry of External Affairs—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Ministry of External Affairs and its subordinate offices including Indian Missions abroad.
- (4) Thirty-fifth Report on Action Taken by Government on the recommendations contained in the Twenty-third Report on the Ministry of Finance, Department of Revenue (Indirect Taxes Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Central Board of Excise and Customs and its field formations.
- (5) Thirty-seventh Report on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Northeast Frontier Railway and award of petty contracts to Scheduled Castes and Scheduled Tribes in Northeast Frontier Railway.
- (6) Thirty-eighth Report on the Ministry of Petroleum, Chemicals and Fertilizers (Department of Petroleum)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Indian Oil Corporation Limited (Marketing Division).

## 10. Report of Committee on Public Undertakings

Shri Jyotirmov Bosu presented the Fiftieth Report of the Committee on Public Undertakings on Bharat Heavy Electricals Ltd.

# 11. Statement by Minister

The Minister of Home Affairs made a statement regarding his visit to Jammu and Kashmir on the 22nd and 23rd April, 1979.

# 12. Statement regarding Government business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 30th April, 1979.

# 13. Motion regarding report of Joint Committee—extension of time

Shri Krishna Chandra Halder moved the following motion:—

"That this House do further extend upto the last day of the next Session, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State."

An amendment was moved by Shri Hari Vishnu Kamath.

An amendment to Shri Hari Vishnu Kamath's amendment was moved by Prof. P. G. Mavalankar.

The amendment moved by Shri Hari Vishnu Kamath as amended by the amendment moved by Prof. P. G. Mavalankar was adopted.

The motion was adopted in the following amended form:—

"That this House do further extend upto the last day of the first week of the next Session, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State"

(Lok Sabha adjourned at 1.20 P.M. and re-assmbled at 2.25 P.M.)

#### 14. Matters under Rule 377

- (1) Shri Nirmal Chandra Jain raised a matter regarding reported short supply of wagons for carrying foodgrains from Kareli and Gadarwara Mandis in Jabalpur Division to other places.
- (2) Shri Robin Sen raised a matter regarding short supply of raw materials to small industres located in Asansol Durgapur Industrial belt.
- (3) Shri D. D. Desai raised a matter regarding procedure for giving gallantry awards and promotions to officers of the defence forces.
- (4) Shri Ram Kishan raised a matter regarding lack of transport facilities for export of edible mustered oil from Bharatpur and Khairli Mandis of Rajasthan.
- (5) Shri Ahsan Jafri raised a matter regarding need for taking over the management of Sidhpur Cotton Textile Mill, Sidhpur.

# 15. Amendments made by Rajya Sabha to Government Bill—Amendments Agreed to

The Merchant Shipping (Second Amendment) Bill, 1978

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Chand Ram:—

# 'Enacting Formula

(1) That at page 1, line 1, for the word "Twentyninth" the word "Thirtieth" be substituted.

#### Clause 1

- (2) That at page 1, line 3, the word "Second" be omitted.
- (3) That at page 1, line 4, for the figure "1978" the figure "1979" be substituted.

#### Clause 2

(4) That at page 1, line 13, for the words, brackets and figure "(Second Amendment) Act, 1978" the words, brackets and figure "(Amendment) Act, 1979" be substituted.'

The following Members took part in the debate:-

- (1) Shri B. Rachaiah
- (2) Shri Vayalar Ravi
- (3) Shrimati Ahilya P. Rangnekar

Shri Chand Ram replied to the debate.

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Chand Ram.

The motion was adopted and the amendments were agreed to.

#### 16. Government Bill-Under Consideration

The Haryana and Uttar Pradesh (Alteration of Boundaries) Bill, 1978

The motion for consideration of the Bill was moved by Shri Dhanik Lal Mandal.

The discussion on the Bill was not concluded.

# 17. Metion regarding thirty-second report of Committee on private Members' Bills and Resolutions

Shri Pabitra Mohan Pradhan moved the following motion:—

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th April, 1979."

The motion was adopted.

# 18. Private Members' Resolution—Under Consideration

Shri C. M. Stephen concluded his speech on the following Resolution moved by him on the 12th April, 1979:—

"Having considered the statement made by Shri Shanti Bhushan, Minister of Law, Justice and Company Affairs on the floor of the House on 6th March, 1979 on the circumstances under which the promotion of Shri O. N. Vohra took place after the pronouncement of judgment in 'Kissa Kursi Ka' case.

"This House records its displeasure over the procedure adopted in connection with the said matter."

The following Members took part in the debate:—

- (1) Shri Kanwar Lal Gupta
- (2) Dr. Ramji Singh
- (3) Shri Nirmal Chandra Jain
- (4) Shri Somnath Chatterjee
- (5) Shri Vinod Bhai B. Sheth
- (6) Shri Shanti Bhushan

Shri C. M. Stephen's speech in reply to the debate was not concluded.

The discussion on the Resolution was not concluded.

#### 19. Half-an-Hour Discussion

Dr. Ramji Singh raised a half-an-hour discussion on points arising out of the answer given on the 2nd April, 1979 to Starred Question No. 578 regarding alleged irregularities in I.I.T., Kanpur.

Dr. Pratap Chandra Chunder replied to the discussion. 6.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th April, 1979).

AVTAR SINGH RIKHY, Secretary.

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 30, 1979 Vaisakha 10, 1901 (Saka)

### No. 248

11.04 A.M.

## 1. Obituary Reference

The Deputy Speaker made a reference to the passing away of Raja Mahendra Pratap who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 928, 930, 932, 933 and 940 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 9001, 9002, 9004, 9005, 9007—9131, 9133—9144, 9146—9168, 9171—9173, 9175—9191 and 9193—9200 were laid on the Table.

A statement by the Minister of Agriculture and Irrigation correcting the reply given on the 16th April, 1979 to Unstarred Question No. 7190 regarding per capita availability of milk was also laid on the Table.

# 4. Papers Laid on the Table

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The following papers were laid on the Table:—

- (1) A copy of the Prevention of Cruelty (Capture of Animals) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 1056 in Gazette of India dated the 24th March, 1979, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960.
- (2) A copy of the Draft National Policy on Education, 1979 (Hindi and English versions).

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- (3) A copy each of the following papers (Hindi and English versions):—
  - (1) Annual Report of Lalit Kala Akademi, New Delhi, for the year 1977-78.
  - (ii) Review by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1977-78.
- (4) A statement regarding the visit of the Minister of External Affairs to the United States of America from 20th to 25th April 1979.
- (5) A copy of the Central Excise (Ninth Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 617 in Gazette of India dated the 21st April, 1979, under section 38 of the Central Excises and Salt Act, 1944.
- (6) A copy of Order published in Notification No. S.O. 234 in Gazette of India dated the 28th April, 1979 notifying President's Order dated the 27th April, 1979 in relation to Union territory of Goa, Daman and Diu issued under section 51 of the Government of Union Territories Act, 1963.

# 5. Minutes of Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table

A copy each of the Minutes of the First to Fifty-second sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes, was laid on the Table.

# 6. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Tourism and Civil Aviation to the reported crash landing of Indian Airlines Boeing-737 at Madras Airport on the 26th April, 1979.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

# 7. Reports of Public Accounts Committee

- Shri C. K Chandrappan presented the following Reports of the Public Accounts Committee:—
  - (1) Hundred and Thirty-fourth Report on Audit Reports on the Accounts of the Indian Council of Agricultural Research for the years 1973-74, 1974-75 and 1975-76 relating to the Ministry of Agriculture and Irrigation (Department of Agricultural Research and Education).

- (2) Hundred and Thirty-Fifth Report on Paragraphs 9 and 10 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Railways) on D.C. Electric Traction relating to the Ministry of Railways.
- (3) Hundred and Thirty-sixth Report on Paragraphs 7, 21 and
   32 of the Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Railways) relating to the Ministry of Railways.
- (4) Hundred and Thirty-seventh Report on Paragraph 43 of the Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Defence Services) relating to Purchase Contracts in two Commands.
- (5) Hundred and Thirty-eighth Report on Paragraph 29 of the Advance Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil) on Delhi Development Authority relating to the Ministry of Works and Housing.
- (6) Hundred and Thirty-ninth Report on Audit Report on Bombay Port Trust relating to the Ministry of Shipping and Transport.
- . (7) Hundred and Forty-fifth Report on action taken by Government on the recommendations contained in the 55th Report on Union Excise Duties relating to the Ministry of Finance.
- (8) Hundred and Forty-sixth Report on action taken by Government on the recommendations contained in the 13th Report on Union Excise Duties relating to the Ministry of Finance.
  - (9) Hundred and Forty-second Report on Paragraphs 71 and 74(iii) of the Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes relating to the Ministry of Finance.
  - (10) Hundred and Forty-eighth Report on Paragraphs 7 and 18 of the Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Posts and Telegraphs) on Arrears of Rent of Telegraph, Telephone and Teleprinter Circuits and Telex Intelex Charges and Purchase of Lead Sleeves relating to the Ministry of Communications.

(11) Hundred and Forty-ninth Report on Paragraph 38 of the Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes on Union Excise Duties relating to the Ministry of Finance.

## 8. Reports and Minutes of Estimates Committee

Shri Mukhtiar Singh Malik presented the following Reports and Minutes of the Estimates Committee:—

- (1) Thirty-fourth Report on the Ministry of Agriculture and Irrigation (Department of Rrural Development)—Rural Employment.
- (2) Minutes of the sittings of the Committee relating to the following Reports:—
  - (i) Twenty-third Report on Directorate of Advertising and Visual Publicity.
  - (ii) Twenty-eighth Report on Ministry of Finance (Department of Revenue)—Central Excise.
  - (iii) Twenty-ninth Report on Ministry of External Affairs—Working of Indian Diplomatic Missions.
  - (iv) Thirtieth Report on Ministry of Supply and Rehabilitation (Department of Rehabilitation)—Dandakaranya Project—Exodus of Settlers (1978).
  - (v) Thirty-third Report on Ministry of Finance (Department of Revenue)—Customs.
  - (vi) Thirty-fourth Report on the Ministry of Agriculture and Irrigation (Department of Rural Development)—Rural Employment.
- (3) Minutes of the Sittings of the Committee relating to procedural and general matters.

# 9. Reports and Minutes of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the following Reports and Minutes of the Committee on Public Undertakings:—

- (1) Fifty-first Report on Action Taken by Government on the recommendations contained in the Sixteenth Report of the Committee on Public Undertakings on Jute Corporation of India Limited—Economic Offences committed by Jute Trade and Jute Industry.
- (2) Fifty-second Report on Air India—Working results and Allied Matters.
- (3) Fifty-third Report on Air India— Commercial and Staff Matters.

- (4) Fifty-fourth Report on Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited and Minutes of the sittings of the Sub-Committee on Complaints as well as Minutes of the Committee on Public Undertakings relating thereto.
- (5) Fifty-fifth Report on appointment of Auditors in Government Companies.
- (6) Minutes of the sittings relating to the Fiftieth Report on Bharat Heavy Electricals Limited.
- (7) Minutes of the sittings relating to the Forty-second, Fifty-second and Fifty-third Reports.

# 10. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ram Dhan presented the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Thirty-first Report on the Ministry of Home Affairs—Atrocities on Scheduled Castes and Scheduled Tribes.
- (2) Thirty-ninth Report on the Ministry of Home Affairs—Disturbances in Marathwada Region (Maharashtra).
- (3) Fortieth Report on the Ministry of Petroleum, Chemicals and Fertilizers (Department of Petroleum)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Indian Oil Corporation Limited (Refineries and Pipelines Division).
- (4) Forty-first Report on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in North Eastern Railway and award of petty contracts to Scheduled Castes and Scheduled Tribes in North Eastern Railway.

# 11. Statement By Minister

The Minister of State for Defence made a statement correcting the reply given on the 25th April, 1979 to a supplementary question by Shri Saugata Roy on Starred Question No. 869 regarding passing of benefits of new Technologies by National Research Development Corporation.

#### 12. Matters Under Rule 377

(1) Shri K. Lakkappa raised a matter regarding the reported programme of sending an Indian Cosmonaut into space in a joint venture with the Soviet Union.

- (2) Shrimati Chandravati raised a matter regarding reported killing of four Jawans of Border Security Force by certain rebels in Imphal on the 26th April, 1979.
- (3) Shri S. S. Lal raised a matter regarding reported cancellation by Delhi Development Authority of the ownership of plots on account of failure of plot holders to get the plots registered in their names.

### 13. Government Bills-Passed

(i) The Haryana and Uttar Pradesh (Alteration of Boundaries) Bill, 1978

Discussion on the motion for consideration of the Bill moved on the 27th April, 1979 continued.

The following Members took part in the debate:--

(1) Shri Vayalar Ravi

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.14 P.M.)

- (2) Shri Ganga Singh
- (3) Shri P. Venkatasubbaiah
- (4) Shri Laxmi Narain Nayak

Shri Dhanik Lal Mandal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 11 were adopted.

Clause 12 was adopted, as amended.

Clauses 13 to 36 and the Schedule were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Dhanik Lal Mandal.

The motion was adopted and the Bill, as amended, was passed.

- \*(ii) The Kosangas Company (Acquisition of Undertaking) Bill, 1979
- \*(iii) The Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking over of Management) Bill, 1979.

The motions for consideration of the above two Bills were moved by Shri H. N. Bahuguna.

<sup>\*</sup>Discussed together.

The following Members took part in the combined debate:—

- (1) Shri Vayalar Ravi
- (2) Shri Pabitra Mohan Pradhan
- (3) Shri Vijaykumar N. Patil
- (4) Shri Ainthu Sahoo
- (5) Shri K. Mayathevar
- (6) Shri R. L. P. Verma
- (7) Shri P. Rajagopal Naidu
- (8) Shri Saugata Roy

Shri H. N. Bahuguna replied to the debate.

The motions for consideration of the two Bills were adopted and clause-by-clause consideration of the Kosangas Company (Acquisition of Undertaking) Bill 1979 was taken up.

Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Kosangas Company (Acquisition of Undertaking) Bill, 1979 be passed was moved by Shri H. N. Bahuguna.

The motion was adopted and the Bill was passed.

Clause-by-clause consideration of the Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Bill, 1979 was then taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. N. Bahuguna.

The motion was adopted and the Bill was passed.

# ▶ 14. Statement By Minister

The Minister of Home Affairs made a statement regarding the allegations of corruption charges against the family members of the Prime Minister and the former Home Minister.

# 15. Government Bill-Under Consideration

The Aligarh Muslim University (Amendment) Bill, 1978

The motion for consideration of the Bill was moved by Dr. Pratap Chandra Chunder.

@At 3.35 P.M.

An amendment for reference of the Bill to a Joint Committee was moved by Shri G. M. Banatwalla.

The following Members took part in the debate:-

- (1) Shri Saugata Roy
- (2) Shri Harikesh Bahadur
- (3) Shri Saeed Murtaza (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd May, 1979).

AVTAR SINGH RIKHY,
Secretary.

#### LOK SABHA

### BULLETIN-PART I

# [Brief Record of Proceedings]

Wednesday, May 2, 1979/Vaisakha 12, 1901(Saka

No. 249

11.04 A.M.

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# 1. Starred Questions

Starred Questions Nos. 950, 951, 954—957 and 961—963 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9201—9303 and 9305—9400 were laid on the Table.

## 3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Industry regarding Shri Birla's speech regarding Ignoring Government's Decisions and Policies was orally answered and supplementaries were also answered thereon.

## 4. Intimation regarding Arrest of Members

The Speaker informed the House that he had received the following communication dated the 1st May, 1979, from the Deputy Commissioner of Police, New Delhi District, New Delhi, on the 1st May, 1979:—

- "I have the honour to inform you that the following Hon'ble members of Lok Sabha have been arrested in case FIR No. 479 u/s 147/148/149/186/332/353/427/307, IPC, at 2 p.m. on May 1, 1979, and they have been produced before the Metropolitan Magistrate:—
  - I. Shri M. Arunachalam
  - 2. Shri N. Kudanthai Ramalingam."

The Speaker also informed the House of the following telegram dated the 1st May, 1979, from the Metropolitan Magistrate, New Delhi, received on the 2nd May, 1979:—

"Shri N. Kudanthai Ramalingam, M.P., remanded judicial custody till 14-5-1979."

IP.T.O.

# 5. Paper laid on the Table

A copy of Notification No. G.S.R. 251(E) (Hindi and English versions) published in Gazette of India dated the 18th April, 1979 regarding prohibition on the appointment of sole selling agents for marketing allopathic Drugs and Formulations in India, issued under sub-section (1) of section 294AA of the Companies Act, 1956, was laid on the Table.

# 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1979, passed by Lok Sabha on the 24th April, 1979.

# 7. Assent to Bill

Secretary laid on the Table the Constitution (Forty-fourth Amendment) Bill, 1978, passed by the Houses of Parliament during the last session and assented to.

## 8. Report of Committee on Private Members' Bills and Resolutions

Shri Vinod Bhai B. Sheth presented the Thirty-third Report of the Committee on Private Members' Bills and Resolutions.

## 9. Statement by Minister

The Minister of State for Home Affairs made a statement correcting the reply given on the 7th March, 1979 to a supplementary question by Dr. Vasant Kumar Pandit on Starred Question No. 228 regarding Minorities in Jammu and Kashmir.

#### 19. Matters under Rule 377

- (1) Shri G. M. Banatwalla raised a matter regarding the situation in village Role, district Nagaur of Rajasthan.
- (2) Dr. Vasant Kumar Pandit raised a matter regarding representation by the farmers of Rampur district of Uttar Pradesh regarding removal of excise duty and purchase tax on Menthol.
- (3) Shri P. Rajagopal Naidu raised a matter regarding renewal of licence of Sri Sitharama Cooperative Sugars Ltd., Kottakota (Visakhapatnam).
- (4) Shri Robin Sen raised a matter regarding the proposed indefinite strike with effect from 18th May, 1979 by the coal workers to press their demands.

(5) Shri Darur Pullaiah raised a matter regarding need for fixing the price of corriander in order to protect the interests of the corriander growing farmers of Rayalaseema, Telengana, Karnataka and Rajasthan.

# (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.)

## 11. Statement by Minister

The Minister of Agriculture and Irrigation mide a statement regarding support price for Tur (Ahar), Moong and Urad for the marketing year 1979-80.

#### 12. Government Bill-Under Consideration

The Aligarh Muslim University (Amendment) Bill, 1978

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 30th April, 1979, continued.

The following Members took part in the debate:-

- (1) Shri G. S. Reddi
- (2) Shri Rasheed Masood
- (3) Shri Narendra P. Nathwani
- (4) Shri M. N. Govindan Nair
- (5) Shri Brij Bhushan Tiwari
- (6) Shri Halimuddin Ahmed
- (7) Shri G. M. Banatwalla
- (8) Shri Kanwar Lal Gupta
- (9) Shrimati Mohsina Kidwai
- (10) Shri Ram Vilas Paswan
- (11) Shri Shyamnandan Mishra
- (12) Shri Somnath Chatterjee
- (13) Shri Ram Jethmalani
- (14) Shri Vayalar Ravi
- (15) Shri Vasant Sathe
- (16) Shri Raj Narain

The discussion was not concluded.

#### 6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd May, 1979).

AVTAR SINGH RIKHY, Secretary.

#### LOK SABHA

# BULLETIN-PART I

# [Brief Record of Proceedings]

Thursday, May 3, 1979/Vaisakha 13, 1901 (Saka)

No. 250

11.06 A.M.

#### 1. Starred Questions

Starred Questions Nos. 969, 973—975, 977, 978, 980, 984 and 987 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9401—9405, 9407—9437, 9439—9465, 9467—9522, 9524—9554, 9556—9564, 9566—9568, 9570—9574 and 9576—9600 were laid on the Table.

## 3. Announcement by Speaker

The Speaker informed the House that a copy each of the Reports of the sub-Committee on Defence of the Estimates Committee on (i) Modernisation of Defence—Air Force, (ii) Modernisation of Defence—General Matters, containing information of classified nature, was presented to him by the Chairman of the Estimates Committee. As desired by the Chairman of the Estimates Committee, the Reports were treated as secret and forwarded to the Deputy Prime Minister and Minister of Defence with the request that the action taken thereon might be intimated to the Chairman, Estimates Committee.

# 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—
  - (i) The Passports (Third Amendment) Rules, 1979, published in Notification No. G.S.R. 245(E) in Gazette of India dated the 13th April, 1979.

- (ii) The Passports (Fourth Amendment) Rules, 1979, published in Notification No. G.S.R. 246(E) in Gazette of India dated the 16th April, 1979.
- (2) A copy of the Working Journalists and other Newspaper Employees Tribunal Rules, 1979 (Hindi and English versions published in Notification No. S.O. 1294 in Gazette of India dated the 21st April, 1979, under subsection (3) of section 20 of the Working Journalists and other Newspaper Employees (Conditions of Service and Miscellaneous Provisions Act. 1955.
- (3) (i) A copy of the Bonded Labour System (Abolition) (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1455 in Gazette of India dated the 2nd December, 1978, under sub-section (3) of section 26 of the Bonded Labour System (Abolition) Act. 1976.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

## 5. Statements by Ministers

- (1) The Minister of Commerce, Civil Supplies and Cooperation made a statement regarding the Foreign Trade Policy for the year 1979-80 and also laid on the Table a copy of the Import Export Policy.
- (2) The Minister of Health and Family Welfare made a statement regarding the findings of the Inquiry Committee on Dr. Ram Manohar Lohia's treatment and action taken by Government thereon.
- \*(3) The Minister of Industry made a statement regarding decisions of the Government on the recommendations of the High Level Committee on the Cement Industry and also laid on the Table a copy of the Government Resolution containing the decisions of the Government and the summary of the recommendations of the High Level Committee

#### 6. Matters Under Rule 377

- (1) Shri Baldev Singh Jasrotia raised a matter regarding non-applicability of certain articles of the Constitution to Jammu and Kashmir State.
- (2) Shri Vinayak Prasad Yadav raised a matter regarding need for help and compensation to the victims of squall in Bihar on the 27th April, 1979.

<sup>\*</sup>At 12.56 P.M.

- (3) Shri Sougata Roy raised a matter regarding performance of the Indian Hockey Team in World Cup Tournament at Perth.
- (4) Shri Purnanarayan Sinha raised a matter regarding supply of cement to Assam Tea Estates for construction of quarters for labourers.
- (5) Shri Chitta Basu raised a matter regarding the reported decision of the Government to change the venue of the next non-competitive International Film Festival from Calcutta to Bangalore.
- (6) Shri Raj Krishna Dawn raised a matter regarding need for immediate completion of Durgapur-Calcutta Express Highway.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.07 P.M.)

#### 7. Government Bill—Passed

The Aligarh Muslim University (Amendment) Bill, 1978

Discussion on the motion for consideration of the BIII and the amendment thereto moved on the 30th April, 1979 continued.

The following Members took part in the debate:-

- (1) Prof. P. G. Mavalankar
- (2) Dr. Ramji Singh
- (3) Shri A. Sunna Sahib
- (4) Shri Syed Liaquat Husain
- (5) Shri M. Ram Gopal Reddy
- (6) Shri Chitta Basu

Dr. Pratap Chandra Chunder replied to the debate.

The amendment for reference of the Bill to a Joint Committee moved by Shri G. M. Banatwalla was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

On amendment No. 1 to Clause 3 moved by Shri G. M. Banatwalla, the House divided, Aves \*35; Noes \*135. The amendment was accordingly negatived.

Clauses 3 to 16 were adopted.

<sup>\*</sup>Subject to correction.

Clauses 17 to 19 were adopted, as amended.

Clauses 20 and 21 were adopted.

On amendment No. 73 to Clause 22 moved by Shri Somnath Chatterjee, the House divided, Ayes \*31; Noes \*137. The amendment was accordingly negatived.

Twenty-one amendments to Clause 22 were adopted.

Clause 22 was adopted, as amended.

Chauses 23 and 24 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended The Long Title was also adopted.

The motion that the Bill as amended, be passed was moved by Dr. Pratap Chandra Chunder.

The following Members took part in the debate:-

- (1) Shri G. M. Banatwalla
- (2) Dr. Pratap Chandra Chunder

The motion was adopted and the Bill, as amended, was passed.

8. Amendments Made by Rajya Sabha to Government Bill—Amendments Under Consideration ...

The Special Courts Bill, 1979

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri H. M. Patel:—

#### 'Preamble

- (1) That at page 1, after line 17, the following be inserted, namely:—
  - "And Whereas all powers being a trust, and holders of high public or political offices are accountable for the exercise of their powers in all cases where Commissions of Inquiry appointed under the Commissions of Inquiry Act, 1952 or investigations conducted by Government through its agencies disclose offences committed by such holders;".

<sup>\*</sup>Subject to correction.

# Clause 3

- (2) That at page 2, for lines 27 to 29, the following be substituted, namely:—
  - "(2) A Special Court shall consist of a sitting Judge of a High Court nominated by the Chief Justice of the High Court within the local limits of whose jurisdiction the Special Court is situated, with the concurrence of the Chief Justice of India.
  - Explanation.—Any reference to a High Court or to the Chief Justice or Judge of a High Court shall, in relation to a Union territory having a Court of the Judicial Commissioner, be construed as a reference to the said Court of the Judicial Commissioner or any Additional Judicial Commissioner, as the case may be."

#### Clause 5

(3) That at page 2, line 34, the words "during the period mentioned in the Preamble hereto" be deleted.

#### Clause 11

- (4) That at page 4,—
  - (i) in line 2, for the words "judgment or order" the words "judgment, sentence or order, not being interlocutory order" be substituted;
  - (ii) in line 5, for the words "judgment or order" the words "judgment, sentence or order" be substituted' and
    - (iii) after sub-clause (2), the following sub-clause be inserted, namely:—
    - "(3) Every appeal under this section shall be preferred within a period of thirty days from the date of any judgment, sentence or order of a Special Court:
    - Provided that the Supreme Court may entertain an appeal after the expiry of the said period of thirty days if it is satisfied that the appellant had sufficient cause for not preferring the appeal within the period of thirty days."

The discussion was not concluded.

# 9. Discussion

The discussion on the reported large scale violence in New Delhi during procession of Youth Congress (I) on the 1st May, 1979 was held from 5 P.M. to 7.34 P.M.

7.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th May, 1979).

AVTAR SINGH RIKHY, Secretary.

### LOK SABHA

### BULLETIN-PART I

[Brief Record of Proceedings]

Friday, May 4, 1979 Vaisakha 14, 1901 (Saka)

No. 251

11.04 AM.

#### 1. Starred Questions

Starred Questions Nos. 990—992 and 994—996 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9601—9628, 9630—9633, 9635—9639, 9641—9701 and 9703—9800 were laid on the Table.

## 3. Announcement by Speaker Regarding Privilege Matter

The Speaker informed the House that in connection with the question of privilege given notice of by Shri Mallikarjun against the *Hindustan Times* for misreporting certain proceedings of Lok Sabha dated the 16th April, 1979 in its issue dated the 17th April, 1979, both the Editor and Publisher had deeply regretted the inaccuracy in the issue of the *Hindustan Times* dated the 17th April, 1979.

The Speaker observed that the regrets expressed by the Editor and Publisher of the *Hindustan Times* might be accepted and the matter be treated as closed.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1977-78 along with the Accounts and the Audit Report thereon, under sub-section (3) of section 22 read with sub-section (4) of section 19 of the Tobacco Board Act, 1975.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1977-78.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (3) (i) A copy of the Annual Report (Hindi and English versions) on the working of the Rubber Board, Kottayam, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1977-78.
- (4) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Rubber Board, Kottayam, for the year 1977-78 along with the statement of Accounts.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1977-78.
- Government on the working of the Cardamom Board, Cochin, for the year 1977-78.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board, for the year 1977-78.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1977-78.
  - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers at (7) above.
- (9) A copy of Notification No. S.O. 211(E) (Hindi and English versions) published in Gazette of India dated the 18th April, 1979 regarding fixation of prices of various grades and qualities of rubber and latex, under sub-section (3) of section 25 of the Rubber Act, 1947.

- (10) A copy of the Central Industrial Security Force (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 564 in Gazette of India dated the 21st April, 1979, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (11) A copy of the Central Civil Services (Conduct) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 2859 in Gazette of India dated the 30th September, 1978, issued under article 309 read with clause (5) of article 148 of the Constitution in pursuance of the directions given by the Speaker on the 11th April, 1979.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) S.O. 466 published in Gazette of India dated the 10th February, 1979 exempting National Centre for the Performing Arts under section 10(23C) (iv) of the Incometax Act, 1961 for and from the assessment year 1976-77.
  - (ii) S.O. 467 published in Gazette of India dated the 10th February, 1979 making certain amendment to Notification No. 2209 dated the 4th March, 1978 substituting the name "Indian Naval Amenities Fund" for "Indian Naval Association Fund."
- (13) A copy of Notification No. G.S.R. 265(E) (Hindi and English versions) published in Gazette of India dated the 25th April, 1979 making certain amendment to Notification No. 95 79 dated the 1st March, 1979 regarding extension of facility of Proforma Credit under Rule 56A of the Central Excise Rules, 1944 to certain inputs used in the manufacture of specified finished products, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 230(E) published in Gazette of India dated the 4th April, 1979 regarding grant of Duty Exemption on importation of Engines for export production together with an explanatory memorandum.
  - (ii) G.S.R. 268 (E) and 269 (E) published in Gazette of India dated the 26th April, 1979 regarding exemption to silk worm seeds from basic and auxiliary duty of customs together with an explanatory memorandum.

(iii) G.S.R. 641 and 642 published in Gazette of India dated the 28th April, 1979 regarding exemption to artificial electronic larynx and spares thereof, when imported into India by an individual for his personal use, from the whole of the basic, additional and auxiliary duties of customs together with an explanatory memorandum.

### 5. Calling Attention

Shri Sougata Roy called the attention of the Minister of Home Affairs to the reported discontentment in the Union Territory of Goa, Daman and Diu consequent on the imposition of President's Rule in that Territory.

The Minister of Home Affairs made a statement in regard thereto.

## 6. Report of Committee on Papers laid on the Table

Shri Kanwar Lal Gupta presented the Sixteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

## 7. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 7th May, 1979.

#### 8. Matters Under Rule 377

- (1) Shri Vasant Sathe raised a matter regarding reported appointment of an official of the American Embassy on the working group on grant of autonomy to the Films Division.
- (2) Shri Hari Vishnu Kamath raised a matter regarding the reaction of the Government of India to the new Government of Rhodesia (Zimbabwe) led by Bishop Abel Muzorewa.

The Minister of State for External Affairs replied.

- (3) Shri T. Balakrishnaiah raised a matter regarding Report of the Judicial Commission on the incidents at Villipuram in 1978.
- (4) Shri Nirmal Chandra Jain raised a matter regarding need for constituting a national level committee for the celebration of 1000 years of installation of statue of Bhagwan Gomateshwar in Karnataka.
- (5) Shri B. Rachaiah raised a matter regarding reported delay and cancellation of Indian Airlines flights.
- (6) Shri Jyotirmoy Bosu raised a matter regarding need for immediate supply of foodgrains to Bangladesh.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.07 P.M.)

# 9. Amendments Made by Rajya Sabha to Government Bill—Amendments Under Consideration

# The Special Courts Bill, 1979

Discussion on motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, moved on the 3rd May, 1979, continued:—

#### Preamble

- (1) That at page 1, after line 17, the following be inserted, namely:—
  - "And Whereas all powers being a trust, and holders of high public or political offices are accountable for the exercise of their powers in all cases where Commissions of Inquiry appointed under the Commissions of Inquiry Act, 1952 or investigations conducted by Government through its agencies disclose offences committed by such holders;"

### Clause 3

- (2) That at page 2, for lines 27 to 29, the following be substituted. namely:—
  - "(2) A Special Court shall consist of a sitting Judge of a High Court nominated by the Chief Justice of the High Court within the local limits of whose jurisdiction the Special Court is situated, with the concurrence of the Chief Justice of India.
- Explanation.—Any reference to a High Court or to the Chief Justice or Judge of a High Court shall, in relation to a Union territory having a Court of the Judicial Commissioner, be construed as a reference to the said Court of the Judicial Commissioner or any Additional Judicial Commissioner, as the case may be."

## Clause 5

(3) That at page 2, line 34, the words "during the period mentioned in the Preamble hereto" be deleted.

#### Clause 11

- (4) That at page 4,—
  - (i) in line 2, for the words "judgment or order" the words judgement, sentence or order, not being interlocutory order" be substituted;

- (ii) in line 5, for the words "judgment or o'rder" the words "judgment, sentence or order" be substituted; and
- (iii) after sub-clause (2), the following sub-clause be inserted, namely:—
  - "(3) Every appeal under this section shall be preferred within a period of thirty days from the date of any judgment, sentence or order of a Special Court;

Provided that the Supreme Court may entertain an appeal after the expiry of the said period of thirty days if it is satisfied that the appellant had sufficient cause for not preferring the appeal within the period of thirty days."

The following Members took part in the debate:—

- (1) Shri P. Shiv Shanker
- (2) Shri Jagannath Sharma (Speech unfinished).

The discussion was not concluded.

# 10. Motion Regarding Thirty-third Report of Committee on Private Members' Bills and Resolutions

Shri Vinod Bhai B. Sheth moved the following motion:—

"That this House do agree with the Thirty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd May, 1979."

The motion was adopted.

#### 11. Private Members' Bills-Introduced

- (1) The Judicial Functions and Powers under certain Economic Laws Bill, 1979 by Shri Manohar Lal.
- (2) The State of Goa, Daman and Diu Bill, 1979 by Shri Eduardo Faleiro.
- (3) The Code of Civil Procedure (Amendment) Bill, 1979 (Amendment of Order V) by Shri O. P. Tyagi.
- (4) The Government Service (Age Limit) and Unemployment Allowance Bill, 1979 by Shri Ram Vilas Paswan.
- (5) The Prevention of violent Bundhs, Morchas, Strikes and Lock-outs Bill, 1979 by Shri R. K. Amin.
  - (6) The Anti-Hijacking Bill, 1979 by Shri Yadvendra Dutt.
- (7) The Code of Criminal Procedure (Amendment) Bill, 1979 (Omission of sections 109 and 110) by Shri Vinayak Prasad Yadav.

- (8) The Constitution (Amendment) Bill, 1979 (Substitution of article 341) by Shri Ram Paswan.
- (9) The Constitution (Amendment) Bill, 1979 (Substitution of article 335) by Shri Ram Vilas Paswan.
- \*(10) The Companies (Amendment) Bill, 1979 (Substitution of sections 275, 276, etc.) by Shri Sougata Roy.

# 12. Private Member's Bill-Debate Adjourned

The Aligarh Muslim University (Amendment) Bill, 1979 (Amendment of sections 2 and 5), as passed by Rajya Sabha

Consideration of the motion for consideration of the Bill, as passed by Rajya Sabha, moved by Shri G. M. Banatwalla on the 6th April, 1979 was resumed.

A motion that the further debate on the Aligarh Muslim University (Amendment) Bill, as passed by Rajya Sabha, be adjourned to the first day allotted to Private Members' Bills in the next Session, moved by Shri Sougata Roy, was adopted.

#### 13. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1978 (Substitution of article 16) by Shri Vinayak Prasad Yadav

The motion for consideration of the Bill was moved by Shri Vina-yak Prasad Yadav.

The following Members took part in the debate:—

- (1) Shri K. Lakkappa
- (2) Dr. Ramji Singh
- (3) Shri Krishna Chandra Halder
- (4) Chowdhry Balbir Singh
- (5) Shri Ram Vilas Paswan
- (6) Shri O. P. Tyagi
- (7) Shri R. L. P. Verma
- (8) Shri Mahi Lal (Speech unfinished).

The discussion was not concluded.

#### 14. Private Member's Bill-Withdrawn

The Emergency Courts Bill, 1978 by Shri Ram Jethmalani

<sup>\*</sup>At 5.28 P.M.

#### 15. Half-An-Hour Discussion

Shri K. Lakkappa raised a half-an-hour discussion on points arising out of the answer given on the 16th March, 1979 to Unstarred Question No. 3438 regarding violation of Foreign Exchange Regulation Act by Parle Group of companies.

Shri Satish Agrawal replied to the discussion.

# 16. Report of Business Advisory Committee

Shri Ravindra Varma presented the Thirty-fourth Report of the Business Advisory Committee.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th May, 1979).

AVTAR SINGH RIKHY, Secretary

A. .

## LOK SABHA

### BULLETIN-PART I

# [Brief Record of Proceedings]

Monday, May 7, 1979 Vaisakha 17, 1901 (Saka)

# NO. 252

11.06 A.M.

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### 1. Starred Questions

Starred Questions Nos. 1011, 1022, 1023, 1026, 1027 and 1029 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9801—9899 and 9901—10000 were laid on the Table.

### 3. Papers Laid on the Table

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The following papers were laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1977-78 along with the Audited Accounts.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1977-78 together with the Audit Report thereon.
- (3) (i) A copy of the Annual Reort of the Regional Engineering College Silchar, for the year 1977-78 along with the Accounts and the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar, for the year 1977-78.

[P.T.O.

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- (4) A copy of the University Grants Commission (Disqualification, retirement and conditions of service of Members) (Second Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 16 in Gazette of India dated the 6th January, 1979, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.
- (5) A copy of the Certified Accounts (Hindi@ version) of the Indian Institute of Technology, New Delhi, for the year 1977-78 along with the Audit Report thereon, under subsection (4) of section 23 of the Institutes of Technology Act, 1961.
- (6) A copy of the Indian Telegraph (Third Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 458 in Gazette of India dated the 24th March, 1979, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (7) A copy each of the following papers (Hindi and English versions):—
  - (1) (i) Annual Report of the Gandhi Smriti Samiti, New Delhi, for the year 1977-78 along with the Audited Accounts.
    - (ii) A statement regarding review by the Government on the working of the Gandhi Smriti Samiti, New Delhi, for the year 1977-78.
    - (iii) A statement showing reasons for delay in laying the papers mentioned at (i) and (ii) above.
  - (2) (i) Annual Report of the Rajghat Samadhi Committee, New Delhi, for the year 1977-78 along with the Audited Accounts.
    - (ii) A statement regarding review by the Government on the working of the Rajghat Samadhi Committee, New Delhi, for the year 1977-78.
    - (iii) A statement showing reasons for delay in laying the papers mentioned at (i) and (ii) above.
- (8) A statement (Hindi and English versions) regarding further tranche of market loans issued by the Central Government in April, 1979.

<sup>@</sup>English version of the Accounts was laid on the 5th March, 1979.

## 4. Calling Attention

Shri Nathu Singh called the attention of the Minister of Tourism and Civil Aviation to the work to rule and threatened strike by Engineers and Technicians of Indian Airlines and the reported delay in flights of Indian Airlines and the inconvenience caused to the passengers as a result thereof.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

# 5. Motion regarding Thirty-fourth Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:-

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 4th May, 1979."

Two amendments moved by Shri Hari Vishnu Kamath were not pressed and were deemed to have been withdrawn by the leave of the House.

The motion was adopted.

# \*6. Announcement by Deputy Speaker

The Deputy Speaker made an announcement regarding the time for giving notices of Adjournment Motions, Calling Attention etc., consequent upon the change in the Hours of Sittings of Lok Sabha with effect from Tuesday, the 8th May, 1979.

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at B.VR P.M.)

#### 7. Matters under Rule 377

- (1) Shri Yuvraj raised a matter regarding conditions of service of employees of canteens run by departments or cooperatives.
- (2) Shrimati Mohsina Kidwai raised a matter regarding the reported racket in commercial and residential real estate business in the Capital.
- (3) Shri B. Rachaiah raised a matter regarding the Kudremukh Iron Ore Project in Karnataka.

<sup>\*</sup>Please see also para No. 1403 of Bulletin Part II, dated May 7, 1979.

- (4) Shri P. Rajagopal Naidu raised a matter regarding supply of foodgrains to 'Food for Work Schemes' in various States of the country.
- (5) Dr. Vasant Kumar Pandit raised a matter regarding reported decision of Bombay Doordarshan to discontinue certain popular programmes.
- (6) Shri Kommareddi Suryanarayana raised a matter regarding reported problems of Indian doctors in Algeria and Iran.
- (7) Shri Shiv Narain Sersonia raised a matter regarding the working of telephones in Delhi.
- 8. Amendments made by Rajya Sabha to Government Bill—Amendments under consideration:

# The Special Court Bill, 1979

Discussion on the motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, moved on the 3rd May, 1979, continued:—

#### Preamble

- (1) That at page 1, after line 17, the following be inserted, namely:—
  - "And Whereas all powers being a trust, and holders of high public or political offices are accountable for the exercise of their powers in all cases where Commissioners of Inquiry appointed under the Commissions of Inquiry Act. 1952 or investigations conducted by Government through its agencies disclose offences committed by such holders:".

#### Clause 3

- (2) That at page 2, for lines 27 to 29, the following be substituted namely:—
  - "(2) A Special Court shall consist of a sitting Judge of s High Court nominated by the Chief Justice of the High Court within the local limits of whose jurisdiction the Special Court is situated, with the concurrence of the Chief Justice of India.
- Explanation.—Any reference to a High Court or to the Chief Justice or Judge of a High Court shall, in relation to a Union territory having a Court of the Judicial Commis-

sioner be construed as a reference to the said Court of the Judicial Commissioner or to the Judicial Commissioner or any Additional Judicial Commissioner, as the case may be."

#### Clause 5

(3) That at page 2, line 34, the words "during the period mentioned in the Preamble hereto" be deleted.

#### Clause 11

- (4) That at page 4,—
  - (i) in line 2, for the words "judgment or order" the words "judgment, sentence or order, not being interlocutory order" be substituted;
  - (ii) in line 5, for the words "judgment or order" the words "judgment, sentence or order" be substituted; and
  - (iii) after sub-clause (2), the following sub-clause be inserted, namely:—
    - "(3) Every appeal under this section shall be preferred within a period of thirty days from the date of any judgment, sentence or order of a Special Court:
    - Provided that the Supreme Court may entertain an appeal after the expiry of the said period of thirty days if it is satisfied that the appellant had sufficient cause for not preferring the appeal within the period of thirty days."

The following Members took part in the debate:-

- (1) Shri Jagannath Sharma
- (2) Shri Eduardo Faleiro
- (3) Shri Ram Jethmalani
- (4) Shri Sasankasekhar Sanyal
- (5) Shri Vasant Sathe
- (6) Shri Shyamnandan Mishra
- (7) Prof. P. G. Mavalankar
- (8) Shrimati Parvathi Krishnan

The discussion was not concluded.

## 9 Discussion under Rule 193

Shri Kanwar Lal Gupta raised a discussion regarding alleged payment of foreign money for elections in India by the American Government as disclosed by Mr. Moynihan in his book 'A Dangerous Place'.

The following Members took part in the debate:-

- (1) Shri C. M. Stephen
- (2) Shri Gauri Shankar Rai
- (3) Shri K. P. Unnikrishnan
- (4) Shri Samar Mukherjee
- (5) Shri Yadvendra Dutt
- (6) Shri M. N. Govindan Nair
- (7) Dr. Baldev Prakash
- (8) Prof. P. G. Mavalankar
- (9) Shri Brij Bhushan Tiwari
- (10) Shri Yuvraj
- (11) Shri Nathu Singh
- (12) Shri Ugrasen

Shri H. M. Patel replied to the discussion,

The discussion was concluded,

7.50 P.M.

(Lok Sabha adjourned till 10.30 A.M. on Tuesday the 8th May, 1979)

AVTAR SINGH RIKHY, Secretary.

### LOK SABHA

#### BULLETIN-PART I

# [Boief Record of Proceedings]

Tuesday, May 8, 1979/Vaisakha 18, 1901 (Saka)

# No. 253

10.35 A.M.

#### 1. Starred Questions

Starred Questions Nos. 1032, 1039, 1040, 1042, 1044, 1046 and 1047 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 10001—10010, 10012—10048, 10050—10163 and 10165—10200 were laid on the Table.

A statement by the Deputy Prime Minister and Minister of Defence correcting the reply given on 6th March, 1979 to Unstarred Question No. 2096 regarding Permanent Commissioned Officers retired/due to retire from active service was also laid on the Table.

A statement by the Minister of State in the Ministry of Defence correcting the reply given on 27th March, 1979 to Unstarred Question No. 4891 regarding Drawal of Pension by Officers and other ranks was also laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.S.R. 545 (Hindi and English versions) published in Gazette of India dated the 14th April, 1979 making certain amendments to the Colliery Control Order, 1945, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) (i) A copy of Notification No. S.O. 411 (Hindi and English versions) published in Gazette of India dated the 3rd IP.T.O.

February, 1979 authorising the Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary regarding the availability of minerals in the areas specified in the notification, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (3) (i) A copy of the Sixty-seventh Report of the Law Commission on the Indian Stamp Act, 1899.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (3) (i) above.
- (4) (i) A copy of the Seventy-sixth Report @ (Hindi version) of the Law Commission on Arbitration Act, 1940.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Hindi version of the Report mentioned at (4)(i) above.
  - (5) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 640 in Gazette of India dated the 28th April, 1979, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.
  - (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
    - (i) G.S.R. 281(E) published in Gazette of India dated the 1st May, 1979 bringing the rate of additional duty on imported benzene at par with the current rate of excise duty on indigenous benzene, together with an explanatory memorandum.
    - (ii) G.S.R. 283(E) published in Gazette of India dated the 2nd May, 1979 regarding exemption to containers of durable nature when imported into India from the whole of basic, additional and auxiliary duty of customs leviable thereon, subject to the condition that

<sup>@</sup>English version of the Report was laid on the Table on the 22nd December, 1978.

the containers are re-exported within a certain period together with an explanatory memorandum.

(iii) G.S.R. 284(E) and 285(E) published in Gazette of India dated the 2nd May, 1979 regarding exemption to empty gas cylinders for being filled with indigenous gas, when imported into India, from the whole of the basic, additional and auxiliary duty of customs leviable thereon, subject to the condition that such gas cylinders are re-exported within a certain period together with an explanatory memorandum.

# 4. Calling Attention

Shri Laxmi Narain Nayak called the attention of the Minister of Agriculture and Irrigation to the reported distress sale by farmers due to failure of Government to purchase wheat at the fixed rate of Rs. 115 per quintal.

The Minister of State for Agriculture and Irrigation made a statement in regard thereto.

# 5. Presentation of Petition

Shri Ugrasen presented a petition signed by Shri J. P. Chaubey, General Secretary, All India Railwaymen's Federation, New Delhi regarding grievances and demands of Railwaymen.

# 6. Report of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the Seventeenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

#### 7. Statement by Minister

The Minister of Petroleum, Chemicals and Fertilizers laid on the Table a statement clarifying the position in regard to an answer given on the 17th April, 1979 to a supplementary to Starred Question No. 752 relating to payment made by IDPL to its Italian collaborators for transfer of technology.

#### 8. Government Bill-Introduced

# 9. Amendments made by Rajya Sabha to Government Bill—Amendments Agreed to

The Special Courts Bill, 1979

Discussion on the motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, moved on the 3rd May, 1979, continued:—

#### Preamble

- (I) That at page 1, after line 17, the following be inserted namely:—
  - "And Whereas all powers being a trust, and holders of high public or political offices are accountable for the exercise of their powers in all cases where Commissions of Inquiry appointed under the Commissions of Inquiry Act, 1952 or investigations conducted by Government through its agencies disclose affences committed by such holders;".

#### Clause 3

- (2) That at page 2, for lines 27 to 29, the following be substituted; namely:—
- "(2) A Special Court shall consist of a sitting Judge of a High Court nominated by the Chief Justice of the High Court within the local limits of whose jurisdiction the Special Court is situated, with the concurrence of the Chief Justice of India.
- Explanation.—Any reference to a High Court or to the Chief Justice or Judge of a High Court shall, in relation to a Union territory having a Court of the Judicial Commissioner, be construed as a reference to the said Court of the Judicial Commissioner or any Additional Judicial Commissioner, as the case may be."

#### Clause 5

(3) That at page 2, line 34, the words "during the period mentioned in the Preamble hereto" be deleted.

#### Clause 11

- (4) That at age 4,—
  - (i) in line 2, for the words "judgment or order" the words "judgment, sentence or order, not being interlocutory order" be substituted;
- (ii) in line 5, for the words "judgment or order" the words "judgment, sentence or order" be substituted; and

- (iii) After sub-clause (2) the following sub-clause be inserted, namely:—
  - "(3) Every appeal under this section shall be preferred within a period of thirty days from the date of any judgment, sentence or order of a Special Court:
    - Provided that the Supreme Court may entertain an appeal after the expiry of the said period of thirty days if it is satisfied that the appellant had sufficient cause for not referring the appeal within the period of thirty days."

Shri Narendra P. Nathwani took part in the debate.

Shri H. M. Patel replied to the debate.

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri H. M. Patel.

The motion was adopted and the amendments were agreed to.

#### 10. Matters under Rule 377

- (1) Shri Bhagat Ram raised a matter regarding reported shortage of diesel and Kerosene in Punjab.
- (2) Shri R. K. Mhalgi raised a matter regarding reported demonstration by Bhartiya Railway Mazdoor Sangh to press their demand for recognition of the Sangh.
- (3) Shri Sudhir Ghosal raised a matter regarding the Electrical Heavy Repair Shop for Electrical Loco Works, Kharagpur.

# 11. Government Bill-Debate Adjourned

The Constitution (Forty-Seventh Amendment) Bill, 1978

The motion for consideration of the Bill was moved by Shri S. D. Patil.

The following Members took part in the debate:-

- (1) Shri P. Rajagopal Naidu
- (2) Shri Vijay Kumar Malhotra
- (3) Shri Kanwar Lal Gupta
- (4) Shri Eduardo Faleiro
- (5) Chaudhury Brahm Prakash
- (6) Shri Kishore Lal
- (7) Prof. P. G. Mavalankar
- (8) Shri O. P. Tyagi
- (9) Shri A. C. George

A motion that the debate on the Constitution (Forty-seventh Amendment) Bill, 1978 be adjourned, moved by Shri Gauri Shankar Rai, was adopted.

# 12. Government Bill-Under consideration

The inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Bill. 1979

The motion for consideration of the Bill was moved by Shri Rayindra Varma.

The following Members took part in the debate:-

- (1) Shri Sarat Kar
- (2) Shri Bhagat Ram
- (3) Shri Padmacharan Samantasinhera
- (4) Shri B. Rachaiah
- (5) Shri Rama Dhari Shaatri
- (6) Shri R. L. P. Varma
- (7) Shri Chitta Basu
- (8) Shri Puznanarayan Sinha
- (9) Shri A. C. George
- (19) Shri Ainthu Sahoo
- (11) Shri K. Mallanna
  - (12) Chowdhry Balbir Singh
- (13) Shri R. Kolanthaivelu

Shri Ravindra Varma replied to the debate.

The motion for consideration was adopted and clause by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

The discussion on the Bill was not concluded.

6.32 P.M.

(Lok Sabha adjourned till 10.30 A.M. on Wednesday, the 9th May, 1979).

AVTAR SINGH RIKHY, Secretary.

#### LOK SABHA

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Wednesday, May 9, 1979/Vaisakha 19, 1901 (Saka)

No. 254

10.36 A. M.

# 1. Starred Questions

Starred Questions Nos. 1052, 1061, 1064—1066, 1068 and 1069 were orally answered. Replies to Starred Questions Nos. 1051, 1053—1060, 1062, 1067, 1070 and 1071 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 10201—10256, 10258—10323, 10325—10336 and 10338—10400 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Imported Cement Control (Amendment) Order, 1979 (Hindi and English versions) published in Notification No. S.O. 198(E) in Gazette of India dated the 9th April, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1977-78.
  - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A copy of the Sikh Gurdwaras Board (Co-optation of Members) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 279(E) in Gazette of India dated 30th April, 1979, under sub-section (3) of section 146 of the Sikh Gurdwaras Act, 1925.
- (4) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952—
  - (i) Final Report of the Grover Commission of Inquiry set up to inquire into certain allegations against Shri D. Devraj Urs, Chief Minister and other Ministers of Karnataka.
    - (ii) Memorandum of Action taken on the above Report. (Hindi and English versions).
- (5) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (4)(i) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act. 1951:—
  - (i) G.S.R. 619 published in Gazette of India dated the 28th April, 1979 containing corrigendum to Notification No. G.S.R. 574 (E) dated the 8th December, 1978.
  - (ii) G.S.R. 620 published in Gazette of India dated the 28th April, 1979 containing corrigendum to Notification No. G.S.R. 575(E) dated the 8th December, 1978.
- (7) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
  - (i) Report of the Comptroller and Auditor General of India for the year 1977-78, Union Government (Civil).
  - (ii) Report of the Comptroller and Auditor General of India for the year 1978—Union Government (Commercial)—Part III—The Fertilizer Corporation of India Limited (Trombay Unit).
  - (iii) Report of the Comptroller and Auditor General of India for the year 1978—Union Government (Commercial)—Part IV—The Fertilizer Corporation of India Limited (Namrup Unit).
- (8) A copy of Union Government Appropriation Accounts (Civil) for the year 1977-78 (Hindi and English versions).

# 4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1979, passed by Lok Sabha on the 26th April, 1979.

# 5. Reports of Committee on Private Members' Bills and resolutions

Shri Yadvendra Dutt presented the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions.

# 6. Report of Committee on Papers laid on the Table

Shri Kanwar Lal Gupta presented the Eighteenth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

# 7. Report of Committee on Petitions

Shri Hari Vishnu Kamath presented the Tenth Report (Hindi and English versions) of the Committee on Petitions.

# 8. Government Bill-Introduced

The Jaipur Udyog Limited (Acquisition and Transfer of Cement Undertakings) Bill, 1979

The motion for leave to introduce the Bill moved by Shri George Fernandes was opposed. The motion was adopted and the Bill was introduced.

#### 9. Matters under Rule 377

- (1) Shri Surendra Bikram raised a matter regarding reported exploitation of children employed in the hand made match industry in the districts of Tirunelveli and Ramanathapuram in Tamil Nadu.
- (2) Shri Manohar Lal raised a matter regarding reported relay fast by the employees of Tannery and Footwear Corporation of India, Kanpur to press their demands.
- (3) Shri T. Balakrishnaiah raised a matter regarding need to buy the paddy, jaggery and tobacco from the farmers directly in Andhra Pradesh.
- (4) Shri N. Kudanthai Ramalingam raised a matter regarding the incidents at Janpath, New Delhi on the 1st May, 1979.
- (5) Shri P. A. Sangma raised a matter regarding reported irregular payment of salaries to lower primary school teachers in the East and West Garo Hill districts of Meghalaya thereby causing hardship to them.

### 10. Government Bills-Passed

(i) The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Bill, 1979

Clause-by-clause consideration of the Bill continued.

Clauses 8 to 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 to 36 and the Scheduled were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ravindra Varma.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1979

The motion for consideration of the Bill was moved by Shri Ravindra Varma.

An amendment for reference of the Bill to a Select Committee was moved by Shri Purnanarayan Sinha.

The following Members took part in the debate:-

- (1) Prof. P. G. Mavalankar
- (2) Shri Purnanarayan Sinha
- (3) Dr. Ramji Singh

Shri Ravindra Varma replied to the debate.

The amendment moved by Shri Purnanarayan Sinha was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravindra Varma.

The motion was adopted and the Bill was passed.

- \*(iii) The Union Duties of Excise (Distribution) Bill, 1979
- \*(iv) The Estate Duty (Distribution) Amendment Bill, 1979
- \*(v) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1979

The motions for consideration of the above three Bills were moved by Shri Sathish Agrawal.

The following Members took part in the combined debate:-

- (1) Shri Somnath Chatterjee
- (2) Dr. Ramji Singh
- (3) Shri Annasaheb Gotkhinde
- (4) Shri C. N. Visvanathan
- (5) Shri Hukmdeo Narain Yaday
- (6) Shri Shrikrishna Singh
- (7) Shri K. T. Kosalram
- (8) Shri Padmacharan Samantasinhera
- (9) Shri R. L. P. Verma
- (10) Shri B. Rachaiah
- (11) Shri K. S. Ramaswamy
- (12) Shrimati Chandravati

Shri Satish Agrawal replied to the debate.

(a) The motion for consideration of the Union Duties of Excise (Distribution) Bill, 1979 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Agrawal.

The motion was adopted and the Bill was passed.

(b) The motion for consideration of the Estate Duty (Distribution) Amendment Bill, 1979 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

<sup>\*</sup>Discussed together.

Clause 1, the Enacting Formula and the long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Agrawal.

The motion was adopted and the Bill was passed.

(c) The motion for consideration of the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1979 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Agrawal.

The motion was adopted and the Bill was passed.

#### 11 Motion

Shri Dhanik Lal Mandal moved the following motion:-

"That this House do consider the Twenty-third and Twenty-fourth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1974-75, and 1975-76 and 1976-77, laid on the Table of the House on the 1st March, 1978 and 9th May, 1978 respectively."

The following Members took part in the debate:-

- (1) Shri Kusuma Krishna Murthy
- (2) Shri Hukmdeo Narain Yadav
- (3) Shri A. C. George
- (4) Shri Jadunath Kisku
- (5) Shri Jawala Prasad Kureel
- (6) Shri Pabitra Mohan Pradhan (Speech unfinished).

The Discussion was not concluded. 6.30 P.M.

(Lok Sabha adjourned till 10.30 A.M. on Thursday, the 10th May, 1979).

AVTAR SINGH RIKHY, Secretary.

## LOK SABHA

1. --

# BULLETIN-PART I

# [Brief Record of Proceedings]

Thursday, May 10, 1979/Vaisakha 20, 1901 (Saka)

No. 255

10.37 A.M.

## 1. Starred Questions

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Starred Questions Nos. 1073, 1075, 1076 and 1079—1082 were orally answered. Replies to Starred Questions Nos. 1074, 1077, 1078 and 1083—1092 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 10365—10494 were laid on the Table.

A statement by the Minister of Shipping and Transport correcting the reply given on 8th March, 1979 to Unstarred Question No. 2523 regarding A.T.I. in D.T.C. was also laid on the Table.

# 3. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri G. M. Banatwalla regarding "the unabashed, vigorous and planned armed attack on the Aligarh Muslim University students coming on 9th May, 1979 by train to Delhi for their protest rally in connection with the Amendment Bill, the free use of even fire-arms, the consequent injury to several students with some still missing, and the failure of the Government to protect the students as also to safeguard their constitutional right to protest, and the panic among the Muslim minority community".

Shri G. M. Banatwalla then asked for leave of the House to the moving of the motion. The Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

The following papers were laid on the Table:-

- (1) A copy of the Prevention of Food Adulteration (First Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 55(E) in Gazette of India dated the 31st January, 1979, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (2) A copy each of the following Reports (Hindi and English versions):—
  - (i) Annual Report of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts.
  - (ii) Annual Report of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts.

# 5. Minutes of Committee on Papers laid on the Table—Laid on the Table

Minutes of the sittings of the Committee on Papers laid on the Table relating to their Sixteenth to Nineteenth Reports, were laid on the Table.

#### 6. Assent to Bilis

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (No. 3) Bill, 1979.
- (2) The Merchant Shipping (Amendment) Bill, 1979.

# 7. Calling Attention

Shrimati Mrinal Keshav Gore called the attention of the Minister of Railways to the reported demonstration by All India Railway Employees to press the demands for bonus.

The Minister of Railways made a statement in regard thereto.

# 8. Report of Committee on Papers laid on the Table

Shri Kanwar Lal Gupta presented the Nineteenth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

# 9. Statement by Minister

The Minister of Industry made a statement on reduction in prices of cotton cloth and cotton yarn.

# 10. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 14th May, 1979.

## 11. The Goa, Daman and Diu Budget-1979-80

Shri Satish Agrawal presented a statement of estimated receipts and expenditure of the Union territory of Goa, Daman and Diu for the year 1979-80.

# 12. Statement by Deputy Prime Minister

The Deputy Prime Minister and Minister of Finance made a statement regarding the appointment of Expenditure Commission and its terms of reference.

#### 13. Matters Under Rule 377

- (1) Dr. Ramji Singh raised a matter regarding protection of forests to control the floods.
- (2) Shrimati Chandravati raised a matter regarding reported shortage of gunny bags thereby causing difficulty to the farmers and traders.
- (3) Shri Chitta Basu raised a matter regarding reported decision of the Government to shift the location site to overhaul the Boeings from Dum Dum to Hyderabad.
- (4) Shri C. N. Visvanathan raised a matter regarding need for raising the procurement price of paddy in Tamil Nadu.
- (5) Shrimati Mrinal Keshav Gore raised a matter regarding reported cut in electricity supply in Maharashtra affecting industrial units.
- (6) Prof. Samar Guha raised a matter regarding the condition of Harijan refugees in Marichjhapi in West Bengal.

#### 14. Motion

Discussion on the following motion moved by Shri Dhanik Lal Mandal on the 9th May, 1979, continued:—

"That this House do consider the Twenty-third and Twenty-fourth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for, the years 1974-75, and 1975-76 and 1976-77, laid on the Table of the House on the 1st March, 1978 and 9th May, 1978 respectively."

# The following Members took part in the debate:-

- (1) Shri Pabitra Mohan Pradhan
- (2) Shri Suraj Bhan
- (3) Shri T. Balakrishnaiah
- (4) Shrimati Ahilya P. Rangnekar
- (5) Shri R. L. Kureel (Speech unfinished).

The discussion was interrupted by Adjournment Motion.

## 15. Adjournment Motion

At 4 P.M. Shri G. M. Banatwalla moved the following motion:—
"That the House do now adjourn".

The following Members took part in the debate:-

- (1) Shri Chiman Bhai H. Shukla
- (2) Shri P. M. Sayeed
- (3) Shri Vijay Kumar Malhotra
- (4) Shri Vasant Sathe
- (5) Prof Samar Guha
- (6) Shri C. K. Chandrappan
- (7) Shri Anant Ram Jaiswal
- (8) Shri Y. B. Chavan
- (9) Shri Ramji Lal Suman
- (10) Shrimati Ahilya P. Rangnekar
- (11) Shri Raj Narain
- (12) Shri Mohd. Shafi Qureshi
- (13) Dr. Murli Manohar Joshi
- (14) Dr. V. A. Seyid Muhammad
- (15) Shri Kanwar Lal Gupta
- (16) Shri H. M. Patel

Shri G. M. Banatwalla replied to the debate.

On the motion the House divided, Ayes \*30; Nos \*105. The motion was accordingly negatived.

18 100

<sup>\*</sup>Subject to correction.

#### 16. Half-An-Hour Discussion

Shri Bhanu Kumar Shashtri raised a half-an-hour discussion on points arising out of the answer given on the 13th March, 1979 to Unstarred Question No. 3030 regarding alleged charges against Swadeshi Polytex Limited.

Shri Shanti Bhushan replied to the discussion.

8.11 P.M.

(Lok Sabha adjourned till 10.30 A.M. on Monday, the 14th May, 1979)

AVTAR SINGH RIKHY, Secretary.

#### CORRIGENDA

In Bulletin Part I dated May 8, 1979-

- (1) Page 3, paragraph 8, under the heading "GOVERNMENT BILL—INTRODUCED",
  - insert "The Indian Evidence (Amendment) Bill, 1979"
- (2) Page 4—
  - (i) line 12, for "ffences" read "offences"
  - (ii) line 6 from bottom, for "age" read "page"

#### LOK SABHA

# BULLETIN-PART I

# (Brief Record of Proceedings)

Monday, May 14, 1979/Vaisakha 24, 1901 (Saka)

NO. 256

10.35 A.M.

# 1. Starred Questions

Starred Questions Nos. 1094—1096, 1098, 1100, 1101 and 1105—1107 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 10495—10694 were laid on the Table.

A statement by the Minister of Agriculture and Irrigation correcting the reply given on 31st July, 1978 to Unstarred Question No. 1991 regarding bio-gas plant in Tripura and North Eastern Region States was also laid on the Table.

A statement by the Minister of Education, Social Welfare and Culture correcting the reply given on 30th April, 1979 to Unstarred Question No. 9177 regarding transfer of Sr. NDS Instructors was also laid on the Table.

# 3. Adjournment Motions

The Speaker withheld his consent to the moving of adjournment motions given notice of by (1) Shri Jyotirmoy Bosu regarding "arrest of 121 Indian Army Officers and BSF Officers for spying which included personnel from Military Intelligence and BSF besides personnel from IB and RAW"; (2) Shri G. M. Banatwalla re-

TP.T.O.

garding "the unwarranted and brutal police action at Aligarh on 10th and 11th May, 1979 against Aligarh Muslim University students demonstrators, firing by the trigger-happy police with consequent toll of deaths and injuries, the anxiety and growing feeling of insecurity among the Muslim minority and the inaction and indifferent attitude of the Government"; (3) Shri Jyotirmoy Bosu regarding "in spite severe PUC stricture on performance by Boeing Aircrafts the IAC enters into agreement with Boeing Co. for supply of Aircraft" and (4) Shri Jyotirmoy Bosu regarding "unprecedented repression arising out of wide-spread police revolt (10 out of 12 districts) in Punjab and Government of India's reported decision to advise atleast to States to take precautionary measures in the same matter".

# 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under section 619A of the Companies Act. 1956:—
  - (i) Annual Report (Hindi and English versions) of the Andhra Pradesh Forest Development Corporation Limited, Hyderabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) Annual Report of the Tripura Forest Development and Plantation Corporation Limited, Agartala, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (2) A statement (Hindi and English versions) showing reasons (a) for delay in laying the Annual Report of the Tripura Forest Development and Plantation Corporation Limited, Agartala, for the year 1976-77 and (b) for not laying simultaneously the Hindi version of the Report mentioned at (1) (ii) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1977-78 along with the Accounts and the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedpur, for the year 1977-78.

- (4) A copy of the Annual Report (Abridged Hindi@ version) of Visva Bharati, Santiniketan, for the year 1977-78.
- (5) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1977-78 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (ii) A statement (Hindi and English versions) showing reasons (a) for delay in laying the Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1977-78 and (b) for not laying simultaneously the Hindi version of the Accounts.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the University Grants Commission Act, 1956:—
  - (i) The University Grants Commission (Disqualification, retirement and conditions of service of Members) Amendment Rules, 1978, published in Notification No. G.S.R. 613 in Gazette of India dated the 13th May, 1978.
  - (ii) The University Grants Commission (Disqualification, retirement and conditions of service of members) (Third) Amendment Rules, 1978, published in Notification No. G.S.R. 31 (E) in Gazette of India dated the 18th January, 1979.
  - (iii) The University Grants Commission (Returns and Information by Universities) Rules, 1979, published in Notification No. G.S.R. 32(E) in Gazette of India dated the 18th January, 1979.
- (7) A copy each of the following papers (Hindi and English versions):—
  - (i) Annual Report of the Bal Bhawan Society, India, New Delhi, for the year 1977-78 along with the Accounts and the Audit Report thereon.
  - (ii) Review by the Government on the working of the Bal Bhawan Societly, India, New Delhi, for the year 1977-78.

<sup>@</sup>English version of the Report was laid on the Table on the 26th March, 1979.

- (8) A copy of the Urban Land (Ceiling and Regulation) Second Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 271(E) in Gazette of India dated the 27th April, 1979, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum.
- (9) A copy of the Order of the President dated the 10th May, 1979 issued under section 51 of the Government of Union territories Act, 1963, extending the President's rule in Pondicherry for a further period of six months commencing from 12th May, 1979, published in Notification No. S.O. 263(E) in Gazette of India dated the 10th May, 1979.
- (10) A copy of Notification No. F.4(1)-W&M/79 (Hindi and English versions) dated the 10th May, 1979 regarding floatation of market loans by the Central Government.

# 5. Calling Attention

Shri C. N. Visvanathan called the attention of the Minister of Railways to the reported collision of a Bus with No. 82Up Trivandrum-Bombay Jayanti Janta Express near Alwaye Station on the 9th May, 1979 resulting in the death of several persons.

The Minister of Railways made a statement in regard thereto.

# 6. Report of Committee on Absence of Members

Shri D. G. Gawai presented the Eleventh Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

# 7. Statement by Minister

The Minister of Law, Justice and Company Affairs made a statement correcting the answer given by him on 24th April, 1979 to a supplementary by Shri Chhitubhai Gamit on Starred Question No. 851 regarding vacancies of High Court Judges in Gujarat.

#### 8. Government Bill-Introduced

The Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Amendment Bill, 1979.

#### 9 Matters Under Rule 377

- (1) Shri K. Ramamurthy raised a matter regarding non-implementation of Arbitration Awards regarding wage increase of workers in the cement industry.
- (2) Shri Ratansinh Rajda raised a matter regarding dharna by certain Members of Lok Sabha in front of Krishi Bhavan to press their demand for abolition of contract system for employment of labour by Food Corporation of India.
- (3) Shri Dilip Chakravarty raised a matter regarding reported lack of supply of gas to the Calcutta University resulting in the stoppage of academic and research activities in the Department of Applied Physics.
- (4) Shri Kommareddi Suryanarayana raised a matter regarding resentment among the farmers of the coastal districts of Andhra Pradesh over the reported move to shift the Regional Office of the National Seeds Corporation from Vijayawada.
- (5) Shri Dinen Bhattacharya raised a matter regarding reported unsatisfactory service conditions in Indian Cooperation Mission Highway Project (Nepal).
- (6) Shri Ismail Hossain Khan raised a matter regarding amenities to the passengers travelling by Tinsukia Mail.
- (7) Shrimati Mohsina Kidwai ra sed a matter regarding increase in the price of staple yarn and other raw material needed by cottage and small scale industries in Tanda, district Faizabad. Uttar Pradesh.
- (8) Shri Hari Vishnu Kamath raised a matter regarding need to alter the duration of the Financial Year in India.

# 10. THE GOA, DAMAN AND DIU BUDGET-1979-80

The following items of business were taken up together:-

- \*(i) General Discussion on the Budget for the Union territory of Goa, Daman and Diu for 1979-80.
- \*(ii) Demands for Grants on Account Nos. 1 to 26 in respect of the Budget for the Union territory of Goa, Daman and Diu for 1979-80.

The following Members took part in the combined debate:-

(1) Shri Eduardo Faleiro

<sup>\*</sup>Discussed, together.

- (2) Shri Samar Mukherjee
- (3) Shri Amrut Kansar
- (4) Shrimati Parvathi Krishnan
- (5) Shri Purnanarayan Sinha
- (6) Shri Dhanik Lal Mandal

Shrı Satish Agrawal replied to the debate.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants on Account (Union Territory of Goa, Daman and Diu) for 1979-80 were voted in full.

# 11. Government Bill-Introduced

The Goa, Daman and Diu Appropriation (Second Vote on Account) Bill, 1979.

#### 12. Motion

Discussion on the following motion moved by Shri Dhanik Lal Mandal on the 9th May, 1979 continued:—

"That this House do consider the Twenty-third and Twenty-fourth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1974-75, and 1975-76 and 1976-77, laid on the Table of the House on the 1st March, 1978 and 9th May, 1978 respectively."

The following Members took part in the debate:-

- (1) Shri R. L. Kureel
- (2) Shri Kommareddi Suryanarayana
- (3) Shri Sakti Kumar Sarkar
- (4) Shri Chhabiram Argal
- (5) Shri C. N. Visvanathan
- (6) Shri Govinda Munda
- (7) Shri Ram Lal Rahi
- (8) Shri D. G. Gawai
- (9) Shri Ram Vilas Paswan
- (10) Shri Shiv Narain Sarsonia
- (11) Shri B. Rachaiah
- (12) Shri Ram Kanwar Berwa
- (13) Shri Nandi Yellaiah
- (14) Shri Durga Chand

- (15) Shri Laxmi Narain Nayak
- (16) Shri Dhirendranath Basu (Speech unfinished).

The discussion was not concluded.

6.31 P.M.

(Lok Sabha adjourned till 10.30 A.M. on Tuesday, the 15th May, 1979).

AVTAR SINGH RIKHY, Secretary.

# CORRIGENDUM

In Bulletin Part I dated May 10, 1979— Page 2, paragraph 4, item (2)(ii), line 3, for "1976-77" read "1977-78".

## LOK SABHA

# BUILLETIN—PART I [Brief Record of Proceedings]

Tuesday, May 15. 1979 Vaisakha 25. 1901 (Saka)

No. 257

10.35 A.M.

## 1. Starred Ouestions

Starred Questions Nos. 1114, 1115, 1117, 1118, 1120, 1122 and 1123 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 10695—10894 were laid on the Table.

A statement by the Minister of State in the Ministry of Steel and Mines correcting the reply given on 27th March, 1979 to Unstarred Question No. 4966 regarding setting up of Plants and Factories in Orissa by exploiting minerals was also laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Budget Estimates of the Damodar Valley Corporation for the year 1979-80, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously Hindi version of the Budget Estimates of the Damodar Valley Corporation for the year 1979-80.
- (2) A copy of the Indian Electricity (First Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 170 in Gazette of India dated the 3rd February, 1979 together with Corrigendum thereto published in Notification No. G.S.R. 335 in Gazette of India dated the 3rd March, 1979, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.

- (3) A copy each of the following papers (Hindi and English versions):—
  - (a) (i) Annual Report of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1976-77 along with the Audited Accounts.
  - (ii) Review by the Government on the working of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1976-77.
  - (b) (i) Annual Report of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1977-78 along with the Audited Accounts.
  - (ii) Review by the Government on the working of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1977-78.
  - (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (i) Review by the Government on the working of the Bongaigaon, Refinery and Petrochemicals Limited, Bongaigaon, for the year 1977-78.
    - (ii) Annual Report of Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
  - (6) A copy of Notification No. G.S.R. 287(E) (Hindi and English versions) published in Gazette of India dated the 8th May, 1979 regarding the revised rate of exchange for conversion of Japanese Yen into Indian currency or vice-versa, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

# 4. Calling Attention

**57.** 1 . . . .

Shri Vinayak Prasad Yadav called the attention of the Minister of Home Affairs to the reported taking over of armouries by the Army from the Police in two districts of Punjab following the Police agitation in the State and the danger of the agitation spreading to other States.

The Minister of Home Affairs made a statement in regard thereto.

#### 5. Presentation of Petition

Shri Sharad Yadav presented a petition signed by Shrimati Sarla Mudgal, Vice-President, Nari Raksha Samiti, Delhi, regarding changes in marriage, divorce and inheritance law for Hindu women.

#### 6 Statement Under Direction 115

Shri A. K. Roy made a statement regarding certain information given by the Minister of State for Steel and Mines on the 6th March, 1979 in answer to Unstarred Question No. 2023 regarding fictitious contract of Babudih slag dump of TISCO.

The Minister of State for Steel and Mines made a statement in reply thereto.

# 7. Motion regarding Report of Joint Committee—Extention of Time

Shri Suraj Bhan moved the following motion:-

"That this House do further extend upto the last day of the Budget Session, 1980, the time for presentation of the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes."

Two amendments were moved by Sarvashri K. S. Chavda and Hari Vishnu Kamath.

The amendment moved by Shri K. S. Chavda was withdrawn by leave of the House.

The amendment moved by Shri Hari Vishnu Kamath was adopted.

The motion was adopted in the following amended form:-

"That this House do further extend upto the last day of the Winter Session, 1979, the time for presentation of the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes."

# 8. Matters under Rule 377

(1) Shri Kanwar Lal Gupta raised a matter regarding need for placing the reports of the Railway and Intelligence departments before the House regarding the clashes at Dadri.

The Minister of Home Affairs replied.

- (2) Shri R. Kolanthaivelu raised a matter regarding shelving of certain Steel Plants in South India.
- (3) Dr. Laxminarayan Pandey raised a matter regarding need for proper storage arrangements for foodgrains by the Food Corporation of India.
- (4) Shri Mani Ram Bagri raised a matter regarding demonstration by Nepalese in front of their Embassy in New Delhi.
- (5) Shri Raj Narain raised a matter regarding the Report on medical treatment given to Dr. Ram Manohar Lohia.
- (6) Shri Ram Vilas Paswan raised a matter regarding reported indefinite fast by some Harijan employees of Gangaram Hospital and the treatment meted out to them.

The Minister of Home Affairs replied.

#### 9. Government Bill—Passed

The Goa, Daman and Diu Appropriation (Second Vote on Account) Bill, 1979

The motion for consideration of the Bill was moved by Shri Satish Agrawal.

Shri Eduardo Faleiro took part in the debate.

Shri Satish Agrawal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Agrawal.

The motion was adopted and the Bill was passed.

#### 10. Motion

Discussion on the following motion moved by Shri Dhanik Lal Mandal on the 9th May, 1979, continued:—

"That this House do consider the Twenty-third and Twenty-fourth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1974-75, and 1975-76 and 1976-77, laid on the Table of the House on the 1st March, 1978 and 9th May, 1978 respectively."

The following Members took part in the debate:-

- (1) Shri Dhirendranath Basu
- (2) Shri Natvarlal B. Parmar
- (3) Shri P. K. Kodiyan
- (4) Shri Ram Deni Ram
- (5) Shri B. C. Kamble
- (6) Shri R. N. Rakesh
- (7) Shri P. A. Sangma
- (8) Shri Nathuni Ram
- (9) Shri Pius Tirkey
- (10) Shri Shyamlal Dhurve
- (11) Shri A. Asokaraj
- (12) Dr. Ramji Singh
- (13) Shri Mangal Deo
- (14) Shri Krishna Chandra Halder
- (15) Shri Ram Naresh Kushwaha (Speech unfinished).

The discussion was not concluded.

# 11. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of Home Affairs to the reported clash between the police and the residents of Nizamuddin area, New Delhi resulting in serious injuries to several persons.

The Minister of Home Affairs made a statement in regard there-to

6.52 P.M.

(Lok Sabha adjourned till 10.30 A.M. on Wednesday, the 16th May, 1979).

AVTAR SINGH RIKHY, Secretary.

#### LOK SABHA

#### BULLETIN-PART I

# (Brief Record of Proceedings)

Wednesday, May 16, 1979/Vaisakha 26, 1901 (Saka)

No. 258

10.35 A.M.

# 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Venkatarao Tarodekar who was a Member of the Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

## 2. Starred Questions

Starred Questions Nos. 1133-A, 1135-1139, 1144 and 1145 were orally answered. Replies to Starred Questions Nos. 1140-1143 and 1146-1153 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Questions Nos. 10895-10900, 10902-11022 and 11024-11073 were laid on the Table.

# 4. Rulings by Speaker regarding Privilege Matters

(1) The Speaker gave his ruling on the question of privilege given notice of by Shri P. M. Sayeed against the Speaker, Lok Sabha for allegedly "making derogatory remarks about the Members of Parliament and the House" in a speech delivered by the Speaker on the 12th May, 1979 under the auspices of Vasant Vyakhyanmala at Pune, and did not accord his consent to the raising of question of privilege under Rule 222.

(2) The Speaker gave his ruling on the question of privilege given notice of by Shri Jyotirmoy Bosu regarding an alleged misleading statement made by Shri Pranab Kumar Mukherjee, former Minister of State of Department of Revenue and Banking, on the 19th January, 1976, regarding voluntary disclosures of income and wealth, in the context of recommendations made by Public Accounts Committee in their 123rd Report (Sixth Lok Sabha), and referred the matter to the Chairman of Rajya Sabha in accordance with the procedure laid down in the Report of the Joint Sitting of the Committees of Privileges of Lok Sabha and Rajya Sabha and adopted by both Houses of Parliament.

# 5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training, New Delhi, for the year 1977-78.
- (2) A statement (Hindi and English versions) regarding Review on the Audit Report of the National Council of Educational Research and Training, New Delhi, for the year 1977-78.
- (3) A copy each of the following papers (Hindi and English versions):
  - (a) (i) Annual Report of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1977-78 along with the Audited Accounts.
  - (ii) Review by the Government on the working of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1977-78.
  - (b) (i) Annual Report of the Board of Apprenticeship Training (Western Region), Bombay, for the year 1977-78 along with the Audited Accounts.
  - (ii) Review by the Government on the working of the Board of Apprenticeship Training (Western Region), Bombay, for the year 1977-78.
  - (4) A copy of the Imported Cement Control (Second Amendment) Order, 1979 (Hindi and English versions) published in Notification No. S.O. 241 (E) in Gazette of India dated the 3rd May, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (5) A copy of Not fication No. S.O. 260(E) (Hindi and English versions) published in Gazette of India dated the 7th May, 1979 regarding the minimum prices of jute and mesta of different varietles and grades for purchase and sale in different areas during the season 1979-80 issued under the Jute (Licensing and Control) Order, 1961.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1977-78 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956 along with Statistical Statement.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khadi and Village Industries Commission, Bombay for the year 1977-78.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the documents at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1977-78.
  - (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (H ndi and English versions) showing reasons for delay in laying the papers at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the period from 1st April, 1978 to 31st December, 1978.
  - (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.

IP.T.O.

## 6. Minutes of Committee on Absence of Members-Laid on the Table

Minutes of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 4th April and 10th May, 1979, were laid on the Table.

#### 7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitt ng held on the 9th May, 1979, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1980 and also communicated the names of following members of Rajya Sabha who had been elected to the said Committee:—
- (1) Shri M. Anandam
- (2) Shri Sitaram Kesri
- (3) Dr. Bhai Mahavir
- (4) Shrimati Purabi Mukhopadhyay
- (5) Shri Kalp Nath Rai
- (6) Shri B. Satyanarayan Reddy
- (7) Shri Gian Chand Totu
- (ii) That at its sitting held on the 9th May, 1979, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1980 and had elected the following members of Rajya Sabha to serve on the said Committee:—
  - (1) Shri Ganpat Hiralal Bhagat
  - (2) Shri Bhagwan Din
  - (3) Shri N. P. Chaudhari
  - (4) Shri Sriman Prafulla Goswami
  - (5) Shrimati Jamuna Devi
  - (6) Shri S. Kumaran
  - (7) Shri K. K. Madhavan
  - (8) Shri K. Chathunni Master
  - (9) Dr. (Smt.) Sathiavani Muthu
  - (10) Shri Piare Lall Kureel urf Piare Lall Talib.

- (iii) That at its sitting held on the 9th May, 1979, Rajya Sabha concurred in the recommendat on of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1980 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—
  - (1) Shri Sadashiv Bagaitkar
  - (2) Shri Harisinh Bhagubava Mahida
  - (3) Shri K. N. Dhulap
  - (4) Shri Murasoli Maran
  - (5) Shri Narendra Singh
  - (6) Shri Sultan Singh
  - (7) Dr. Rafiq Zakaria.

#### 8. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Home Affa'rs to the reported death of several persons in violent incidents in Aligarh and the closure of the Aligarh Muslim University for an indefinite period as a result thereof.

The Minister of Home Affairs made a statement in regard there-to.

#### 9. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Annasaheb Magar—19th April to 18th May, 1979 (Seventh Session).
- (2) Dr. Henry Austin—9th April to 8th May, 1979 (Seventh Session).
- (3) Shri M. S. Sanjeevi Rao—18th April to 11th May, 1979 (Seventh Session).
- (4) Shri Sheshrao Deshmukh—21st February to 12th April, 1979 (Seventh Session).
- (5) Shri Keshavrao Dhondge—17th April to 18th May, 1979 (Seventh Session).
- (6) Shri K. Chikkalingaiah—9th April to 18th May, 1979 (Seventh Session).
- (7) Shri Ram Murti-21st March to 18th May, 1979 (Seventh Session).

#### @17. Motion

Shri Jyotirmoy Bosu moved the following motion:-

"That this House is deeply concerned to note that coloured people in Britain are facing vicious attacks from different forces, namely, National Front, British Government and its police force and recommends that an all party Parliamentary fact finding delegation be sent immediately to Britain in order to collect first hand information with the object of apprising the House and at the same time advising the Government for remedial measures."

His speech was not concluded.

The discussion was not concluded.

7.15 P.M.

(Lok Sabha adjourned till 10.30 A.M. on Thursday, the 17th May, 1979).

AVTAR SINGH RIKHY, Secretary.

#### LOK SABHA

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Thursday, May 17, 1979 Vaisakha 27, 1901 (Saka)

No. 259

10.36 A.M.

### 1. Starred Ouestions

Starred Questions Nos. 1153-A, 1154, 1155 and 1157 were orally answered. Replies to remaining questions were laid on the Table.

#### 2 Unstarred Ouestions

Replies to Unstarred Questions Nos. 11074—11272 were laid on the Table.

A statement by the Minister of Health and Family Welfare correcting the reply given on 7th December, 1978 to Unstarred Question No. 2734 regarding recommendations of Technical Evaluation Committee of Central Research Institute for Yoga and Visvayatan Yogashram was also laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Urban Art Commission (Term and Conditions of Service) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 614 in Gazette of India dated the 21st April, 1979, under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1976-77—Part II (Administration and Finance).
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1977-78 along with the Accounts and the Audit Report thereon.

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- (ii) A copy of the Review (Hindi and English versions) on the working of the Regional Engineering College, Kurukshetra for the year 1977-78.
- (4) (i) A copy of the Annual Accounts of the North-Eastern Hill University, Shillong for the year 1975-76 together with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts of the North-Eastern Hill University, Shillong for the year 1975-76.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Annual Accounts of the North-Eastern Hill University, Shillong for the year 1975-76.
- (5) (i) A copy of the Annual Report of the North-Eastern Hill University, Shillong, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) on the working of the North-Eastern Hill University, Shillong, for the year 1977-78.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Annual Report of the North-Eastern Hill University, Shillong, for the year 1977-78.
- (6) A copy each of the following papers (Hindi and English versions):—
  - (a) (i) Annual Report of the Regional Engineering College, Calicut, for the year 1977-78.
  - (ii) Review by the Government on the working of the Regional Engineering College, Calicut, for the year 1977-78.
  - (b) (i) Annual Report of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1977-78 along with the Accounts and the Audit Report thereon.
  - (ii) Review by the Government on the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1977-78.
  - (c) (i) Annual Accounts of Visva-Bharati University, Santiniketan, for the year 1977-78 along with the Audit Report thereon.
  - (ii) Statement showing reasons for delay in laying the Annual Accounts of Visva-Bharati University, Santiniketan for the year 1977-78.
- (7) A statement correcting the reply given on the 26th April, 1979 to Unstarred Question No. 8732 regarding entry of Indians into commonwealth countries.

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:— !
  - (i) Review by the Government on the working of the Dredging Corporation of India Limited, New Delhi, for the year 1977-78.
  - (ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Oil Industry (Department) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 311(E) in Gazette of India dated the 14th May, 1979, under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1977-78.
  - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (10) above.
- (12) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Lok Sabha:—
  - (i) Statement No. XIII—Sixteenth Session, Fifth Lok 1976.
  - (ii) Statement No. XVI—Second Session, 1977.
  - (iii) Statement No. XIV—Fourth Session, 1978.
  - (iv) Statement No. VII—Fifth Session, 1978.
  - (v) Statement No. IV—Sixth Session, 1978.
  - (vi) Statement No. II—Seventh Session, 1979.

Sixth Lok Sabha

- (13) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi for the year 1977-78 along with the Accounts and the Audit Report thereon.
- (14) A copy of the Metro Railways (Construction of Works) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 172 in Gazette of India dated the 3rd February, 1979, under sub-section (3) of section 44 of the Metro Railways (Construction of Works) Act, 1978.

# 4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 15th May, 1979, Rajya Sabha agreed without any amendment to the Kosangas Company (Acquisition of Undertaking) Bill, 1979, passed by Lok Sabha on the 30th April, 1979.
- (ii) That at its sitting held on the 15th May, 1979, Rajya Sabha agreed without any amendment to the Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Bill, 1979, passed by Lok Sabha on the 30th April, 1979.
- (iii) That at its sitting held on the 15th May, 1979, Rajya Sabha agreed without any amendment to the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1979, passed by Lok Sabha on the 9th May, 1979.
- (iv) That at its sitting held on the 15th May, 1979, Rajya Sabha passed the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Bill, 1979.

# 5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Bill, 1979, as passed by Rajya Sabha.

# 6. Calling Attention

Shri Kommareddi Suryanarayana called the attention of the Minister of Agriculture and Irrigation to the reported serious devastation caused by cyclone in the coastal districts of Andhra Pradesh and Tamil Nadu resulting in heavy loss of life, property and standing crops and the relief rendered to the cyclone victims.

The Minister of Agriculture and Irrigation made a statement in regard thereto.

### 7. Reference by Speaker

The Speaker made a reference and gave expression to the deep sense of sorrow of the House at the serious loss of life and property suffered by the people living in Andhra Pradesh and Tamil Nadu as a result of the recent cyclone and expressed the hope that the authorities concerned would do their best to alleviate the sufferings of the affected people.

#### 8. Report of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the Twentieth Report of the Committee on Papers Laid on the Table.

# 9. Report of Committee on Subordinate Legislation

Shri Somnath Chatterjee presented the Twenty-firs. Report (Hindi and English versions) of the Committee on Subordinate Legislation.

#### 10. Motion Regarding Joint Committee

Shri Suraj Bhan moved the following motion:-

"That this House do appoint Shri A. Sunna Sahib to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, in the vacancy caused by the resignation of Shri T. S. Shrangare."

The motion was adopted.

#### 11. Matters Under Rule 377

- (1) Shri K. Lakkappa raised a matter regarding reported illegal mining in several villages of Tumkur district in Karnataka.
- (2) Shri Somnath Chatterjee raised a matter regarding problems of small scale units in West Bengal engaged in the manufacture of utensils and surgical instruments.
- (3) Dr. Ramji Singh raised a matter regarding lavish expenditure on symposia organised in Delhi at various hotels and need for an enquiry whether there was inflow of any foreign money.
- (4) Dr. Vasant Kumar Pandit raised a matter regarding relaxation of age limit for commercial pilots.
- (5) Shri Jyotirmoy Bosu raised a matter regarding an agreement for purchase of seven Boeing 737 aircraft by Indian Airlines.

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- (6) Shri Durga Chand raised a matter regarding reported Rail-way accident on the 12th May, 1979 between Talara and Javanwalla Shehr Railway Stations in Kangra district, Himachal Pradesh and the relief given to the victims.
- (7) Shrimati Parvathi Krishnan raised a matter regarding Government's decision to set up a unit in Punjab for the production of electronic equipment for Jaguar aircraft.

## 12. Government Bill-Negatived

The Constitution (Forty-sixth Amendment) Bill, 1978

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 16th May, 1979, continued.

The following Members took part in the debate:-

- (1) Shri P. K. Kodiyan
- (2) Shri Govind Ram Miri
- (3) Shri K. Kunhambu
- (4) Shri S. S. Somani
- (5) Shri Purnanarayan Sinha
- (6) Shri A. E. T. Barrow
- (7) Shri Kanwar Lal Gupta
- (8) Shri Ram Naresh Kushwaha
- (9) Shri Bhausaheb Thorat
- (10) Shri Shiv Narain Sarsonia
- (11) Shri B. C. Kamble
- (12) Dr. Henry Austin
- (13) Shri G. M. Banatwalla

Shri Dhanik Lal Mandal replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri G. M. Banatwalla was negatived.

On the motion for consideration of the Bill, the House divided, Ayes \*205; Noes \*7.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

<sup>\*</sup>Subject to correction,

### 13. Government Bill-Under consideration

The Lokpal Bill, 1977, as reported by Joint Committee

A motion that the time allotted to the Bill be increased from 8 hours to 12 hours, moved by Pandit D. N. Tiwary, was adopted.

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri H. M. Patel.

The following Members took part in the debate:-

- (1) Dr. Ramji Singh
- (2) Shri Pabitra Mohan Pradhan
- (3) Shri Brij Bhushan Tiwari
- (4) Shri Ugrasen
- (5) Shri Durga Chand (Speech unfinished).

The discussion was not concluded.

#### 14. Discussion under Rule 193

Shri C. M. Stephen raised a discussion on the statement made by the Minister of Home Affairs in the House on the 30th April, 1979 announcing decision of the Government to refer the corruption charges against the family members of the Prime Minister and the former Home Minister to a retired Judge of the Supreme Court.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri Shanti Bhushan

Shri H. M. Patel replied to the discussion.

The discussion was concluded.

8.08 P.M.

(Lok Sabha adjourned till 10.30 A.M. on Friday, the 18th May, 1979).

AVTAR SINGH RIKHY, Secretary.

#### LOK SABHA

#### BULLETIN-PART I

# (Brief Record of Proceedings)

Friday, May 18, 1979/Vaisakha 28, 1901 (Saka)

NO. 260

10.34 A.M.

#### 1. Starred Questions

Starred Questions Nos. 1174, 1175 and 1177—1182 were orally answered Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 11273—11472 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions):—
- (i) Report of the Committee of Scientists set up by the Government of India to study and assess the Nanda Devi Nuclear Device problem.
  - (ii) Memorandum of Action taken on the Report.
  - (2) A statement correcting the reply given on the 8th May, 1979 to Unstarred Question No. 10021 by Shri Dilip Chakravarty regarding Journalists, participating in Programmes of Delhi Akashvani and Doordarshan.

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- (3) A copy each of the following papers (Hindi and English versions):—
  - (1) (i) Annual Report of the Regional Engineering College, Srinagar, for the period March, 1977 to February, 1978.
    - (ii) Review by the Government on the working of the Regional Engineering College, Srinagar, for the period March, 1977 to February, 1978.
  - (2) (i) Annual Report of the Malaviya Regional Engineering College, Jaipur, for the period July, 1977 to June 1978 along with the Accounts and the Audit Report thereon.
    - (ii) Review by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the period July, 1977 to June, 1978.
  - (3) (i) Annual Report of the Karnataka Regional Engineering College, Surathkal, for the year 1977-78 along with the Accounts and the Audit Report thereon.
    - (ii) Review by the Government on the working of the Karnataka Regional Engineering College, Surathkal, for the year 1977-78.
    - (4) (i) Annual Report of the Regional Engineering College, Rourkela, for the year 1977-78 along with the Accounts and the Audit Report thereon.
    - (ii) Review by the Government on the working of the Regional Engineering College, Rourkela, for the year 1977-78.
    - (5) (i) Annual Report (English version) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1977-78 along with the Accounts and the Audit Report thereon.
    - (ii) Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1977-78.
    - (iii) Statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the papers mentioned at 5(i) above.
    - (6) (i) Report (English version) of the Visvesvaraya Regional College of Engineering, Nagpur, for the years 1976-77 and 1977-78.

- (ii) Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year, 1976-77 and 1977-78.
- (iii) Statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the report mentioned at 6(i) above.
- (7) A statement (Hindi and English versions) on the Action taken by the Government on the Motion regarding Student Unrest adopted by Lok Sabha on the 31st July, 1978.
- (8) (i) A copy of the Annual Accounts of the Jawaharlal Nehru University, New Delhi, for the year 1977-78.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.
- (4) A copy of the Annual Report (Hindi and English versions) of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1977-78.
- (5) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
  - (a) (i) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1979-80.
  - (ii) Summary of Actuals for the year 1977-78, Budget Estimates and Revised Estimates for the year 1978-79 and Budget Estimates for the year 1979-80, under Capital of Indian Airlines.
  - (b) (i) Summary of Budget Estimate for Revenue and Expenditure of Air India for the year 1979-80.
  - (ii) Summary of Actuals for the year 1977-78, Budget Estimates and Revised Estimates for the year 1978-79 and Budget Estimates for the year 1979-80, under Capital of Air India.
  - (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
    - (i) The Export Inspection Council Employees (Classification, Control and Appeal) Amendment Rules, 1979, pub-

- lished in Notification No. S.O. 1442 in Gazette of India dated the 5th May, 1979.
- (ii) The Export Inspection Agency Employees (Classification, Control and Appeal) Amendment Rules, 1979, published in Notification No. S.O. 1443 in Gazette of India dated the 5th May, 1979.
- (7) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1977-78.
- (8) (i) A copy of the Annual Report (Hindi @ versions) of the Indian Institute of Packaging, Bombay, for the year 1977-78 along with the Audited Accounts.
- (ii) A copy of the Review (Hindi @ version) by the Government on the working of the Indian Institute of Pakaging, Bombay, for the year 1977-78.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1977-78.
- (10) A copy each of the following papers (Hindi and English versions):—
  - (i) Annual Report on the working of the All India State Cooperative Banks Federation, Bombay, for the year 1976-77 along with the Accounts and the Audit Report thereon.
  - (ii) Annual Report on the working of the National Federation of State Cooperative Banks Ltd., Bombay, for the year 1977-78 along with the Accounts and the Audit Report thereon.
  - (iii) Annual Administration Report of the National Cooperative Land Development Banks Federation, Bombay, for the year 1976-77 along with the Accounts and the Audit Report thereon.

<sup>@</sup>English version of the Report and the Review was laid on the Table on the 9th March, 1979.

- (iv) Annual Administration Report of the National Cooperative Land Development Banks Federation, Bombay, for the year 1977-78 along with the Accounts and the Audit Report thereon.
- (11) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1977-78.
- (12) A copy of Notification No. S.O. 210(E) (Hindi and English versions) published in Gazette of India dated the 18th April, 1979 making certain corrections in Schedule XII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- (13) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Sixth Lok Sabha:—
  - (1) Statement No. VIII—Fifth Session, 1978.
  - (2) Statement No. V —Sixth Session, 1978.
  - (3) Statement No. III —Seventh Session, 1979.
- (14) A statement (Hindi and English versions) giving position of arrears of cane price with factories in Andhra Pradesh in pursuance of the directions given by the Speaker during Supplementary on Starred Question No. 1100 dated the 14th May, 1979.
- (15) A copy of the Consolidated Report (Hindi and English versions) on the working of 'the public sector banks for the year ended 31st December, 1977.
- (16) A copy each of the following Reports (Hindi and English versions):—
  - (i) Report of the Haryana Kshetriya Gramin Bank, Bhiwani (Haryana) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
  - (ii) Report of the Jaipur Nægpur Aanchalik Gramin Bank, Jaipur (Rajasthan) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
  - (iii) Report of the Gorakhpur Kshetriya Gramin Bank, Gorakhpur (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.

- (iv) Report of the Gaur Gramin Bank, Malda (West Bengal) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (v) Report of the Prathama Bank, Moradabad (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (vi) Report of the Bhojpur Rohtas Gramin Bank, Arrah (Bihar) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (vii) Report of the Samyukt Kshetriya Gramin Bank, Azamgarh (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (viii) Report of the Kshetriya Gramin Bank, Hoshangabad (Madhya Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
  - (ix) Report of the Tungabhadra Gramin Bank, Bellary (Karnataka) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
  - (x) Report of the Puri Gramya Bank, Pipli (Orissa) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
  - (xi) Report of the Jammu Rural Bank, Jammu (J & K) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
  - (xii) Report of the Champaran Kshetriya Gramin Bank, Motihari (Bihar) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
  - (xiii) Report of the Barabanki Gramin Bank, Barabanki (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
  - (xiv) Report of the Gurgaon Gramin Bank, Gurgaon (Haryana) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
  - (xv) Report of the Rae Bareli Kshetriya Gramin Bank, Rae Bareli (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.

- (xvi) Report of the Farrukhabad Gramin Bank, Farrukhabad (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xvii) Report of the Mallabhum Gramin Bank, Bankura (West Bengal) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xviii) Report of the Bolangir Aanchalik Gramya Bank, Bolangir (Orissa) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xix) Report of the Nagarjuna Grameena Bank, Khammam (Andhra Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xx) Report of the Pragjyotish Gaonlia Bank, Nalbari (Assam) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxi) Report of the Rayalaseema Grameena Bank, Cuddapah (Andhra Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxii) Report of the Mayurakshi Gramin Bank, Suri (Distt. Birbhum) (West Bengal) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxiii) Report of the Malaprabha Grameena Bank, Dharwar (Karnataka) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxiv) Report of the Marathwada Gramin Bank, Nanded (Maharashtra) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxv) Report of the Marwar Gramin Bank, Pali, (Rajasthan) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxvi) Report of the Bhagirath Gramin Bank, Sitapur (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.

- (xxvii) Report of the Sri Visakha Grameena Bank, Srikakulam (Andhra Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditors Report thereon.
- (xxviii) Report of the Cauvery Grameena Bank, Mysore (Karnataka) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxix) Report of the Shekhawati Gramin Bank, Sikar (Rajasthan) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxx) Report of the Cuttack Gramya Bank, Cuttack (Orissa) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxxi) Report of the Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur (Madhya Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxxii) Report of the Magadh Gramin Bank, Gaya (Bihar) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report, thereon.
- (xxxiii) Report of the Koraput Panchabati Gramya Bank, Jeypore (Orissa) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxxiv) Report of the South Malabar Gramin Bank, Malappurm (Kerala) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxxv) Report of the North Malabar Gramin Bank, Cannanore (Kerala) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxxvi) Report of the Rewa-Sidhi Gramin Bank, Rewa (Madhya Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxxvii) Report of the Tripura Gramin Bank, Agartala (Tripura) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.

- (xxxviii) Report of the Kosi Kshetriya Gramin Bank, Purnea, (Bihar) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxxix) Report of the Himachal Gramin Bank, Mandi (Himachal Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xl) Report of the Ballia Kshetriya Gramin Bank, Ballia (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xli) Report of the Sultanpur Kshetriya Gramin Bank, Sultanpur (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xlii) Report of ithe Uttar Banga Kshetriya Gramin Bank, Cooch Behar (West Bengal) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xliii) Report of the Pandyan Grama Bank, Sattur (Tamil Nadu) for the year ended the 31st December, 1977 along with the Accounts and Auditor's Report thereon.
- (xliv) Report of the Vaishali Kshetriya Gramin Bank, Muzaffarpur (Bihar) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xlv) Report of the Monghyr Kshetriya Gramin Bank, Monghyr (Bihar) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xlvi) Report of the Bundelkhand Kshetriya Gramin Bank, Tikamgarh (Madhya Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xlvii) Report of the Santhal Parganas Gramin Bank, Dumka (Bihar) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xlviii) Report of the Hardoi Unnao Gramin Bank, Hardoi (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (17) A copy of the Compulsory Deposit (Income-tax Payers) (Amendment) Scheme, 1979 (Hindi and English ver-

- sions) published in Notification No. G.S.R. 286(E) in Gazette of India dated the 5th May, 1979, under sub-section (6) of section 19 of the Compulsory Deposit (Incometax Payers) Act, 1974.
- (18) A copy of the Central Excise (Tenth Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 666 in Gazette of India dated the 12th May, 1979, under section 38 of the Central Excises and Salt Act. 1944.
- (19) A copy of Notification No. G.S.R. 669 (Hindi and English versions) published in Gazette of India dated the 12th May, 1979 making amendments to Notification Nos. 35-Customs, 36-Customs and 37-Customs dated the 15th February, 1979 to clarify that the exemption from the payment of duty in respect of component parts of machines, I.C.P. engines etc. would be only to the extent of duty in excess of this duty leviable under the First Schedule to the Customs Tariff Act on the main machines or the engines as the case may be together with an explanatory memorandum, under section 159 of the Customs Act, 1962.
- (20) A copy each of Notification Nos. G.S.R. 303 (E) to 310(E) (Hindi and English versions) published in Gazette of India dated the 10th May, 1979 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (21) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
  - (i) Report of the Comptroller and Auditor General of India for the year 1977-78, Union Government (Posts and Telegraphs).
  - (ii) Report of the Comptroller and Auditor General of India for the year 1977-78, Union Government (Defence Services).
  - (iii) Report of the Comptreller and Auditor General of India for the year 1977-78, Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes.
- (22) A copy of the Appropriation Accounts, Posts and Telegraphs for the year 1977-78 (Hindi and English versions).

- (23) A copy of the Appropriation Accounts of the Defence Services for the year 1977-78 and Commercial Appendix thereto (Hindi and English versions).
- (24) A statement correcting the reply given on the 30th March, 1979 to Unstarred Question No. 5503 by Shri Daya Ram Shakya regarding exchange of soiled and mutilated currency notes.

# 4 Minutes of Committee on Private Members' Bills and Resolutions—Laid on the Table

Minutes of the Twenty-seventh to Thirty-fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

# 5. Minutes of Committee on Papers laid on the Table—Laid on the Table

Minutes of the sittings of the Committee on Papers Laid on the Table relating to their Twentieth, Twenty-first and Twenty-second Reports, were laid on the Table.

#### 6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 17th May, 1979, Rajya Sabha agreed without any amendment to the Estate Duty (Distribution) Amendment Bill, 1979, passed by Lok Sabha on the 9th May, 1979.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Union Duties of Excise (Distribution) Bill, 1979, passed by Lok Sabha on the 9th May, 1979.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1979, passed by Lok Sabha on the 9th May, 1979.

#### 7. Assent to Bills

D

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Finance Bill, 1979.
- @(2) The Special Courts Bill, 1979.

<sup>@</sup>Laid at 6.25 P.M.

## 8. Reports of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the Twenty-first and Twenty-second Reports of the Committee on Papers Laid on the Table.

## 9. Report and Minutes of Committee on Petitions

Shri Hari Vishnu Kamath presented the following Reports and Minutes of the Committee on Petitions:—

- (1) Eleventh Report (Hindi and English versions).
- (2) Minutes of the Twenty-seventh to Sixty-fifth Sittings (Hindi and English versions).

# 10. Report of Joint Committee

Dr. Karan Singh presented the Report of the Joint Committee on the Air (Prevention and Control of Pollution) Bill, 1978.

## 11. Evidence before Joint Committee-Laid on the Table.

Dr. Karan Singh laid on the Table the record of evidence given before the Joint Committee on the Air (Prevention and Control of Pollution) Bill, 1978.

# 12. Statement by Deputy Prime Minister

The Deputy Prime Minister and Minister of Finance made a statement regarding appointment of an Expert Committee of economists and tax administrators to study the impact of concessions provided in our tax laws on the techniques of production used in industry and make recommendations for reform.

#### 13. Government Bills-Introduced

- (1) The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Amendment Bill, 1979.
- (2) The Representation of the People (Amendment) Bill, 1979.
- (3) The Code of Civil Procedure (Amendment) Bill, 1979.
- (4) The Central Excises and Salt and Additional Duties of Excise (Amendment) Bill, 1979.
- (5) The Constitution (Fiftieth Amendment) Bill, 1979.

The motion for leave to introduce the Bill at Serial No. (5) above moved by Shri Surjit Singh Barnala was opposed. On the motion the House divided, Ayes \*119; Nos \*55. The motion was accordingly adopted and the Bill was introduced.

<sup>\*</sup>Subject to correction.

#### 14. Matters under Rule 377

- (1) Shri Hukmdeo Narain Yadav raised a matter regarding tax arrears against Birla Group of concerns.
- (2) Shri Robin Sen raised a matter regarding need for action against wagon breakers operating in Railway yards of Asansol, Andal and Durgapur.
- (3) Shri Krishna Chandra Halder raised a matter regarding need for immediate despatch of wheat allotted to West Bengal for "Food for Work" and Rural Works Programmes.
- (4) Shri Bhagat Ram raised a matter regarding difficulty faced by people in getting passport due to re-introduction of police verification system, guarantee bond and affidavit.
- (5) Shri R. L. P. Verma raised a matter regarding the practice of publishing in advance as Acts, Legislative measures which were still under consideration of Parliament.
- (6) Shri G. M. Banatwalla raised a matter regarding reported issue of fire arm licences to RSS volunteers in Maharashtra.
- (7) Shrimati Parvati Devi raised a matter regarding need for extending cooperation to the people of Tibet in their struggle for freedom.
- (8) Shri A. K. Roy raised a matter regarding acute shortage of Post Cards, letters and stamps etc. in Dhanbad.
- (9) Shri M. A. Hannan Alhaj raised a matter regarding working of telephones in Calcutta.
- (10) Shri K. B. Chettri raised a matter regarding inclusion of Nepali in the Eighth Schedule of the Constitution.
- (11) Shri Ugrasen raised a matter regarding reported cheating of people by Alhilal Travel Agency, Lucknow.
- √(12) Shri Anant Dave raised a matter regarding the reported threat by the Chief Justice of Gujarat High Court to resign on the issue of filling up vacancies of judges in that High Court.
- (13) Shri T. Balakrishnaiah raised a matter regarding devastation caused by unprecedented cyclone in coastal districts of Andhra Pradesh.
- (14) Shri Darur Pullaiah raised a matter regarding difficulties experienced by the Barytes Mine-owners and Pulverising Millowners after canalisation of Barytes export through M.M.T.C.

- (15) Shri K. A. Rajan raised a matter regarding Kerala Silent Valley Hydro-Electric Project.
- (16) Shri Samar Mukherjee raised a matter regarding fixation of uniform ex-installation price of kerosene oil at the major ports of the country.
- (17) Dr. Bijay Mondal raised a matter regarding exploitation of workers in the Bidi Industry on account of contract labour system.

## \*15. Motion Regarding Joint Committee-Adopted

The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978

Shri Dhanik Lal Mandal moved the following motion:-

"That in the motion for reference of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978, to a Joint Committee of the Houses adopted by Lok Sabha on the 14th August, 1978, and concurred in by Rajya Sabha on the 17th August, 1978, in the third paragraph;

for

"the lists contained in the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Tribes) Order, 1950",

#### substitute

"the lists contained in

the Constitution (Scheduled Castes) Order, 1950,

the Constitution (Scheduled Castes) (Union Territories) Order, 1951.

the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956,

the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962,

the Constitution (Pondicherry) Scheduled Castes Order, 1984,

the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968,

the Constitution (Sikkim) Scheduled Castes Order, 1978,

the Constitution (Scheduled Tribes) Order, 1950,

<sup>\*</sup>At 3-25 P.M.

the Constitution (Scheduled Tribes) (Union Territories) Order, 1951,

the Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959,

the Constitution (Dadra and Nagar Haveli) Scheduled Tribes Order, 1962,

the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967,

the Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968.

the Constitution (Nagaland) Scheduled Tribes Order, 1970, and the Constitution (Sikkim) Scheduled Tribes Order, 1978"; and

that this House do recommend to Rajya Sabha that Rajya Sabha do concur in the above amendment and communicate to this House their concurrence."

The motion was adopted.

# 16. Government Bill—Motion for Reference to Joint Committee— Adopted

The Prasar Bharati (Broadcasting Corporation of India) Bill, 1979

The motion for reference of the Bill to a Joint Committee was moved by Shri L. K. Advani.

The motion was adopted as follows:---

- "That the Bill to provide for the establishment of a Broadcasting Corporation for India to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—
- (1) Shri Abdul Lateef
- (2) Shri R. K. Amin
- (3) Shri V. Arunachalam alias 'Aladi Aruna'
- (4) Shri A. E. T. Barrow
- (5) Shri Chitta Basu
- (6) Shri Somnath Chatterjee
- (7) Shri Nawab Singh Chauhan

[P.T.O.

- (8) Shri Tulsidas Dassappa
- (9) Shri Asoke Krishna Dutt
- (10) Shri K. Gopal
- (11) Shrimati Mrinal Keshav Gore
- (12) Shri Kanwar Lal Gupta
- (13) Shri Nirmal Chandra Jain
- (14) Shri Anant Ram Jaiswal
- (15) Shrimati Parvathi Krishnan
- (16) Shri M. V. Krishnappa
- (17) Shri K. L. Mahala
- (18) Shri Basant Singh Khalsa
- (19) Shri Gauri Shankar Rai
- (20) Shri K. Ramamurthy
- (21) Shri Jagannath Rao
- (22) Shri Ramachandra Rath
- (23) Shri M. Ram Gopal Reddy
- (24) Shri Daya Ram Shakya
- (25) Shri Digvijaya Narain Singh
- (26) Shri Satyendra Narayan Sinha
- (27) Shri S. S. Somani
- (28) Shri Ramji Lal Suman
- (29) Shri V. Tulsiram
- (30) Shri K. P. Unnikrishnan

# and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee:

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

17. MOTION REGARDING THIRTY-FOURHT REPORT OF COMMITEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Shri Vinod Bhai B. Sheth moved the following motion:-

"That this House do agree with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th May, 1979, subject to the modification that para 5 and part (iii) of para 7 thereof relating to allocation of time to Resolutions be omitted."

The motion was adopted.

### 18. PRIVATE MEMBERS' BILLS—INTRODUCED.

- (1) The Customs, Gold (Control) and Foreign Exchange Regulation (Amendment) Bill, 1979 by Shri Manohar Lal.
- (2) The Cigarettes (Regulation of Production, Supply and Distribution) Amendment Bill, 1979 (Substitution of section 5, etc. by Dr. Laxminarayan Pandey.
- (3) The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1979 (Amendment of section 1) by Shri P. Rajagopal Naidu.
- (4) The Constitution (Amendment) Bill, 1979 (Amendment of article 334) by Shri Ram Vilas Paswan.
- (5) The Constitution (Amendment) Bill, 1979 (Insertion of new Part XIIIA) by Shri Harikesh Bahadur.

The motion for leave to introduce the Bill moved by Shri Harikesh Bahadur was opposed. The motion was adopted and the Bill was introduced.

(6) The Abolition of Capital Punishment Bill, 1979 by Prof. P. G. Mavalankar.

#### 19. PRIVATE MEMBERS' BILL-WITHDRAWN

The Constitution (Amendment) Bill, 1978 (Substitution of article 16) by Shri Vinayak Prasad Yadav

Discussion on the motion for consideration of the Bill moved by Shri Vinayak Prasad Yadav on the 4th May, 1979, continued.

Shri Shanti Bhushan took part in the debate.

Shri Vinayak Prasad Yadav replied to the debate.

The Bill was withdrawn by leave of the House.

20. PRIVATE MEMBER'S BILL—UNDER CONSIDERATION
The Prohibition on Indication of Caste Bill, 1977 by Shri D. D. Desai

The motion for consideration of the Bill was moved by Shri D. D. Desai.

The following Members took part in the debate:—

- (1) Dr. Ramji Singh
  - (2) Shri Gadadhar Saha
  - (3) Shri Ram Vilas Paswan
  - (4) Shri Hukmdeo Narain Yadav
  - (5) Shri P. Venkatasubbaiah (Speech unfinished).

The d scussion was not concluded.

#### 21. HALF-AN-HOUR DISCUSSION

Shri Eduardo Faleiro raised a half-an-hour discussion on points arising out of the answer given on the 26th February, 1979 to Unstarred Question No. 942 regarding Implementation of Prohibition Policy in States.

Dr. Pratap Chandra Chunder replied to the discussion.

(Lok Sabha adjourned sine die at 7 P.M.)

AVTAR SINGH RIKHY, Secretary.